



**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
ORIGINAL APPLICATION NO. 41 OF 2022 (WZ)**

IN THE MATTER OF

ABHAY PANDURANG DESAI ... APPLICANT

VERSUS

STATE OF MAHARASHTRA & ORS ... RESPONDENT

AFFIDAVIT – IN – REPLY OF RESPONDENT NO. 6

I, VINAY ROHIDAS PATIL, the Power of Attorney holder of Respondent No.6, above named, Age: 50 Years, Occupation: Business, having address at 6th Floor, A Block, Shivsagar Estate, Dr. A.B. Road, Worli, Mumbai, do hereby solemnly affirm and state as under:

1. At the outset, I deny all and singular contents of the captioned of present Original Application in as much as are inconsistent with

what is stated herein. I say that nothing contained in the captioned Original Application shall be deemed to be admitted by me by reason of non-traverse and/or non-denial unless and until the same is specifically admitted herein.

2. Further at the outset, I say that it is necessary to place on record that the present Original Application is a prime example of frivolous litigation. I say that the present Application has been filed solely with an intention of extorting excessive sums of money from Respondent No.6. I, therefore, most respectfully submit that the present Application deserves to be dismissed with exemplary costs.
3. I say that Respondent No. 6 is a partnership firm duly registered under the provisions of the Indian Partnership Act, 1932 having its office at 34, Ashutosh, Napeansea Road, Mumbai & site address at Kalne Iron Ore Mine, At Post Kalne, Taluka Dodamarg, District Sindhudurg. I say that, the Respondent No. 6 is in the business of extracting minerals from the mining lease which is allotted to him by the State Government of Maharashtra. I say that, insofar as the present Application is concerned, the Respondent No.6 is working on an iron ore mine at the site address mentioned herein above on a plot of land admeasuring about 32.25 (H. A.) situated in survey



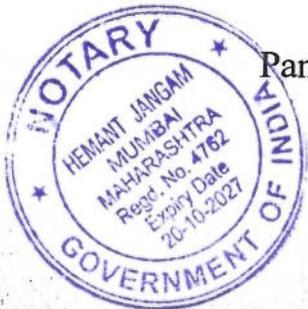
number 57/1 to 57/4, of village Kalane, Taluka Dodamarg of District Sindhudurg, hereinafter for the sake of brevity referred to as **“the said mine”**.

4. I say that, business of extracting minerals from the mining lease which is run by the Respondent No.6, is a seasonal business which operated between the months of October to May only and in entire monsoon season starting from the months June to September business activities of the Respondent No.6, remained closed. Every year before the monsoon season Respondent No.6 carried out pre-monsoon activities to reduce the erosion of soil due to heavy rain fall within the entire region where the Respondent No.6 operates his mining business and also tree plantation and other gardening activates are carried out by the Respondent No.6 during monsoon season.
5. I say that, in the year 2021, due to excessive rainfall in entire district of Sindhudurg as well as in Dodamarg taluka part of mountain adjoining the said mine was collapsed in new mining pit and the dividing wall between the new pit and old pit broken down and entire water from new pit entered in old pit which creates pressure on the bund around the old mining pit, thereby broken the bund around the old mining pit and rainy water accumulated in old



pit was flowed in the village nearby, whereby few houses and agricultural produce was affected. I say that thereafter, the Talathi of Saja Sasoli along with Agricultural Officer and Secretary of Village Panchyat were appointed as a committee to assess the damage caused to the houses as well as agricultural property. The said committee submitted their report to the District Mining officer, through the Tahasildar Dodamarg, wherein the said committee assessed the damages causes to houses and agricultural properties nearby mining lease of the Respondent No. 6, I say that, on the basis of the report submitted by the Tahsildar Dodamarg, The District Mining Officer acting under the Respondent No.3 passed order on 06/08/2021 and held Respondent No.6 liable for the incident and directed to pay amount of Rs.12,30,300/- towards damages caused to the houses. I say that the said amount of Rs.12,30,300/- was paid by Respondent No. 6, on 13/08/2021, in the account of each of the person who had allegedly suffered damages. Annexed and marked herewith as ANNEXURE-“R-1” is the copy of bank UTR details for payment transferred as per the order passed by the District Mining Officer dated 06/08/2021.

6. I say that, thereafter the Water Supply Department of Gram Panchayat, Kalane assessed an amount of Rs.1,82,100/- towards



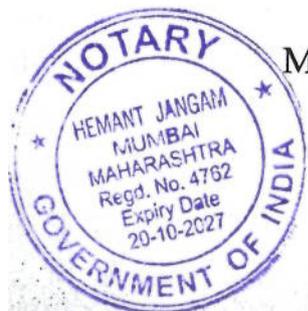
cleaning portable water well which was damaged because of the water flowed. I say that Respondent No.6 transferred the said amount to the account of Water Supply Department of village Panchayat Kalane. Annexed and marked herewith as ANNEXURE-“R-2” copy of letter dated 22/09/2021, marked by Respondent No.6 to Sarpanch village Panchayat Kalne informing the payments transferred to Water Supply Department of village Panchayat, Kalane.

7. I say that, thereafter on the basis of panchnama conducted by the Committee headed by Taluka Agricultural officer for assessing the damage caused to agricultural land, submitted to Tahasildar Dodamarg and the said report was forwarded by the Tahasildar Dodamarg to The District Mining Officer. I say that, on the basis of assessment done by Taluka Agricultural officer, the Mining Officer by his order dated 12/08/2021, directed Respondent No.6 to pay compensation to the aggrieved 49, farmers collectively amounting Rs.1,34,67,750/- I say that with respect to the damages assessed by the Taluka Agricultural officer in respect of the agricultural lands, which according to the Respondent No.6 as well as other villagers was prepared arbitrarily without visiting the spot actually. I say that, Respondent No. 6, came out with a case



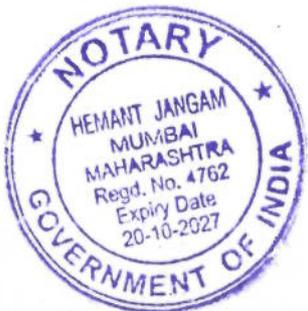
that the amount of compensation sought to be assessed was based on unscientific manner without factually ascertaining the actual loss. I say that, the villagers Shri. Pratap Yashwant Desai & Shri. Shashikant Harischandra Desai, themselves approached Respondent No. 3 alleging that the said Panchnama was conducted without visiting the spot. Annexed and marked herewith as **ANNEXURE-“R-3” & “R-4”** are copies of the letters forwarded by local farmers to the Respondent No.3, dated 16/09/2021 & 18/10/2021 respectively.

8. The Respondent No.6 on 29/11/2021 made a representation to Respondent No. 3 the District Collector Sindhudurg, placing on record the facts and requested to re-assess the actual loss. The Respondent No. 3, the District Collector Sindhudurg, addressed a letter to the District Agricultural Officer and asked for a report of actual loss and also asked for a report based on the expert's opinion. Annexed and marked herewith as **ANNEXURE-“R-5”** is copy of said representation made by Respondent No. 6 to the Respondent No.3 the District Collector Sindhudurg.
9. I say that, on 25/01/2022, The District Agricultural Officer, without taking any expert opinion addressed a letter to the District Mining Officer stating that the panchnama was conducted and



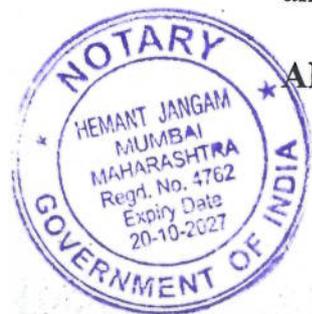
damages was assessed based on the actual visit to the affected area. I say that, thereafter, the District Mining Officer, by his order dated 08/02/2022, confirmed the earlier order dated 12/08/2021 and directed Respondent No.6, to pay the compensation as directed in earlier order.

10. I say that, being aggrieved, Respondent No. 6, approached the Hon'ble High Court of Judicature at Bombay, and prayed for appointment of Committee of independent scientific experts to re-assess the numbers of trees that could have been damaged taking into consideration the area affected by the water flowed from the said mine. I say that, said Writ Petition (St) No. 4434 of 2022 is presently pending before Hon'ble High Court of Judicature at Bombay. I say that, meanwhile Respondent No.6 on basis of its own assessment paid partial payment to all aggrieved 49 farmers on **“under protest basis”** in three installment including the father and other two relatives of the Applicant. These facts had been intentionally suppressed by the Applicant from this hon'ble Tribunal. The Respondent No.6, had paid compensation amount of Rs. 16,55,000/- on 08.10.2021, an amount of Rs. 17,40,000/- on 25.01.2022 and Rs. 14,45,000/- on 18/08/2022 to the bank



accounts of the 49 affected farmers by transfer including the father and other two family members of the Applicant. The Respondent No.6, informed to the Tahasildar Doadamrg & the District Mining Officer from time to time. Annexed and marked herewith as ANNEXURE-“R-6” “R-7” & “R - 8” are the copies of the bank UTR numbers of the payment transferred to all affected farmers in three installments. I say that, so far Respondent No.6, had paid collectively Rs.48,40,000/- “on under protest basis” to the 49 aggrieved farmers against the order dated 12/08/2021 passed by the District mining Officer.

11. I say that, since the said Writ Petition (ST) No. 4434 of 2022 is presently pending before Hon’ble High Court of Judicature at Bombay. The public representative arranged a joint meeting between representative of the Respondent No.6 and affected farmers of Kalane village on 06/03/2022, where 24 farmers out of 49 aggrieved farmers agree to settle the matter mutually and to accept the mutually fixed amount between the ‘24’ farmers and The Respondent No. 6, and accordingly respondent No.6 transferred said amount in bank account of ‘24’ farmers as a third and final installment. Annexed and marked herewith as ANNEXURE-“R-9” is a copy of mutual settlement between the



Respondent No.6, and 24 farmers and house owners dated 31/05/2022.

12. I say that, I shall now deal with the contents of the captioned Application paragraph wise:

- a. With reference to paragraphs nos. 1 to3, the same involves the preliminary description of the parties and hence does not warrant any reply.
- b. With reference to paragraph no. 4, 5 & 6, I deny all the singular contentions therein. I say that the Applicant had stated incomplete information therein. I say that, in the month of July 2021, it was recorded heavy rainfall within the entire Sindhudurg District and Dodamarg taluka of District Sindhudurg. I say that, more specifically from 21/07/2021 most of the villages of Sindhudurg District was reported heavy rainfall, flood, land sliding incidents, major highways were closed due to land sliding and land subsidence even some people's have lost their life due to the land sliding nearby the village where Respondent No.6 operates the said mine. Annexed and marked herewith as ANNEXURE-"R-10" are the copies of various newspapers articles published during 21/07/2021 to 29/07/2021 reporting various news regarding



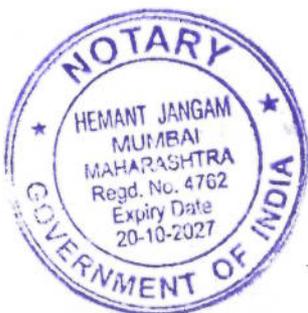
heavy rainfall, land sliding, land subside and flood situation within the Sindhudurg District.

- c. I say that, Respondent No.6, presently operates two mining pit. Iron Ore from the old pit was already extracted and said old pit was used to store rain water which was usually used for preventing dust pollution by sprinkling it through water sprinkler in surrounding area and road area as well for watering it to the plants which are planted around the said mine. I say that, the Respondent No.6 only does business of extraction of Iron ore from the said mine. The Respondent No.6 does not operate any kind of washing plant which creates pollution and recycling of water is required for such kind of washing plant. Hence the water accumulated inside the mining pit was only normal quality rainy water. The officers of MPCB, Regional office Ratnagiri, the Respondent No.2 during their inspection visit was regularly collecting sample of water from pit and sending it for testing. So far today MPCB never found it as polluted or toxic water. I say that, northern side of the old mining pit there is a land belongs to the forest department. The topography of forest land is on upper side of the said mine and entire rainfall water from forest land was



flowing towards the old mining pit which was resulting in increasing the water level of old mining pit. On 29/07/2021 due to heavy rainfall, a part of the mountain nearby new mining pit was collapsed inside the new mining pit due to which partition wall between the new mining pit and old mining pit was collapsed and rainy water accumulated in new mining pit was entered in the old mining pit which increases the water level of old mining pit resulting heavy pressure generated on the bund around the old pit resulting the bund was broken down and the rainy water accumulated inside the old mining pit flowed towards the village. I say that the said bund around the old mining pit broken due to land sliding nearby the mining lease. I say that the said incident caused due to natural calamity and was nothing to do with the any negligence on the part of Respondent No.6.

- d. With reference to paragraph no. 7 & 8, I say that the same constitutes series of events and I denied the part of the report stating toxic mining debris spread in the nearby field and river.
- e. With reference to paragraph nos. 9 to 13, I deny all and singular contentions therein. I further deny that toxic mining debris has destroyed the agricultural land or affected the



Kalane River. Due to the heavy rainfall in earlier days of the incident muddy water spread in river and usually color of river water look like muddy in rainy seasons. The applicant is trying to mislead the Tribunal by showing the photographs at **Annexure A- 4 to A- 6**. These annexure itself shows that the trees uprooted are forest grown trees and are not fruit bearing trees. I further say that, as a moral responsibility representative of the Respondent No.6 along with the affected farmer's jointly conducted site visit and re-assessed actual damages caused to the land and trees of nearby farmers. I say that, as mutually agreed between the farmers and Respondent company, Respondent No.6 compensate to the affected farmer's and transfer the compensation amount to the respective farmers bank account in three part as compensation towards crop and for restoration of the land. I further say that, Shri. Pandurang Rajaram Desai, father of the Applicant, his name is included among the 49 aggrieved farmers he received partly compensation of Rs.1,00,000 and Rs.1,50,000/- on dated 08/10/2021 and 24/01/2022 respectively along with other 49 farmers. I say that, Shri. Pandurang Rajaram Desai, father of the Applicant entered in settlement agreement with



the Respondent No.6, on dated 06/06/2022 and received final mutually agreed compensation amount of Rs.3,00,000/- from the Respondent No.6, for the damages caused to his farms and for restoration of his land. These facts has been intentionally suppressed by the Applicant from this Hon'ble Tribunal which itself shows that, Application didn't came with clean hand and his motive is to extort additional money from the Respondent No.6. Annexed and marked herewith as **ANNEXURE-“R-11”** is the copy of settlement agreement executed between Applicant's fathers and the Respondent No.6, dated 06/06/2022.

- f. With reference to paragraph no. 14 to 21, I deny all and singular contentions therein. I say that, Respondent No.6 acted upon the instructions given by the Respondent No.4, Indian Bureau of Mines and already rectified the same instructions. I say that, with respect to para 17 (sr. no. 1 to 5) regarding the various violation letters referred in present Application we are replying in details as under.

(1) Mining operations are carried out and the benches height and width are maintained as per approved mining scheme. In the particular area between grid lines E 385100 to E 385200, at the surface, there is hard



laterite capping followed by manganiferrous clay. This Mn clay bund was eroded due to heavy rains leaving laterite benches sliding to lower benches. This has resulted in sliding of laterite and Mn clay benches. Since some slided material has accumulated in few lower benches, the width appears to be less and height appears to be more. Mineral ore is exhausted in these benches and footwall formation is exposed. Sufficient support is also given to maintain the benches by extending backfilling with suitable width from safety point of view. Rectification of benches is done by backfilling for supporting of the existing benches in stages.

2. (i) Development work of the top benches around 20 meter towards North between BP -2 to BP -4 section K - K' to section R - R' & started developing benches as per mining plan. Presently we have maintained the benches in proportion of height & width with proper pit slope. Collapsed Benches and pit slope failure is due to heavy rainfall in the season & its rectification was completed. we have completed development of the area between BP -2 to BP-4, section K- K' to section R- R' for top bench around 20 meter towards North, top bench & overall pit slope was maintain properly with angle 28 to 35 degree.

(ii) & (iii) Average rainfall in this region during last 10 years is around 3500 mm to 4000 mm however, during 2019-20 there was a heavy rainfall with about 6200 mm precipitation due to heavy rainfall water level of pit water increase up to 63 mRL, so it was



difficult to maintain 1" bench level from 54 mRL to 72 mRL, instead of that we are maintained 77 mRL for 1st bench. We kept separate approach to go to 54 mRL, once the water level of pit goes down we started dumping at 54 mRL to 72 mRL bench. Also we stopped the dumping from 100 mRL & dumping from 77 mRL with rectification & also maintaining the level of 72 mRL. After decreasing the water level we had completed the second stage with maintaining the level of 95 mRL.

3. During the compliance to the violation, vide our letter dated 21.12.2020, rectification of the benches was in progress. Now the rectification of benches has been completed. The updated surface plan showing the rectified benches along with photographs was submitted to IBM office.

4. (i) Back filling /Reclamation was carried out in stages in Northern side of existing backfilling pit (situated in eastern part of lease area) from X-section N-1743510 to N- 1743745 but in the month of May 2021 due to Tauktae cyclone on May 15th & 16th 2021 there was heavy rain (11 Inches) the water level in the pit was raised, in fear of rising the water level further during rainy season we started increasing the height and width of embankment in southern side of pit from the X- section N- 1743500 to N- 1743425 to avoid water flowing towards village side, since the arrival of pre monsoon heavy rainfall work of backfilling was not completed in stipulated time, it was completed later post monsoon season.



4 (ii) & (5) Excavation / development of newly formed pit in western part of lease area at some of the places bench height was more because of erosion due to heavy rain by Tauktae cyclone on May 15th & 16th 2021 and rain was continued till 25th May 2021, we could not rectified the eroded benches due to slippery flooring conditions of the clay benches. All the mining operations were suspended due to slippery condition by early arrival of monsoon. It was later rectified by post monsoon and benches were formed as per the mining scheme proposal.

I further say that, all the above compliance report had been submitted to the Office of Regional Controller of Mines, Indian Bureau of Mines from time to time. Annexed and marked herewith as ANNEXURE-“R-12” are the collective copies of the said compliance letters submitted by the Respondent No.6 to Respondent No.4, Indian Bureau of Mines from time to time.

g. I say that, With reference to paragraph no. 22 to 27, I deny all and singular contentions therein. I say that, Respondent No.6 acted upon the instructions given by the Respondent No.5, Director General of Mines Safety and already rectified the said instructions from time to time. With respect to violation mentioned in para 23 sr. no. (1 & 2) I submit as under.



(1) (i) *At some places wherein the mine where ever the width is slightly less compared to height, the ore is fully mined out and foot wall is almost exposed. There will be no further mining in these benches.*

Back filling in stages is already started to support the footwall benches from sliding down and to prevent danger from fall of sides. Utmost care is being taken and back filling, strictly under the supervision of Mines Manger. No work person /machinery will be deployed at the toe of such high sides. Entry to the said area has been fenced to avoid unauthorized entry.

(2) (i) *The heights in Alluvial soil, Morum, Gravel, Clay or other similar ground and hard rock were maintained as per Regulation 106(2)(b) of the MMR 1961 and Conditions No. 1.1 & 1.2 of the permission granted by the office of director General Mine Safety, bearing No. DG/RA-135/234-37 dated 29/01/2010. But at some places due to continuous rainfall erosion has been taken place which reduced the bench height and width.*

2(ii) In the year August 2012, we conducted scientific study by National Institute of Technology, Karnataka Suratkal and their recommendations were followed while designing pit stability, dump slope stability and haul roads.

2(iii) We have also conducted scientific study through the agency NIRM Bangalore, and their team of NIRM Bangalore, headed by Chief Scientist Mr. Rajan Babu had also visited our mine on 22/09/2021, and accordingly their suggestions were followed while designing the pit stability, dumps slope stability and haul roads.

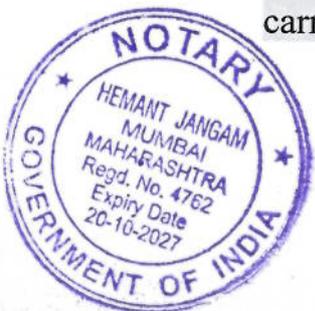


2(iv) to prevent danger from fall of sides as per the recently carried out scientific study through NIRM Bangalore and based on their recommendation the sides in Pit No. 01, 02, 03 are adequately sloped and secure as to prevent from fall of sides.

2(v) Bund between Pit No. 01 and Pit No. 02 are rebuild by increasing height and width of the bund and also by stabilizing it layer by layer filling and compaction by dozer and wheel loader. Only laterite material was used for construction of said bund. Breached portion was immediately refilled with laterite material by filling layer by layer and compacting, also additional stone pitching was done on southern side of the bund wall to avoid erosion due to rain.

I further say that, all the violation as referred in Para 23 Sr. no. 1 & 2 are rectified and compliance report had been submitted to the office of the Respondent no.5, Director General, Mine Safety from time to time. Annexed and marked herewith as ANNEXURE-“R-13” are the copies of the said compliance letter submitted by the Respondent No.6 to the Respondent No.5, from time to time.

h) I Say that, in the year August 2012, we conducted scientific study through the National Institute of Technology, Karnataka Suratkal and their recommendations were followed while designing pit stability, dump slope stability and haul roads. We have also carried out scientific study through agency NIRM Bangalore, in



the month of September 2021. The team of NIRM Bangalore, headed by Chief Scientist Mr. Rajan Babu had visited to the said mine on 22/09/2021 and accordingly report was submitted to Respondent No.6 on 06/12/2021. I say that, as per the recommendation suggested in scientific study are carried out to accrue and designs the pit stability/dump, slope stability taking into consideration of geotechnical parameter of road including hydro geographical and weather conditions etc., to ensure stable pits and dump slope profile. Annexed and marked herewith copies of scientific Report prepared by National Institute of Technology, Karnataka Suratkal and NIRM Bangalore, are Annexed and marked herewith as ANNEXURE-“R-14” & “R-15” respectively.

- i) With reference to paragraph no. 28 to 33, I deny all and singular contentions therein. I say that, Officers from the Regional Office of Maharashtra Pollution Control Board regularly conducting inspections to the said mine and also collecting samples of water from the mining pit. The Officers from regional Office of MPCB never served any notice to the Respondent No.6 in respect of violations or pollution norms. Dy. Regional Officer of MPCB informed to Respondent No.6, by his letter dated 26/10/2020 that



during his inspection to said mine dated 21/10/2020 he found water leakage nearby mining lease. The Respondent No.6 submitted his reply by letter dated 30/10/2020, stating that, there is no leakage but there generate a natural source of water which was flowing towards the Kalane River, If the Respondent No.6, tries to stop that natural source of water, which can create shortage of water in village. Annexed and marked here with as **ANNEXURE-“R-16”** is the copy of the said letter dated 30/10/2020 submitted by the Respondent No.6 to the District Mining Officer.

j) With reference to paragraph nos. 34 to 37, I denied all and singular contentions therein. I say that the contentions in the said paragraphs are repetitive in nature. I say that the incident happened on 29/07/2021 was due to the heavy rainfall and it was falling under natural calamity. After the said incident The Respondent No.3, acting as President of District Disaster Management authority passed order on 02/08/2021 and directed Respondent No.6, to stop all mining activities in said mine and to take necessary safety measures in said mine. The contention of the said order dated 02/08/2021 specifically states that “as per section 30, sub sections (iii) & (v) of the Disaster Management Act 2005, District Collector, being the President



of the District Disaster Management Authority having powers to identify area disaster can be happen and to avoid any further disaster or to reduce impact of disaster, can give directions to avoid any further disaster. The section more specifically states that,

(iii) ensure that the areas in the district vulnerable to disasters are identified and measures for the prevention of disasters and the mitigation of its effects are undertaken by the departments of the Government at the district level as well as by the local authorities;

(iv) ensure that the guidelines for prevention of disasters, mitigation of its effects, preparedness and response measures as laid down by the National Authority and the State Authority are followed by all departments of the Government at the district level and the local authorities in the district;

- k) The said order further states that, due to the ongoing rainy seasons and probability of heavy rainfall, cloud bursting, land sliding etc. incidents as a precautionary measure to avoid any loss to the human life or any property The Respondent No.3, directed the Respondent No.6 to stop any further activities in said mine and to follow the guidelines given by the office of the Respondent No.4. Annexed and marked herewith as



ANNEXURE-“R-17” is the copy of suspension order passed by the Respondent No.3, dated 02/08/2021.

- l) I say that, due to the incident dated 29/07/2021, Respondent No.4 also suspended all mining activities of the Respondent No.6 by his suspension order dated 14/10/2021 and directed Respondent No.6, to take necessary actions.
- m) I say that, after following all due diligence and after complying all rectification given by the Respondent No.4. The respondent No.4 after conducting site visit on 01/02/2022 and after confirmation Respondent No.4, revoke its earlier suspension order dated 14/10/2021 for suspension of mining activities of the Respondent No.6 at the said mine. Annexed and marked herewith as ANNEXURE-“R-18” is the copy of revocation letter dated 11/02/2022 issued by respondent No.4
- n) I say that, on basis of the revocation of suspension order by the Respondent No.4, Respondent No.6, approached to the Respondent No.3, acting as The President District Disaster Management Authority and requested to revoke its earlier order dated 02/08/2021 which was passed under section 30, sub sections (iii) and (v) of the Disaster Management Act 2005. I say That, after following the due process the



Respondent No.3 revoked its earlier order dated 02/08/2021 on 04/04/2022 and permitted Respondent No.6 to resume its mining operations at the said mine. Annexed and marked herewith copy of the said orders 04/04/2022 as ANNEXURE-“R-19”. I say that, this procedure itself indicates that the incident happened on dated 29/07/2021 at the said mine was coming under natural calamity.

- o) With reference to paragraph no. 38 to 40, I deny all the contentions made therein. I say that, the contentions given in these paras are not applicable to the mining business of the Respondent No.6. The incident happened on 29/07/2021 was due to heavy rainfall and land sliding which is coming under natural calamity, it didn't come under the definition of “Accidents” as per the Section 2(a) of the National Green Tribunal Act, 2010. The mining business of the Respondent No.6 is a seasonal business which is conducted during the months of October to 31st May in every year. All business activities of the Respondent No.6 are remained closed during the rainy seasons starting from 1st June to 30th September every year. I further say that, since the incident happened due to the natural calamity the principal of “No Fault Liability” does not



applicable in present case. I deny all and singular contentions therein. I say that as per the clause of lease deed produced by the Applicant herein, the lessee shall make and pay reasonable compensation which may be done by or on the part of Lessee/ Lessees. At the cost or repetition, I say that in the present case incident dated 29/07/2021 causes due to heavy rainfall a part of the mountain collapsed in the said mine of Respondent No. 1 thereby breaking the bund of the mine and flowed towards the village. I say that the said damage was purely due to natural calamity and there was no fault on the part of Respondent No.6. I further say that, despite that, as a moral responsibility, Respondent No.6 had compensated as possible made good to all the losses suffered by the villagers.

- p) With reference to paragraph no. 41 to 46, are the various case laws, these are not relevant to the present case hence does not warrant any reply.
- q) With reference to paragraph no. 47 to 51, I say that by an order dated 12/08/2021, The District Mining Officer had directed Respondent No. 6 to pay damages to the farmers aggregating to a tune of Rs.1,34,67,750/-. I further say that the said damages calculated by the Agricultural Officer were assessed



arbitrarily without actually visiting the site of incident and hence the said report of damages was not accepted by Respondent No.6. I further say that Respondent No. 6, by the help of its team self-assessed the damages caused to the farmers and accordingly paid compensation amount to the accounts of the 49 affected farmers including the father and other two family members of the Applicant. I say that, since the damage assessed by the committee was assessed on erratic basis without visiting the site. I further say that the amounts transferred to the farmers accounts by Respondent No. 6, was after carrying out actual assessment of the damage to the lands. I further say that Writ Petition bearing (St) No. 4434 of 2021, is filed by the Respondent No.6, before the Hon'ble High Court Judicature at Bombay against the order passed by the District Mining Officer Sindhudurg, dated 12/08/2021 and 08/02/2022 which is currently under litigation.

- r) With reference to paragraph nos. 52 to 53, I deny all and singular contentions therein. I say that the contentions in the said paragraphs are repetitive in nature and the same are dealt with in the above mentioned clauses and in order to avoid repetition, the same does not warrant any reply.



- s) With reference to paragraph no. 54 & 55, the Respondent No.6 does not warrant any reply.
- t) I say that, the ground given in Para 56 of the Application are false and fictitious and various material facts are suppressed by the Applicant from this Hon'ble Tribunal hence this Application is deserve to be dismiss. I say that Respondent No.6, is doing only business of extraction of minerals from the lease area. The respondent is not involved in any other processing or washing plant, hence no any kind of toxic debris are generated in the said mine. Also the water accumulated in the pit of said mine is naturally accumulated from rainfall which is not recycled water. The said water is used only for controlling dust pollution and watering for the plants. I further say that, mud which was flowed through water towards the agricultural land was only the soil which was used as protective wall surrounding the pit. I strongly denied contention of the applicant that, polluted water and toxic debris destroyed the surrounding area.
- u) I say that, the present Application is filed as an attempt to harass Respondent No.6 and to extort monetary gains under the disguise of losses. I say that the Applicant has approached



this Hon'ble Court with unclean hands. The said Application is not maintainable in law. I further say that the Applicant has also suppressed several material facts and documents from this Hon'ble Tribunal therefore; the Applicant is not entitled to any equitable relief as is prayed for in the present Application. I say that the Original application filed by the Petitioner is frivolous, vague, misleading and does not disclose any cause of action. Therefore, I respectfully submit that the present Original Application be dismissed with exemplary costs.

Date: 18/07/2023

Place: Mumbai



Respondent no.6



Advocate for Respondent No. 6



VERIFICATION

I, **VINAY ROHIDAS PATIL**, Age: 49 Years, Occupation: Business, having address at 6th Floor, A Block, Shivsagar Estate, Dr. A.B. Road, Worli, Mumbai, Power of Attorney Holder of the Respondent No. 6 above named, do hereby solemnly affirm and state as under.

1. That I am the Power of Attorney holder of the Respondent no.6, and I am conversant with the facts and the circumstances of the case and competent to swear this affidavit.
2. That the content of this reply Affidavit are true to my own knowledge and based on legal submission and I believe the same to be true and correct.

Date: 18/07/2023

Place: Mumbai



Respondent no.6



BEFORE THE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH AT PUNE****ORIGINAL APPLICATION NO. 41 OF 2022 (WZ)****IN THE MATTER OF**

ABHAY PANDURANG DESAI ... APPLICANT

VERSUS

STATE OF MAHARASHTRA & ORS ... RESPONDENT

AFFIDAVIT

I, **VINAY ROHIDAS PATIL**, Age: 49 Years, Occupation: Business, having address at 6th Floor, A Block, Shivsagar Estate, Dr. A.B. Road, Worli, Mumbai, Power of Attorney Holder of the Respondent No. 6 above named, do hereby solemnly affirm and state as under.

1. I sat that, I am the Power of Attorney holder of the Respondent no.6, and I am conversant with the facts and the circumstances of the case and competent to swear this affidavit.
2. I say that, the content of this reply Affidavit are true to my own knowledge and based on legal submission and I believe the same to be true and correct.

Affirmed on this 18th Day of July 2023 at Mumbai.




DEPONENT

VERIFICATION

I, VINAY ROHIDAS PATIL, Power of Attorney Holder of the Respondent No. 6, above named verify on this 18th day of July 2023 that, the content of the above affidavit are true and correct and nothing material has been concealed therein.



DEPONENT

BEFORE ME

BEFORE ME


HEMANT JANGAM
NOTARY, GOVT. OF INDIA
MUMBAI, MAHARASHTRA

18 JUL 2023

Reg. No. July 2023
Sr. No. 45 Pg.No. 29
Date 18 JUL 2023



BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO.41 OF 2022

ABHAY PANDURANG DESAI ... Applicant

Versus

SATATE OF MAHARASHTRA & ORS. ... Respondents

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Sr. No.	Particulars	Page Nos.
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Sr. No.	Particulars	Page Nos.
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DATE: 30.01.2023



ADVOCATE FOR RESPONDENT NO.6

MINERALS & METALS

KALANE IRON ORE MINE

Village-Kalane, Taluka-Dodamarg District- Sindhudurg, Maharashtra

प्रति.

दिनांक : 13.08.2021

मा. जिल्हा खनीकर्म अधिकारी,

जिल्हा : सिंधुदुर्ग

विषय: . मिनरल्स अँड मेटल्स यांच्या गाव मौजे कळणे येथील 32.25 हे आर खनीपट्ट्या लगत दिनांक 29/07/2021 रोजी अतीवृष्टी मुळे झालेल्या नैसर्गिक आपत्ती बाबत ग्रामस्थांना अदा केलेल्या नुकसान भरपाईचा तपशील जमा करणे बाबत.

संदर्भ: आपले दिनांक 6/8/2021 रोजीचे नुकसान भरपाई अदा करणे बाबतचे पत्र क्रमांक खानी/डेस्क-17/प्रमु. खनिज/कळणे माईन/दुर्घटना/नु. भ./2021-22/3828.

महाशय,

आपणास कळविण्यात येते की, दिनांक 29/07/2021 रोजी अतीवृष्टी मुळे नैसर्गिक रित्या खानीपट्ट्या लगतची दरड मायनिंग पिट मध्ये कोसळली व त्यामुळे पिट मधील पाण्याच्या पातळीत वाढ होउन त्याच्या दबावाने दक्षिणे कडील बांध फुटून पाण्याच्या विसर्ग झाला. त्यामुळे स्थानिक रहिवाश्यांच्या झालेल्या नुकसानी बाबत आपल्या कार्यालया कडून उपलब्ध करून दिलेल्या यादी प्रमाणे आमच्या कंपनीने ग्रामस्थांना नुकसान भरपाईची रक्कम त्यांच्या बँक खात्यात जमा केलेली आहे त्याचा तपशील या पत्रा सोबत आपल्या माहिती साठी सादर करत आहोत

कळावे,

आपला विश्वासू

For Minerals & Metals

Mines Manager



प्रत. माहिती साठी सादर.

- 1) मा. जिल्हाधिकारी सिंधुदुर्ग
- 2) मा. उप विभागीय अधिकारी (महसूल) सावंतवाडी
- 3) मा. तहसीलदार, दोडामार्ग

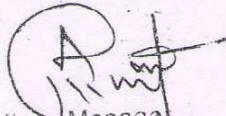
17/08/2021
 जिल्हाधिकारी कार्यालय दोडामार्ग

17/8/21
 लिपीक
 जिल्हाधिकारी कार्यालय
 सिंधुदुर्ग

427

List of payment done:

Sr. no	Name	Bank Account no.	IFSC code	Amount	Date of Payment	UTR Number
1	Laxmikant Daulatrao Desai	303710410000381	BKIDOWAINGB	195,000	11.08.2021	MAHBH21222518891
2	Vilas Parab	303710110001199	BKIDOWAINGB	52,000	12.08.2021	MAHBH21224618511
3	Babal Vithoba Shelke	303710100001272	BKIDOWAINGB	20,000	11.08.2021	MAHBH21222518938
4	Sakharam Dadu Shinde	303710100002226	BKIDOWAINGB	15,000	11.08.2021	MAHBH21222519301
5	Gurunath Pratap Desai	09740000000125	SIDC0001097	32,800	11.08.2021	MAHBH21222518989
6	Sunil Babaji Parab	303710100000741	BKIDOWAINGB	85,000	12.08.2021	MAHBH21224656544
7	Ravindra Sakharam Parab	20063503155	MAH80000071	25,000	12.08.2021	Interbank transfer
8	Vaishali Namdev Desai	303710410000603	BKIDOWAINGB	100,000	11.08.2021	MAHBH21222519016
9	Dadu Gangaram Shinde	0974000000018	SIDC0001097	57,000	12.08.2021	MAHBH21224630454
10	Pramod Aba Thumbre	303710110001015	BKIDOWAINGB	130,000	12.08.2021	MAHBH21224630580
11	Hazrat Kadar Sayyed	303710100001145	BKIDOWAINGB	50,000	12.08.2021	MAHBH21224629279
12	Shyam Dadu Shinde	097400000000449	HDFCOCSINDC	15,000	11.08.2021	MAHBH21222519272
13	Dashrath Sakharam Parab	097400000001383	SIDC0001097	58,500	11.08.2021	MAHBH21222519117
14	Renu Khanolkar	20118981901	SBIN0013264	395,000	12.08.2021	MAHBR52021081210308155
Sum Total				1,230,300		


 Mines Manager
 Kalane Iron Ore Mine



Translated Copy of Annexure "R-1"

M/S. MINERALS & METALS

At Post Kalane, Taluka Dodamarg, Dist. Sindhudurg, Maharashtra.

Date: 13/08/2021

To,

The District Mining Officer,

District Sindhudurg.

Sub: Submitting herewith details of compensation paid to the house owners adjoining to the mining lease 32.25 (Ha) of M/s Minerals & Metals, at village Kalane, Taluka Dodamarg, Dist: Sindhudurg, against the natural calamity dated 29/07/2021 occurred due to heavy rainfall.

Reference: Your later dated 06/08/2021, directing to pay the compensation bearing no. Khani/Desk-17/ Major minerals /Kalane Mine/Accident/ nu. Bh./2021-22/3828

Dear Sir,

This is to inform you that, on 29/07/2021 due to heavy rainfall part of adjoining mountain collapsed in the mining pit, due to that the water level of the pit increased. Due to sudden increase in water level, it creates pressure on the surrounding wall of the pit resulting, broken the part of safety wall from the southern side of the pit and rainy water accumulated inside the pit entered into the residential area causing damage to the properties of some villagers.

As per the order passed by you to compensate the losses to the houses of the villagers, as referred above we have transferred compensation amount as provided by you to respective house owners bank accounts through RTGS. The details of UTR numbers is attached herewith for your kind information.

Yours Truly,

For Minerals and Metals

S/d

Mines Manager

Copy to

1. The District Collector Sindhudurg.
2. The Sub Divisional Officer (Revenue) Sawantwadi.
3. The Tahsildar Dodamarg.

TRUE COPY

ADVOCATE FOR RESPONDENT NO.6

Translated Copy of Annexure "R-2"

M/S. MINERALS & METALS

At Post Kalane, Taluka Dodamarg, Dist. Sindhudurg, Maharashtra.

Date: 22/09/2021

To,

The Sarpanch,

Village Panchyat Kalane-Bhike Konal, Tal: Dodamarg, Dist: Sindhudurg.

Ref: Your quotation for cleaning work of Public well situated at Dhavdki wadi, Kalane.

Sub: Submitting herewith details of amount transferred as per your above referred quotation.

Dear Sir,

This is to inform you that, you have submitted quotation for cleaning work of Public well situated at Dhavdki wadi, Kalane, by your letter dated 28/08/2021.

As per your quotation we have transferred Rs.1,82,100/-to bank account of Village Panchyat bearing account number 303710100001732, Vidarbh Konkan Gramin Bank, Branch Kalane, on 29/09/2021, having UTR No.SBIN221264330932.

Yours Truly,

For Minerals and Metals

S/d

Mines Manager

Copy to

1. The District Mining Officer, Sindhudurg
2. The Tahsildar Dodamarg
3. BDO, Panchayat Samiti, Dodamarg
4. Executive Engineer, Water Supply Department, Sindhudurg
5. Dy. Engineer, Water Supply Department, Sawantwadi

TRUE COPY


ADVOCATE FOR RESPONDENT NO.6

(38)

प्रताप यशवंत देसाई
मु.पो. कुळणे ता. दोडामार्ग
जि. सिधुदुर्ग (9422061303)
ता. 16/09/2021

मे.

कृषि अधिकारी
दोडामार्ग -

विषय - माहे जुलै 23 रोजी कुळणे येथील खनिज -
पट्टामधुन पाण्याचा विसर्ग होवून गुकसानी
झालेल्या शेतकऱ्यांचा केलेल्या पंचनाम्या -
बाबत.

मुद्दा.

आम्ही खाली सही करणारे मुझे कुळणे ता. दोडामार्ग येथील शेतकरी आपल्याला विनंती करतो की तारीख 23/07/21 रोजी कुळणे येथील पट्टामधुन पाण्याचा विसर्ग होवून आमची प्वातशेती, वायबांग, काजुबाबायत, नाळू, सुपाशीची झाडे, विटिर तसेच बारामाही वाहणाशी तळी, पुणित्या इमीन दोस्त होऊन गुकसानी झाली त्या गुकसानीचा पंचनामा श्री अनंत ताटे यांनी केला असून तो पूर्ण चुकीचा आहे. सदर पंचनामा त्याने एके ठिकाणी असून आपल्या मळीतील लोकांना घेऊन केलेला असून कुमीदिन लोकांना सदर पंचनाम्यात दाखवले असून विस्तृतीत पाहून पंचनामा केलेला नाही. तो पूर्ण खोटा आहे. तरी तो आम्हाला मांडण्यास नसल्यामुळे आम्हांला शेतकऱ्यांना समवेत घेऊन पंचनामा करावा ही विनंती.

- प्रत. 1] तहसिलदार दोडामार्ग
- 2] जिल्हा अधिकारी ओरोस

आपले विश्वासू
गुकसान ग्रस्त शेतकरी कुळणे

Handwritten signature and date 16/09/2021 with stamp: ता. मु. पो. कुळणे जि. सिधुदुर्ग

- 1] प्रताप यशवंत देसाई
- 2] मोहन यशवंत देसाई
- 3] चंद्रकांत यशवंत देसाई
- 4] विश्वासू फकशेळी देसाई
- 5] यशवंतशव प्रतापशव देसाई
- 6] चंद्रशेखर चंद्रकांत देसाई
- 7] श्री. समिधा समिर देसाई
- 8] दशरत सकाराम परब

16/9/2021
आतंक जावक लिपिक
संलग्न कार्यालय दोडामार्ग

Translated Copy of Annexure "R-3" (A)

Pratap Yashwant Desai

At.P. Kalane, Taluka –

Dodamarg, District –

Sindhudurg (9422061303)

Date: 16-09-2021

To,

Agriculture Officer

Dodamarg.

Sub.: Regarding Panchnama of farmers prepared for damage made due to dissolution of water from mining lease at Kalane on 29 July.

Sir,

We undersigned, farmers at Village – Kalane, Taluka – Dodamarg, request you that due to dissolution of water from mining lease at Kalane on 29/07/2021, the damage happen to our Paddy farming, Cashew plantation, Coconut, Arecanuts trees, well due to demolishing the land of perennial flowing pond. Panchnama of such damage has been prepared by Shri Anant Taate, which is completely wrong. The said Panchmama has been prepared by him as per his wish by sitting at one place and by taking the people. Landless people

have been shown in the said Panchnama. Panchnama has not been prepared by seeing facts, which is completely false. Hence, it is not accepted to us, due to which, it is requested to prepare revise Panchnama by taking us farmers together.

Copy:-

- 1) Tahsildar Dodamarg.
- 2) District Collector, Sindhudurg.
- 3) District Agricultural Officer, Sindhudurg.
- 4) Sub Divisional Agricultural Officer, Sawantwadi

Yours Truly,

Affected Farmers from Kalane.

1. Pratap Yashwant Desai sd/-
2. Mohan Yashwant Desai sd/-
3. Chandrakant Yashwant Desai sd/-
4. Vishwas Fakraji Desai sd/-
5. Yashwantrao Prataprao Desai sd/-
6. Chandrashekhar Chandra-kant Desai sd/-



7. Shri Samidha Samir Desai sd/-
8. Dashrat Sakaram Parab Sd/-

sd/-

16-9-2021

Inward Outward Clerk

Tehsildar Office

Dodamarg

TRUE COPY

ADVOCATE FOR RESPONDENT NO.6

प्रताप यशवंत देसाई
मु.पो. कुळणे ता. दोड
जि. सिंदुदुर्ग (9422061
ता. 16/09/2021

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मे,
जिल्हा अधिकारी,
ओरोस, सिंदुदुर्ग

विषय - माहे जुलै २९ रोजी कुळणे येथील खनिः
- पद्दामधुन पाण्याचा विसर्ग होऊन नुकसान
झालेल्या शेतकऱ्यांचा केलेल्या पंचनाम्या
बाबत.

मघ.

आम्ही खाली सही करणारे मुळे कुळणे ता. दोडाम
येथील शेतकरी आपल्याला विनंती करतो की तारीख २९/०८
रोजी कुळणे खनिःपद्दामधुन पाण्याचा विसर्ग होऊन आमची
घातबोती, वायबळ, कामुबाबायत, नाळू, सुपाशीची झाडे, विटिर
तसेच बरामाही वाटणारी तळी, पुर्णतः झमीन दोस्त होऊन
नुकसानी झाली त्या नुकसानीचा पंचनामा श्री अनंत ताटे
यांनी केला असून तो पुर्ण चुकीचा आहे. सदर पंचनामा
त्याने एके ठिकाणी बसून आपल्या मळीतील लोकांना घेऊन
केलेला असून झुमीटिन लोकांना सदर पंचनाम्यात दाखवले
असून विस्तुस्तीती पाहुन पंचनामा केलेला नाही. तो पुर्ण
खोटा आहे. तरी तो आमच्या मांड्यात असल्यामुळे आमंल
शेतकऱ्यांना समवेत घेऊन पंचनामा करावा ही विनंती.

- प्रत. 1] तहसिलदार दोडामर्ग
- 2] जिल्हा अधिकारी ओरोस
- 3] कृषिअधिकारी ओरोस
- 4] उप विभागीय कृषिअधिकारी सावंतवाडी

आपले विश्वासू
नुकसानग्रस्त शेतकरी कुळणे

- 1] प्रताप यशवंत देसाई
- 2] मोहन यशवंत देसाई
- 3] चंद्रकांत यशवंत देसाई
- 4] विश्वास फकरेशेळी देसाई
- 5] यशवंतराव प्रतापराव देसाई
- 6] चंद्रशेखर चंद्रकांत देसाई
- 7] श्री. समिधा समिर देसाई
- 8] दशरत

54 Post
Registrar A/D.
16-9-2021

Translated Copy of Annexure "R-3" (B)

Pratap Yashwant Desai

V.P. Kalane, Taluka : Dodamarg,

District -Sindhudurg (9422061303)

Date: 16/09/2021

To,

The District Collector,

Oros, Sindhudurg.

Sub.: Regarding Panchnama of farmers prepared for damage made due to dissolution of water from mining lease at Kalane on 29 July.

Sir,

We undersigned, farmers at Village – Kalane, Taluka – Dodamarg, requested you that due to dissolution of water from mining lease at Kalane on 29/07/2021, the damage happen to our Paddy farming, Cashew plantation, Coconut, Areca nut trees, well due to demolishing the land of perennial flowing pond. Panchnama of such damage has been prepared by Shri Anant Taate, which is completely wrong. The said Panchmama has been prepared by him as per his wish by sitting at one place and by taking the people. Landless people have been shown in the said Panchnama. Panchnama has not been prepared by

seeing facts, which is completely false. Hence, it is not accepted to us, due to which, it is requested to prepare Panchnama by taking us farmers together.

Copy:-

- 1) Tahsildar Dodamarg.
- 2) Agricultural Superintendent, Oros
- 4) Sub Divisional Agriculture Officer, Sawantwadi.

Yours Sincerely,

Affected Farmers from Kalane.

- | | |
|--------------------------------------|------|
| 1. Pratap Yashwant Desai | sd/- |
| 2. Mohan Yashwant Desai | sd/- |
| 3. Chandrakant Yashwant Desai | sd/- |
| 4. Vishwas Fakroji Desai | sd/- |
| 5. Yashwantrao Prataprao Desai | sd/- |
| 6. Chandrashekhar Chandra-kant Desai | sd/- |
| 7. Shri Samidha Samir Desai | sd/- |
| 8. Dashrat Sakaram Parab | Sd/- |

By Post

Registered A/D

16-9-2021

TRUE COPY

श्री. प्रताप यशवंत देसाई,
मु. पो. कळणे (डबीवाडी),
ता. दोडामार्ग, जि. सिंधुदुर्ग,
दिनांक : २९/१०/२०२१,
मोबा. ९४२२०६१३०३.

प्रति,

मा. व्यवस्थापक,
मे. मिनरल्स अँड मेटल्स लि,
कळणे-दोडामार्ग.

विषय : दिनांक २९/०७/२०२१ रोजी कळणे येथील खनिज खाण फुटून
पाण्याच्या प्रचंड प्रवाहामुळे घडलेल्या दुर्घटनेसंबंधीच्या पंचनाम्या बाबत.

संदर्भ : गाव कळणे येथील स.नं. ६३-१ व ६०-१-२७ व स.नं. ६२-१, ६२-२
या सामाईक मिळकती बाबत.

महोदय,

वरील विषयांस अनुसरून आपणांस विनंती करण्यात येते की, गाव मौजे कळणे येथील आपल्या खनिज खाणीतील खनिज मिश्रांत पाण्याचा प्रवाह खाण फुटून दिनांक २९/०७/२०२१ रोजी आमच्या शेती बागायतीचे मोठ्या प्रमाणात नुकसान झाले आहे. यानंतर सदरील घटनेचा पंचनाम करून मा. कृषी अधिकारी दोडामार्ग यांनी तो अहवाल मा. तहसिलदार साहेब दोडामार्ग यांच्या कार्यालया मार्फत मा. जिल्हा खनिकर्म अधिकारी यांच्या कार्यालयात सादर केला होता. वर उल्लेख केलेले स.नं. हे आमच्या कुटूंबाच्या सामाईक मालकीचे आहेत.

दिनांक २९/०७/२०२१ रोजी घडलेल्या घटनेच्या अनुषंगाने पंचनामे करताना तलाठी सासोली, कृषी सहाय्यक अधिकारी श्री. अनंत शाहू ताटे यांनी प्रत्यक्ष घटनास्थळाची पहाणी न करता आपल्या मर्जितील लोकांना बरोबर घेवून व फक्त त्यांचाच फायदा कसा करता येईल याच उद्देशाने खोटे पंचनामे करून तसा अहवाल सादर केला आहे. ज्या शेतक-यांचे प्रत्यक्षात नुकसान झाले आहे त्यांना नाममात्र नुकसान भरपाईची रक्कम घातली आहे. त्यामुळे आमचे आर्थिक नुकसान होवून आमच्यावर अन्याय झाला आहे. सदरील पंचनाम्या प्रमाणे मा. खनिकर्म अधिकारी यांनी नुकसानग्रस्त शेतकऱ्यांना पंचनाम्याप्रमाणे नुकसान भरपाई देण्याचा आदेश दिलेला आहे. अशा परिस्थितीत आपण दिनांक ०७/१०/२०२१ रोजी नुकसानग्रस्त शेतकऱ्यांचा बँक खात्यात काही रक्कम जमा केली आहे.

46

तलाठी सासोली व कृषी सहा. श्री. अनंत ताटे यांनी चुकीच्या पध्दतीने केलेले पंचनामे आम्हाला मान्य नसल्यामुळे आम्ही तशी तक्रार मा. जिल्हाधिकारी ओरस, मा. तहसिलदार दोडामार्ग, मा. कृषी अधिक्षक ओरस, मा. कृषी अधिकारी दोडामार्ग, मा. उपविभागीय कृषी अधिकारी सावंतवाडी यांचेकडे दिनांक १६/०९/२०२१ रोजी केलेली आहे.

त्यानंतर दिनांक २०/१०/२०२१ रोजी मा जिल्हाधिकारी सिंधुदुर्ग यांना प्रत्यक्षात भेटून स्वतः निवेदन दिलेले आहे. सदरील निवेदन मी व इतर ५ जणांनी दिलेले असून सदर अर्जावर निर्णय होवून प्रत्यक्ष जागेवर जावून फेर पंचनामे केल्याशिवाय आपण कोणत्याही शेतकऱ्यांना नुकसान भरपाईची रक्कम अदा करू नये अशी नम्र विनंती आहे.

कळावे,

आपला विश्वासू



श्री. प्रताप यशवंत देसाई

सदरील प्रत माहितीसाठी सविनय सादर,

१. मा. जिल्हाधिकारी सिंधुदुर्ग.
२. मा. तहसिलदार दोडामार्ग.
३. मा. खनिकर्म अधिकारी सिंधुदुर्ग.

Translated Copy of "R- 3" (C)

Shri Pratap Yashwant Desai,

V.P. Kalane (Dabiwadi), Taluka – Dodamarg,

District – Sindhudurg

Date: 21-10-2021

To,

Hon. Manager,

M/s Minerals & Metals Ltd.,

Kalane-Dodamarg.

Sub.: Regarding Panchnama about incident happened due to strong flow
of water by collapsed of bund at Kalane, mines on 29/07/2021.

Ref.: In respect of common property of S.No. 63-1 and 60-1-27 and
S.No. 62-1, 62-2 at Village – Kalane.

Sir,

You are requested in pursuance of above subject that due to flow of
mineral mixed water from your of mine at Village - Kalane, damage our

agricultural land. Thereafter, after Panchnama of the said incident was conducted and report was submitted by the Agriculture Officer to the Tahsil Office Dodamarg then it was forwarded to the District Mining Officer, Sindhudurg. The above mentioned jointly owned survey numbers of our properties are included in it.

At the time preparing Panchnama in pursuance of incident happened on 29/07/2021, after preparing false Panchnama by Shri Anant Shahu Taate, Asst. Agriculture Officer, Talathi Sasoli by not visiting the place of incident directly and by taking the people with him as per his wish and by only such purpose that how benefit can be passed to the people of his choice only? The amount of nominal compensation has been mentioned regarding such farmers, who have suffered loss actually. Hence, injustice has been made on use by making us financial loss. The order has been passed by the District Mining Officer on basis of such false Panchnama. In such circumstances, some amount has been deposited by you on 07/10/2021 in the bank account of affected farmers.

We are not agreeing with the Panchnama prepared by Talathi Sasoli and Agriculture Assistant Shri Anant Taate by wrong method, due to which, such complaint has been submitted by us on 16/09/2021 to the District Collector Sindhudurg, The Tahsildar Dodamarg, The Agricultural Superintendent Oras,

The Agricultural Officer Dodamarg, The Sub Divisional Agricultural Officer Sawantwadi.

Thereafter, the request has been given on 20/10/2021 by meeting directly to The Collector Sindhudurg. The said request has been given by me and 5 other farmers. It is humbly requested you not to pay any amount of compensation to any farmers unless the decision of revised Panchnama be taken by the District Collector.

Yours Sincerely,

sd/-

Shri Pratap Yashwant

Desai

Copy for information to:-

1. Hon. District Collector, Sindhudurg.
2. Hon. Tahsildar, Dodamarg.
3. Hon. Mining Officer, Sindhudurg.

TRUE COPY


ADVOCATE FOR RESPONDENT BO.6

अर्जदार- श्री. शशिकांत हरिश्चंद्र देसाई,
रा. कळणे, ता. दोडामार्ग, जिल्हा सिंधुदुर्ग.

दिनांक: १८/१०/२०२१

प्रति,

मा. जिल्हाधिकारी, सिंधुदुर्ग,
जिल्हाधिकारी कार्यालय, ओसर, सिंधुदुर्ग

विषय: दिनांक २९/०७/२०२१ रोजी कळणे येथील मे. मिनरल अँड मेटल यांच्या खनिपट्ट्या लगत पाण्याचा विसर्ग होऊन झालेल्या शेतीच्या नुकसानीच्या अनुषंगाने केलेल्या चुकीच्या पंचनाम्या बाबत.

संदर्भ: गाव मौजे कळणे येथील सर्व नंबर ६०/१/२८, ६०/१/३२, ६०/१/३४, ६०/१/३५, ६०/१/३८, ६१/१०, ६३/१ व ६५/१/३ या मिळकती.

महाशय,

वरील विषयास अनुसरून आपणास विनंती करण्यात येते की, मिनरल अँड मेटल, यांच्या गाव मौजे कळणे येथील ३२.२५ हे आर खनिपट्ट्या लगत दिनांक २९/०७/२०२१ रोजी पाण्याचा विसर्ग होऊन झालेल्या नुकसानी बाबत कृषी अधिकारी दोडामार्ग यांनी पंचनामे करून त्यांचा अहवाल मा. तहसिलदार, दोडामार्ग यांच्या कार्यालया मार्फत जिल्हा खनीकर्म अधिकारी यांच्या कार्यालयास सादर केलेला होता.

सदरच्या नुकसानग्रस्त शेत जमिनी मध्ये आमच्या कुटुंबाच्या वरील संदर्भातील वडिलो पार्जित सामाईक शेत जमिनी सामाविष्ट असून सात बारा सदरी माझे वडील श्री. हरिश्चंद्र मुकुंद देसाई, यांच्या नावाची नोंद आहे. माझे वडील हे मयत असून त्यांना आम्ही खालील प्रमाणे कायदेशीर वारस असून आमच्या कुटुंबाचं वारस तपास प्रलंबित आहे.

51

- १) शशिकांत हरिश्चंद्र देसाई (मुलगा)
- २) राधिका घनशाम भडेकर (मुलगी)
- ३) मिनल मंगेश तुगारे (मुलगी)
- ४) सोनाली मुकुंद देसाई (सून)

अशा परिस्थितीत सदरचे पंचनामे करताना तलाठी सासोली, कृषीसाहाय्यक अधिकारी व ग्राम सेवक कळणे यांनी चुकीच्या पद्धतीने पंचनामे करून आमच्या वडिलांच्या सर्व कायदेशीर वारसांच्या वतीने आमच्या वहीनी सोनाली मुकुंद देसाई यांच्या नावे नुकसान भरपाईची रक्कम निश्चत केली. तसेच नुकसान भरपाईची रक्कम निश्चत करताना अन्य कायदेशीर वारसांना विचारात न घेता चुकीच्या पद्धतीने पंचनामे केलेले आहेत. तसेच झाडांच्या संखेत चुकीच्या पद्धतीने वाढ करून दाखविण्यात आलेला आहे.

तरी सदरच्या अर्जा द्वारे आपणास विनंती करण्यात येते की, तलाठी सासोली, कृषी साहाय्यक अधिकारी व ग्राम सेवक कळणे यांनी चुकीच्या पद्धतीने केलेले पंचनामे रद्द करून, लवकरात लवकर आमच्या समक्ष फेर पंचनामे करण्या बाबत आपल्या कार्यालया कडून आदेश देण्यात यावा अशी नम्र विनंती.

कळावे,

आपला विश्वासू,

अर्जदार

Sh...

श्री. शशिकांत हरिश्चंद्र देसाई

प्रत,

- १) मा. जिल्हा खनीकर्म अधिकारी सिंधुदुर्ग.
- २) मा. तहसिलदार दोडामार्ग.

52

Translated Copy of Annexure "R-4" (A)

Applicant –

Shri Shashikant Harishchandra

Desai, R/o Kalane, Taluka –

Dodamarg, District – Sindhudurg

Date: 18/10/2021

To,

Hon. District Collector,

Collector Office, Oras,

Sindhudurg.

Sub: Regarding wrong Panchnama prepared in pursuance of loss of farming happened due to dissolution of water adjacent of mining lease of M/s Mineral & Metal at Kalane on 29/07/2021.

Ref.: Property bearing Survey No. 60/1/28, 60/1/32, 60/1/34, 60/1/35, 60/ 1/38, 61/10, 63/1 and 65/1/3 of Village – Kalane.

Sir,

You are requested in pursuance of above subject that after preparing Panchnama by Agricultural Officer Dodamarg regarding loss happened

(53)

after dissolution of water on 29/07/2021 adjacent of mining lease of Area 32.25 (H.A.) at Village Kalane of Mineral & Metal, the report of the same was submitted in the office of District Mining Officer through the office of Hon. Tahsildar, Dodamarg.

Ancestral common agricultural land of our family as above referred is included in the said list of Panchnama agricultural land. The entry of the name of my father Shri Harishchandra Mukund Desai is on 7/12 abstract. My father is passes away and names of his legal heirs as follows. Process of mutation of our family is pending.

1. Shashikant Harishchandra Desai (Son)
2. Radhika Ghansham Bhadekar (Dau-ghter)
3. Minal Mangesh Tugare (Daughter)
4. Sonali Mukund Desai (Daughter-in-law)

In such circumstances, amount of compensation of our joint family is wrongly awarded on the name of Sonali Mukund Desai on behalf of all legal heirs of our father by Talathi Sasoli, Assistant Agriculture Officer

and Gram Sevak Kalane by following wrong method, not considering about other legal heirs at the time deciding amount of compensation. Similarly, number of trees has been shown by increasing by wrong method.

Hence, you are requested to cancel the earlier Panchnam and give order from your office for preparing revised Panchnama in our presence.

Kindly do the needful.

Yours Sincerely,

Applicant

sd/-

Shri Shashikant Harishchandra Desai.

Copy to:-

- 1) The District Mining Officer, Sindhudurg.
- 2) The Tahsildar, Dodamarg.

TRUE COPY



ADVOCATE FOR RESPONDENT NO.6

55

अर्जदार : श्री. शशिकांत हरिश्चंद्र देसाई,
रा. कळणे, ता. दोडामार्ग, जिल्हा सिंधुदुर्ग.

दिनांक : १९/१०/२०२१

प्रति,

मा. व्यवस्थापक,
मे. मिनरल्स अँड मेटल्स,
कळणे, ता. दोडामार्ग.

विषय: दिनांक २९/०७/२०२१ रोजी कळणे येथील मे. मिनरल्स अँड मेटल्स यांच्या खनिपट्ट्या लगत पाण्याचा विसर्ग होऊन शेतीच्या झालेल्या नुकसानीच्या अनुषंगाने केलेल्या चुकीच्या पंचनाम्या बाबत.

संदर्भ: गाव मौजे कळणे येथील सर्वे नंबर ६०/१/२८, ६०/१/३२, ६०/१/३४, ६०/१/३५, ६०/१/३८, ६१/१०, ६३/१ व ६५/१/३ या मिळकती.

महाशय,

वरील विषयास अनुसरून आपणास विनंती करण्यात येते की, आपल्या गाव मौजे कळणे येथील खनिपट्ट्या लगत दिनांक 29/07/2021 रोजी पाण्याचा विसर्ग होऊन झालेल्या नुकसानी बाबत कृषी अधिकारी दोडामार्ग यांनी पंचनामे करून त्यांचा अहवाल मा. तहसिलदार, दोडामार्ग यांच्या कार्यालया मार्फत जिल्हा खनीकर्म अधिकारी यांच्या कार्यालयास सादर केलेला होता.

सदरच्या नुकसानग्रस्त शेत जमिनी मध्ये आमच्या कुटुंबाच्या वरील संदर्भातील वडिलो पार्जित सामाईक शेत जमीनी सामाविष्ट असुन सात बारा सदरी माझे वडील श्री. हरिश्चंद्र मुकुंद देसाई, यांच्या नावाची नोंद आहे. माझे वडील हे मयत असुन त्यांना आम्ही खालील प्रमाणे कायदेशीर वारस असुन आमच्या कुटुंबाचं वारस तपास प्रसंविदत आहे.

- १) शशिकांत हरिश्चंद्र देसाई (मुलगा)
- २) राधिका घनशाम भडेकर (मुलगी)
- ३) मिनल मंगेश तुगारे (मुलगी)
- ४) सोनाली मुकुंद देसाई (सून)

अशा परिस्थितीत सदरचे पंचनामे करताना तलाठी ससोली, कृषी सहाय्यक अधिकारी व ग्राम सेवक कळणे, यांनी चुकीच्या पद्धतीने पंचनामे करून आमच्या वडिलांच्या सर्व कायदेशीर वारसांच्या वतीने आमच्या वहीनी सोनाली मुकुंद देसाई यांच्या नावे नुकसान भरपाईची रक्कम निश्चत केली. तसेच नुकसान भरपाईची रक्कम निश्चत करताना अन्य कायदेशीर वारसांना विचारात न घेता चुकीच्या पद्धतीने पंचनामे केलेले आहेत. तसेच झाडांच्या संखेत चुकीच्या पद्धतीने वाढ करून दाखविण्यात आलेला आहे.

तलाठी सासोली, कृषी साहाय्यक अधिकारी व ग्राम सेवक कळणे यांनी चुकीच्या पद्धतीने केलेले पंचनामे मान्य नसल्या कारणाने सदरचे पंचनामे रद्द होऊन पुन्हा फेर पंचनामे करणे बाबत मी मा. जिल्हाधिकारी, सिंधुदुर्ग यांस विनंती अर्ज पाठविलेला आहे. तरी मा. जिल्हाधिकारी सिंधुदुर्ग यांज कडून सदरच्या अर्जावर निर्णय होई पर्यंत आपण श्रीमती. सोनाली मुकुंद देसाई हिंस कोणत्याही प्रकारचा मोबदला अदा करू नये अशी विनंती.

कळावे,

आपला विश्वासू,

अर्जदार,

Ghoci

श्री. शशिकांत हरिश्चंद्र देसाई

सोबत: मा. जिल्हाधिकारी सिंधुदुर्ग यांस पाठविलेल्या दिनांक १८/१०/२०२१ रोजीच्या विनंती अर्जाची झेरॉक्स प्रत आपल्या माहिती साठी जोडण्यात येत आहे.

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Translated Copy of Annexure "R- 4" (B)

Applicant –

Shri Shashikant Harishchandra

Desai, R/o Kalane, Taluka –

Dodamarg, District – Sindhudurg

Date: 18/10/2021

To,

The Manager,

Minerals and Metals,

At Kalane, Tal: Dodamarg.

Sub: Regarding wrong Panchnama prepared in pursuance of loss of farming happened due to dissolution of water adjacent of mining lease of M/s Mineral & Metal at Kalane on 29/07/2021.

Ref.: Property bearing Survey No. 60/1/28, 60/1/32, 60/1/34, 60/1/35, 60/ 1/38, 61/10, 63/1 and 65/1/3 of Village – Kalane.

Sir,

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You are requested in pursuance of above subject that after preparing Panchnama by Agricultural Officer Dodamarg regarding loss happened after dissolution of water on 29/07/2021 adjacent of mining lease of Area 32.25 (H.A.) at Village Kalane of Mineral & Metal, the report of the same was submitted in the office of District Mining Officer through the office of Hon. Tahsildar, Dodamarg.

Ancestral common agricultural land of our family as above referred is included in the said list of Panchnama agricultural land. The entry of the name of my father Shri Harishchandra Mukund Desai is on 7/12 abstract. My father is passes away and names of his legal heirs as follows. Process of mutation of our family is pending.

1. Shashikant Harishchandra Desai (Son)
2. Radhika Ghansham Bhadekar (Dau-ghter)
3. Minal Mangesh Tugare (Daughter)
4. Sonali Mukund Desai (Daughter-in-law)

In such circumstances, amount of compensation of our joint family is wrongly awarded on the name of Sonali Mukund Desai on behalf of all legal heirs of our father by Talathi Sasoli, Assistant Agriculture Officer and Gram Sevak Kalane by following wrong method, not considering about other legal heirs at the time

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deciding amount of compensation. Similarly, number of trees has been shown by increasing by wrong methods.

Hence, We have submitted application to the District Collector Sindhudurg, requesting to cancel the earlier Panchnam and give order for preparing revised Panchnama in our presence. We are requesting you that, please do not release any payment further to Sonali Mukund Desai, till our application is decided by the Collector Sindhudurg.

Kindly do the needful.

Yours Sincerely,

Applicant

Sd/-

Shri Shashikant Harishchandra Desai

Encl:-

- 1) Copy of the complaint letter dated 18/10/2021 submitted to the District Collector.

TRUE COPY



ADVOCATE FOR RESPONDENT NO.6

MINERALS & METALS

At Post Kalane, Taluka Dodamarg, Dist. Sindhudurg, Maharashtra.

दिनांक: 29.11.2021

प्रति,
 मा. जिल्हाधिकारी सिंधुदुर्ग
 जिल्हाधिकारी कार्यालय, सिंधुदुर्गनगरी,
 ता. कुडाळ, जि. सिंधुदुर्ग.

विषय: मा. जिल्हा खनिकर्म अधिकारी यांनी अर्जदार यांचे विरोधात पारीत केलेला दिनांक १२-०८-२०२१ रोजीचा आदेश क्र. खनि/ डेस्क- १७/प्रमु. खनिज/ कळणे माईन्स/ दुर्घटना/ शेती नु.भ./२०२१-२२/३८४१ व दि. २५-०८-२०२१ रोजीचा फेर आदेश क्र. खनि/ डेस्क- १७/प्रमु खनिज/ कळणे माईन्स/ दुर्घटना/ शेती नु.भ./ २०२१-२२/३८८६ ला अनुसरून निवेदन.

महोदय,

मे. मिनरल्स अँड मेटल्स करिता खाण व्यवस्थापक श्री. अमित वासुदेव कायसूरकर वय वर्ष ४०, धंदा नोकरी, रा. पर्रा, बारदेस, गोवा याद्वारे आपणांस निवेदन देतो की,

दिनांक २९-०७-२०२१ रोजी व त्यापूर्वी दोडामार्ग तालुक्यात तसेच कळणे गावात झालेल्या अतिवृष्टीमुळे व त्यामुळे निर्माण झालेल्या नैसर्गिक आपत्तीमुळे अर्जदार चालवत असलेल्या गांव मौजे कळणे येथील ३२.२५ (हे. आर.) क्षेत्राच्या खनीपट्ट्यास लागून उत्तरेकडील डोंगराचा काही भाग खनीपट्ट्यामध्ये कोसळला. सदरच्या कोसळलेल्या डोंगराच्या मातीच्या दबावाने खनीपट्ट्याचा दक्षिणे कडील बांध फुटून खनीपट्ट्यातील पाण्याचा विसर्ग गावाच्या दिशेने झालेला होता.

सदरच्या अतिवृष्टीमुळे घडलेल्या नैसर्गिक आपत्तीस अनुसरून तलाठी सजा सासोली, कृषी सहाय्यक अधिकारी सजा सासोली व ग्रामसेवक कळणे यांनी संयुक्तरित्या पंचनामे करून कळणे ग्रामस्थांच्या झालेल्या घरांच्या नुकसानीबाबत व शेतीच्या नुकसानीबाबत वेगवेगळे अहवाल तहसिलदार दोडामार्ग यांच्या कार्यालयास सादर केलेले होते. सदरचे अहवाल मा. तहसिलदार दोडामार्ग यांनी मा. जिल्हा खनिकर्म अधिकारी सिंधुदुर्ग यांस दिनांक ०५-०८-२०२१ व १२-०८-२०२१ रोजीच्या पत्रासोबत सादर केले होते.

29/11/2021
 लिपीक
 जिल्हाधिकारी कार्यालय
 सिंधुदुर्गनगरी

MINERALS & METALS

At Post Kalane, Taluka Dodamarg, Dist. Sindhudurg, Maharashtra.

मा. तहसिलदार यांनी सादर केलेल्या अहवालाच्या आधारावर मा. जिल्हा खनिकर्म अधिकारी यांनी दोन वेगवेगळे आदेश पारित केले. मा. जिल्हा खनिकर्म अधिकारी यांनी अर्जदार यांच्या विरोधात दिनांक ०६-०८-२०२१ रोजी आदेश पारित करून कळणे ग्रामस्थांच्या झालेल्या घरांच्या नुकसानीबाबत रक्कम रुपये १२,३०,३००/- एवढी रक्कम मा. तहसिलदार यांनी सादर केलेल्या यादीप्रमाणे नुकसानग्रस्त नागरीकांच्या बँक खात्यात जमा करण्याबाबत आदेश पारित केला. सदरच्या मा. जिल्हा खनिकर्म अधिकारी यांच्या आदेशास अनुसरून अर्जदार यांनी दि. १३-०८-२०२१ रोजी सदरची नुकसान भरपाईची रक्कम रु. १२,३०,३००/- ही संबंधित नुकसानग्रस्त ग्रामस्थांच्या बँक खात्यात जमा केलेली आहे.

मा. जिल्हा खनिकर्म अधिकारी यांनी दि. १२-०८-२०२१ रोजी आदेश करून दि. २९-०७-२०२१ रोजी घडलेल्या घटनेस अनुसरून नुकसानग्रस्त शेतकऱ्यांना नुकसान भरपाई पोटी रक्कम रुपये १.३४.६७.७५०/- एवढी रक्कम मा. तहसिलदार दोडामार्ग यांनी उपलब्ध करून दिलेल्या यादीप्रमाणे नुकसानग्रस्त शेतकऱ्यांच्या बँक खात्यात जमा करण्याबाबत अर्जदार यांच्या विरोधात आदेश पारित केला. तसेच सदर आदेशास अनुसरून मे. जिल्हा खनिकर्म अधिकारी यांनी दि. २५-०८-२०२१ रोजी फेर आदेश पारित केला.

सदरचा दि. १२-०८-२०२१ रोजी आदेश पारित करताना मा. जिल्हा खनिकर्म अधिकारी यांनी स्वतः जागेवर जावून वस्तुस्थितीची खात्री न करता केवळ त्यांच्या अपरोक्ष करणेत आलेला तथाकथित पंचनाम्यावर विश्वास ठेवून आदेश पारित केलेला आहे. वादाचा विषय असलेला आदेश ज्या माहिती व पंचनाम्यावर आधारीत काढणेत आला आहे त्या माहितीच्या सत्यते बाबत जिल्हा खनिकर्म अधिकारी यांनी कोणतीच खातरजमा केलेली नाही. सदरचे पंचनामे करत असताना अर्जदार यांना कोणतीही नोटीस काढणेत आलेली नव्हती, तसेच अर्जदार यांनी स्वतः किंवा आपल्या प्रतिनिधीमार्फत हजर राहणे संदर्भात कळविणेत आले नव्हते. त्यामुळे अर्जदार यांचे अपरोक्ष करण्यात आलेले पंचनामे हे पूर्णतः बेकायदेशीर आहेत.

सदर नुकसानग्रस्त जमिनीच्या ७/१२ उतान्यातील पिकपाण्याची नोंद पाहिली असता ७/१२ मधील नमुद पिकाखालील क्षेत्रा पेशा पंचनाम्यात नमुद केलेले नुकसान ग्रस्त क्षेत्र यामध्ये फार मोठी तफावत असल्याचे दिसून येते. तसेच पंचनाम्यात नमुद केलेली नुकसान ग्रस्त झाडांच्या नगांची लागवड तेवढ्या क्षेत्रात होऊ शकते किंवा नाही याबाबत मा. जिल्हा खनिकर्म अधिकारी यांनी कोणतीही खात्री केलेली नाही. याबाबत मा. कृषी अधिकारी दोडामार्ग यांचे कार्यालया कडून एक हेक्टर क्षेत्रात काजू, सुपारी, नारळ, साग, फणस या झाडांच्या किती नगांची लागवड होऊ शकते या बाबत माहिती अधिकारी अतगत माहिती मागितली असता, कृषी अधिकारी, दोडामार्ग यांचे कडून दिनांक २५/१०/२०२१ रोजीच्या

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उपलब्ध झालेल्या माहितीनुसार नुकसान ग्रस्त क्षेत्रामध्ये दाखविलेली झाडांची लागवड होऊ शकत नाही असे दिसून येते. तसेच सदरची नुकसाभरपाईची रक्कम निश्चित करताना शासनाचे कोणते निकष लावण्यात आलेले आहेत या बाबत कृषी अधिकारी दोडामार्ग यांचे कार्यालयात माहिती अधिकार अंतर्गत माहिती मागितली असता. दिनांक १८/०८/२०२१ रोजी कृषी अधिकारी दोडामार्ग यांनी माहिती उपलब्ध करून नुकसानीची रक्कम निश्चित करताना समितीने नजर अंदाजातून निश्चित केल्याचे नमूद केले आहे. यावरून शेतकऱ्यांचे प्रत्यक्षात झालेले नुकसान व समितीने केलेला नजर अंदाज यामध्ये फार मोठी तफावत असल्याचे दिसून येते.

दिनांक २९-०७-२०२१ रोजीच्या घटनेस अनुसरून केलेल्या पंचनाम्यास अनुसरून नुकसान ग्रस्त शेतकऱ्यांपैकी श्री. प्रताप यशवंत देसाई वै. ८ यांनी दिनांक १६-०९-२०२१ रोजी तसेच श्री. शशीकांत हरीशचन्द्र देसाई यांनी दिनांक १९-१०-२०२१ रोजी आपल्या कार्यालयाकडे तक्रार अर्ज देऊन सदरचे पंचनामे हे मे. तलाठी, कृषी अधिकारी व ग्रामसेवक यांनी प्रत्यक्ष नुकसानग्रस्त जागेची पाहणी न करता एका ठिकाणी कळणे येथील आरोग्य केंद्रात बसून केलेले आहेत. सदर पंचनाम्यातील नुकसान भरपाईच्या रक्कमा या आपल्या मर्जीतील लोकांना फायदा करून देण्याच्या उद्देशाने वाढवून दाखविण्यात आलेल्या आहेत असा तक्रार अर्ज दाखल केलेला आहे. तसेच सदरच्या अर्जावर आपल्या कार्यालया कडून कार्यवाही होई पर्यंत कंपनीने कोणत्याही शेतकऱ्यास नुकसान भरपाईची रक्कम अदा करू नये असे कळविले आहे.

अर्जदार यांनी दिनांक २९-०७-२०२१ रोजी घडलेल्या नैसर्गिक आपत्तीच्या अनुषंगाने कळणे ग्रामस्थांच्या झालेल्या शेतीच्या नुकसानी बाबत आपल्या स्तरावर पाहणी करून कंपनीच्या CSR निधीतून नुकसान भरपाई पोटी रक्कम रुपये १६,५५,०००/- एवढी रक्कम दिनांक ०७-१०-२०२१ रोजी NEFT द्वारे निषेधा खाली (Under Protest) तत्वावर नुकसानग्रस्त शेतकऱ्यांच्या बँक खात्यात जमा केलेली आहे. तसेच कळणे धवडकीवाडी येथील सावेजनिक नळपाणी योजनेच्या विहिरीतील गाळ उपसा करण्याच्या कामासाठी ग्रामीण पाणीपुरवठा विभाग सावंतवाडी यांनी सादर केलेल्या अंदाजपत्रकानुसार रक्कम रुपये १,८२,१००/- हे पाणी पुरवठा विभाग, ग्रामपंचायत कळणे यांच्या बँक खात्यात, दिनांक २१-०९-२०२१ रोजी NEFT द्वारे जमा केलेले आहेत.

सबब अर्जदार यांचे वतीने आपणांस विनंती करण्यात येते की, दिनांक २९-०७-२०२१ रोजी कळणे माईन लगत नैसर्गिक आपत्तीमुळे झालेल्या नुकसानी बाबत तज्ञ व्यक्ती मार्फत मूल्यमापन होणे आवश्यक आहे. याबाबत आपण डॉ. बाळासाहेब सावंत कोकण कृषी विद्यापीठ, ता. दापोली, जि. रत्नागिरी यांचेकडील अथवा अन्य कोणत्याही कृषीतज्ञ व्यक्तीची

MINERALS & METALS

At Post Kalane, Taluka Dodamarg, Dist. Sindhudurg, Maharashtra.

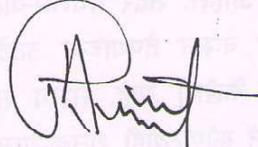
नेमणूक करून झालेल्या नुकसानी बाबत फेरमुल्यांकन करून व सदर नुकसानग्रस्त जागेमध्ये प्रत्यक्षात किती झाडांचे नुकसान झालेले आहे तसेच नुकसान ग्रस्त जागेमध्ये प्रत्यक्षात किती झाडांची लागवड होऊ शकते याबाबतचा अहवाल मागवून त्यानुसार योग्यत्या नुकसान भरपाईचा फेरआदेश करण्यात यावा.

तसेच योग्यत्या कृषीतज्ञ व्यक्तीची नेमणूक केल्यावर नुकसान ग्रस्त जागेची प्रत्यक्ष पहाणी करत असताना त्यासोबत अर्जदार यांचा प्रतिनिधी हजर राहण्यास परवानगी मिळावी.

अर्जदार यांचे कडून येणे प्रमाणे निवेदन देण्यात येत असून आपणा मार्फत लवकरात लवकर योग्य तो निर्णय घेण्यात यावा अशी नम्र विनंती.

ठिकाण : ओरोस

दिनांक : 29/11/2024



मे. मिनरल्स अँड मेटल्स करीता,
खाण व्यवस्थापक श्री. अमित वासुदेव कायसुकर

1. प्रत,
माहिती साठी मा. जिल्हा खनिकर्म अधिकारी, सिंधुदुर्ग यांस सादर.
2. सोबत,
सोबतच्या यादी प्रमाणे कागदपत्रे.

Translated copy of Annexure "R- 5"

M/S. MINERALS & METALS

At Post Kalane, Taluka Dodamarg, Dist. Sindhudurg, Maharashtra

Date: 29/11/2021

To,

Hon. District Collector Sindhudurg,

Collector Office, Sindhudurg

Nagari, Taluka: Kudal,

District : Sindhudurg.

Sub: Request in pursuance of Order No. Min / Desk-17 / Major Mineral / Kalane Mines / Accident / Farm C.S. / 2021-22 / 3841, dated 12/08/2021 and Revised Order No. Min / Desk-17 / Main Mineral / Kalane Mines / Accident / Farming C.S. / 2021-22 / 3886 dated 25/08/2021 passed by Hon. District Mining Officer against Applicant.

Sir,

I, Amit Vasudev Kaisukar, Age – 40 Years, Occupation – Service, R/o Parra, Bardes, Goa, Mines Manager for M/s Minerals & Metals, hereby requested you that,

Due to heavy rainfall in Village – Kalane as well in entire Dodamarg taluka on and before 29/07/2021 incident of natural disaster

happened at our mine site and some part of mountain towards North adjacent to mines of the lease area 32.25 (H.R.) at Village – Kalane running by the Applicant was collapsed in mining pit. Due to pressure of collapsed mountain, part of the bund around the southern side of the pit was broken down and rainy water accumulated in pit was spread towards the direction of village.

After preparing Panchnama jointly by Talathi Saja Sasoli, Asst. Agricultural Officer Saja Sasoli and Gram Sevak Kalane in pursuance of natural disaster happened due to said heavy rain, different reports regarding damage of houses and regarding damage of agricultural land were submitted to the office Tahsildar Dodamarg. The said reports were forwarded by Tahsildar Dodamarg to Hon. District Mining Officer Sindhurg with the letter dated 05/08/2021 and 12/08/2021.

Two separate orders were passed by Hon. District Mining Officer on the basis of reports submitted by Hon. Tahsildar. First order was passed by Hon. District Mining Officer against the Applicant on dated 06/08/2021 and directed applicant to pay the compensation amount of Rs.12,30,300/- in the bank accounts of villagers who's houses were damaged. In pursuance of the said order of Hon. District Mining Officer, the said compensation amount Rs.12,30,300/- has been deposited by the

Applicant on 13/08/2021 in the bank accounts of the concerned villagers affected by loss.

The second order has been passed by Hon. District Mining Officer on dated 12/08/2021 and directed Applicant to deposit the amount Rs.1,34,67,750/- in the bank accounts of '49' farmers who's agricultural land was affected in pursuance of incident happened on 29/07/2021. Similarly, the revised order was passed again on 25/08/2021 by Hon. District Mining Officer in pursuance of said order.

The Order has been passed by Hon. District Mining Officer by keeping belief on so-called Panchnama prepared indirectly to only him by not confirming facts and by not visiting itself at the place by Hon. District Mining Officer at the time passing said Order dated 12-08-2021. The order was passed on the basis of such information and Panchhama and without any kind of confirmation regarding authenticity of such information has not been made by District Mining Officer. While the conducting of the said Panchnama no any kind of notice was given to the Applicant, nor the applicant was informed to remaining present itself or through their representative. Therefore, Panchnama pre-pared indirectly in absence of the Applicant is completely illegal.

While entries of crop (Pik-Pani) in 7/12 Extract of the said land affected by damage was checked, then it appears huge difference in

actual loss of numbers of trees and as numbers of trees mentioned in Panchnama. Similarly, it has not been confirmed anyway by Hon. District Mining Officer in this regard as to whether plantation of such number's of trees is possible in affected area as mentioned in Panchnama. While the information was sought under Right to Information in this regard as to whether how many number of trees of cashew, betel nut, coconut, Tick, Jack fruits can be done in one hectare area from the office of Hon. Agricultural Officer Dodamarg, then it appears that plantation of the trees shown in loss affected area can't be possible as per information available on 25/10/2021 from Agricultural Officer, Dodamarg. Similarly, while the information sought under Right to Information from the office of Agricultural Department Dodamarg, in this regard as to whether which criteria of government policy was applied at the time of deciding the said amount of compensation, The Agricultural Officer Dodamarg in his reply dated 18/08/2021 informed that, estimation of loss was done only through visible estimation of the Committee. While determining from estimate by the committee by deciding the amount of compensation after providing information available by Agricultural Officer on 18/08/2021, from which, big difference appears in the compensation was fixed by the committee and actual damages was caused to the farmers.

In pursuance of Panchnama prepared according to the incident dated 29/07/2021, it has been informed by aggrieved farmers Shri Pratap Yashwant Desai & ors 8, on 16/09/2021 and by Shri Shashikant Harishcandra Desai on 19/10/2021 by giving complaint application to your office that the said Panchnama has been prepared by Hon. Talathi, Agricultural Officer and Gram Sevak by sitting in Health Center at one place in Kalane and not conducting actual visit to damaged place directly. Such complaint has been submitted that compensation amount in said Panchnama has been shown by increasing the same for purpose to give benefit to people as per their wish. Similarly, it has been informed that any kind of amount of compensation should not be given to any farmer by the company till taking action on the said application from your office.

The self assessed amount Rs. 16,55,000/- has been deposited by the Applicant in the bank accounts of loss affected farmers by NEFT on 07/10/2021 from CSR Fund of the company on the basis of under protest against compensation after survey on their level regarding loss of agriculture happened to farmers of Kalane in pursuance of natural disaster happened on 29/07/2021. Similarly, the amount Rs.1,82,100/- has been deposited by NEFT on 21/09/2021 in the bank account of Water Supply Department, Gram Panchayat Kalane as per estimate

submitted by Village Water Supply Department Sawantwadi for the work of sludge removal in the well of Public Tap Water Scheme at Kalane Dhavdakiwadi.

Hence, you are requested on behalf of Applicant that evaluation is required through expert person regarding actual loss happened to adjacent farmers to Kalane mines due to natural disaster on 29/07/2021. We request you to appoint agricultural specialist person from Dr. Balasaheb Sawant Kokan Agricultural University, Taluka - Dapoli, District Ratnagiri or from any other expert person to assesses that how many trees have been lost directly in said damaged place and how many trees can be planted directly in damaged place and accordingly be pass revised order of appropriate compensation on basis of the report of the agricultural specialist person. Also permission should be given to Applicant or its representative to remain present with the expert persons.

The request as per above is being given from the Applicant. It is humbly requested to take appropriate decision through you as soon as possible.

Place: Oros

Date: 29/11/2021

sd/-

For M/s Minerals & Metals, Mines
Manager Shri Amit Vasudev Kayasukar

465

Annexure - P-16

70

MINERALS & METALS

KALANE IRON ORE MINE

Village-Kalane, Taluka-Dodamarg
District- Sindhudurg, Maharashtra

दिनांक: ०८/१०/२०२१

प्रति,
मा. जिल्हा खनिकर्म अधिकारी,
जिल्हा: सिंधुदुर्ग, सिंधुदुर्ग नगरी, औरस.

संदर्भ: गाव मौजे कळणे, तालुका दोडामार्ग येथील मे. मिनरल अँड मेटलस यांच्या खानिपट्ट्या लागत दिनांक २१/०७/२०२१ रोजी नैसर्गिक आपत्ती मुळे झालेल्या शेतीच्यानुकसानी बाबत नुकसाभरपाई देणे साठी मा. जिल्हा खनिकर्म अधिकारी, सिंधुदुर्ग यांच्या कार्यालया कडील १२/०८/२०२१ रोजिचा आदेश क्रमांक. खनि/डेस्क-१७/प्रभू खनिज/कळणे/नु. भ./२०२१-२२/३८४१ व दिनांक २५/०८/२०२१ रोजीचा फेर आदेश.

विषय: वरील आदेशास अनुसरून कंपनीने निषेधा खाली (Under Protest) तत्वावर केलेल्या पेमेंटचा तपशील सादर करणे बाबत.

महोदया,

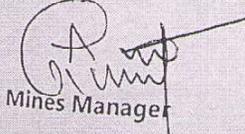
वरील संदर्भास अनुसरून आपणास कळविण्यात येते कि, आपण दिलेला वर केलेला आदेश हा चुकीच्या पंचनाम्याच्या आधारेने करण्या आलेला असून तो कंपनीस मान्य नसल्या कारणाने कंपनीने स्वतःच्या अधिकाऱ्यामार्फत नैसर्गिक आपत्ती मुळे झालेल्या नुकसानी बाबत मूल्यांकन करून सादरची कंपनीने निश्चित केलेली नुकसान भरपाईची रक्कम ही कंपनीने दिनांक ०७/१०/२०२१ रोजी निषेधाखाली (under protest) तत्वा वर कंपनीच्या CSR निधितून नुकसानग्रस्त शेेतकऱ्यांच्या बँक खात्यात जमा केली आहे. त्या बाबतचा बँक UTR नंबरचा तपशील आपल्या माहिती साठी या पत्रा सोबत सादर करण्यात येत आहे.

तसेच मा. जिल्हा खानिकर्म अधिकारी यानी देलेला संदर्भ चा आदेश कंपनीस मान्य नसल्या कारणाने त्या विरोधात कंपनी अपील दाखल करत असून त्याची प्रत आपल्या माहिती साठी सादर करण्यात येईल.

कळावे,

आपला विश्वासू

For Minerals and Metals


Mines Manager



प्रत माहिती साठी सादर.

- १) मा. जिल्हाधिकारी, सिंधुदुर्ग.
- २) मा. उप विभागीय अधिकारी महसूल, सावंतवाडी
- ३) मा. तहसिलदार, सावंतवाडी.

Payment Details to Kalane Villagers against Agriculture Compensation.

Sr. No	Trans ID	Msg Date	Sender ID	Sender Account No	Beneficiary IFSC	Beneficiary Account No	Beneficiary Name	Amount
1	IBKL211007447617	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710100001593	Pravin Shriram Desai	20000
2	IBKL211007447618	07-10-21	IBKLONEFT01	57912010002075	SIDCC0001097	097400000002104	Santosh Jagdev Desai & 3	20000
3	IBKL211007447619	07-10-21	IBKLONEFT01	57912010002075	SBIN0000564	11037611704	Vasant Gopal Naik	20000
4	IBKL211007447620	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710100001627	Chandrakaant Yashwant Desai	25000
5	IBKL211007447621	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710100000614	Mohan Yashwant Desai	25000
6	IBKL211007447622	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710410000381	Laxmikant Doulatrao Desai & 4	20000
7	IBKL211007447623	07-10-21	IBKLONEFT01	57912010002075	SBIN0013264	20118981901	Renu Dayesh Khanolkar	27000
8	IBKL211007447624	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710100002846	Yashoda Uday Desai & 4	45000
9	IBKL211007447625	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710100000650	Ramakant Suryaji Desai & 2	100000
10	IBKL211007447626	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710110000341	Premilata Suryakant Rane & 12	20000
11	IBKL211007447627	07-10-21	IBKLONEFT01	57912010002075	SIDCC0001097	097400000002093	Ramrao Sadashiv Desai	100000
12	IBKL211007447628	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710100001740	Pandurang Rajaram Desai	100000
13	IBKL211007447629	07-10-21	IBKLONEFT01	57912010002075	SIDCC0001097	097400000000314	Mansing Rajaram Desai	100000
14	IBKL211007447630	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	3037104100000873	Jaysing Rajaram Desai & 2	100000
15	IBKL211007447631	07-10-21	IBKLONEFT01	57912010002075	SBIN0000476	1123741368	Babaji Atmaram Desai & 5	48000
16	IBKL211007447632	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710100000698	Sabaji Shriram Desai	20000
17	IBKL211007447633	07-10-21	IBKLONEFT01	57912010002075	SIDCC0001097	097400000000381	Vishwas Fajroji Desai	100000
18	IBKL211007447634	07-10-21	IBKLONEFT01	57912010002075	SBIN0000956	33213314525	Vinayak Sadashiv Desai & 4	18000
19	IBKL211007447635	07-10-21	IBKLONEFT01	57912010002075	SIDCC0001097	097400000000996	Pratap Yashwant Desai	100000
20	IBKL211007447636	07-10-21	IBKLONEFT01	57912010002075	SIDCC0001097	097400000000211	Vinayak Narayan Desai & 9	22000
21	IBKL211007447637	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710100001512	Nilesh Tukaram Desai & 6	5000
22	IBKL211007447638	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710110000303	Arjun Jaysing Desai & 4	100000
23	IBKL211007447639	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710410000603	Vaishali Namdev Desai & 4	40000
24	IBKL211007447640	07-10-21	IBKLONEFT01	57912010002075	BARBOMIRARO	301401000003875	Sonali Mukund Desai	42500
25	IBKL211007447641	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710100000205	Namdev Deu Desai & 9	5000
26	IBKL211007447642	07-10-21	IBKLONEFT01	57912010002075	SIDCC0001097	097400000000287	Ramakant Ravindra Desai & 2	5000
27	IBKL211007447643	07-10-21	IBKLONEFT01	57912010002075	SIDCC0001097	097400000001782	Rama Arjun Desai & 3	5000
28	IBKL211007447644	07-10-21	IBKLONEFT01	57912010002075	SIDCC0001024	024400000006214	Sanjay Laxman Desai & 5	3000
29	IBKL211007447645	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710100000203	Durgaram Ladu Desai	3000
30	IBKL211007447646	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	3037101100001199	Vilas Jayba Parab	2000
31	IBKL211007447647	07-10-21	IBKLONEFT01	57912010002075	SIDCC0001097	0974000000001857	Sadashiv Babu Desai	100000
32	IBKL211007447648	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	3037101000003846	Sanjay Tukaram Desai	3000
33	IBKL211007447649	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	3037101000002125	Priyanka Pramod Tumbare	2000
34	IBKL211007447650	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	3037101000003582	Bhimrao Sakharam Desai	75000
35	IBKL211007447651	07-10-21	IBKLONEFT01	57912010002075	BKIDOWAINGB	303710100000063	Sadashiv Pundalik Desai	5000

36	IBK1211007447652	07-10-21	IBKLONEFT01	579120100002075	BKIDOWAINGB	303710110001277	Habbabi Ismail Khan	2000
37	IBK1211007447653	07-10-21	IBKLONEFT01	579120100002075	SIDC0001097	097400000000007	Anant Arjun Parab	15000
38	IBK1211007447654	07-10-21	IBKLONEFT01	579120100002075	BKIDOWAINGB	303710110001033	Sanjeevani Santosh Parab	5000
39	IBK1211007447655	07-10-21	IBKLONEFT01	579120100002075	SIDC0001097	0974000000001383	Dashrath Sakharam Parab & 2	5000
40	IBK1211007447656	07-10-21	IBKLONEFT01	579120100002075	MAHB0000071	20063603155	Ravindra Sakharam Parab	20000
41	IBK1211007447657	07-10-21	IBKLONEFT01	579120100002075	BKIDOWAINGB	303710100001272	Babal Vithoba Shelke	3000
42	IBK1211007447658	07-10-21	IBKLONEFT01	579120100002075	SIDC0001097	0974000000000495	Babajji Vitthal Parab	5000
43	IBK1211007447659	07-10-21	IBKLONEFT01	579120100002075	SIDC0001097	097400000000018	Manohar Fakroji Desai	150000
44	IBK1211007447660	07-10-21	IBKLONEFT01	579120100002075	BKIDOWAINGB	303710100001145	Hajarat Kadar Sayyad	5000
45	IBK1211007447661	07-10-21	IBKLONEFT01	579120100002075	SIDC0001097	0974000000000514	Shriram Bala Desai	3000
46	IBK1211007447662	07-10-21	IBKLONEFT01	579120100002075	SIDC0001024	0244000000005063	Ganpat Dattaram Desai	3500
47	IBK1211007447663	07-10-21	IBKLONEFT01	579120100002075	SIDC0001097	0974000000000184	Dadu Gangaram Shinde	5000
48	IBK1211007447664	07-10-21	IBKLONEFT01	579120100002075	SIDC0001097	0974000000000296	Payaji Shivram Desai	4000
49	IBK1211007447665	07-10-21	IBKLONEFT01	579120100002075	SBIN0031734	39836657730	Snehal Nandkishor Manjrekar	4000
								1655000





Translated Copy of Annexure "R-6"

M/S. MINERALS & METALS

At Post Kalane, Taluka Dodamarg, Dist. Sindhudurg, Maharashtra.

Date: 08/10/2021

To,

The District Mining Office,

Collector Office, District Sindhudurg.

Ref: Your order dated 12/08/2021, bearing no. Khani/Desk-17/Major minerals/
Kalane Mine/Accident/nu. Bh./2021-22/3841, revised order dated 25/08/2021,
directing to pay the compensation to farmers adjoining to the mining lease
32.25 (Ha) of M/s Minerals & Metals, at village Kalane, Taluka Dodamarg,
Dist: Sindhudurg, against the natural calamity dated 29/07/2021 occurred due to
heavy rainfall.

Sub: Submitting herewith bank UTR details of compensation paid to farmers on
"Under protest basis" as per your above referred order.

Dear Sir,

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This is to inform you that, order dated 12/08/2021, passed by you is based on wrong panchnamas hence we are not agreeing with it. We have assessed the damages through our officers and transferred the compensation amount "on under protest basis" in bank accounts of respective farmers on 07/10/2021.

We are submitting herewith bank UTR numbers for your kind information.

Further we are informing you that, we are in process of filling appeal against your above referred order and we will submit its copy to your office shortly.

Yours Truly,

For Minerals and Metals

S/d

Mines Manager

Copy to

1. The District Collector Sindhudurg.
2. The Sub Divisional Officer (Revenue) Sawantwadi.
3. The Tahsildar Dodamarg.

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ADVOCATE FOR RESPONDENT NO.6

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MINERALS & METALS

At Post Kalane, Taluka Dodamarg, Dist. Sindhudurg, Maharashtra.

दिनांक: २५/०१/२०२२

प्रति,

मा. जिल्हा खनिकर्म अधिकारी,
जिल्हाधिकारी कार्यालय, सिंधुदुर्गनगरी,
ओरोस, जि. सिंधुदुर्ग.

संदर्भ: आपल्या कार्यालया कडील दिनांक १२-०८-२०२१ रोजीचा आदेश क्र. खनि/ डेस्क- १७/प्रमु. खनिज/ कळणे माईन्स/ दुर्घटना/ शेती नु.भ./२०२१-२२/३८४१ व दि. २५-०८-२०२१ रोजीचा फेर आदेश क्र. खनि/ डेस्क- १७/प्रमु खनिज/ कळणे माईन्स/ दुर्घटना/ शेती नु.भ./ २०२१-२२/३८८६.

विषय: वरील आदेशास अनुसरून आमच्या कंपनीने नैसर्गिक आपत्ती मुळे कळणे ग्रामस्थांना शेतीच्या झालेल्या नुकसानी बाबत निषेधा खाली (Under Protest) तत्वा वर केलेल्या अतिरीक्त पेमेन्टचा तपशील सादर करणे बाबत

महोदय,

वरील विषयास अनुसरून आपणास कळविण्यात येते कि, आपण वर संदर्भात नमूद केलेला आदेश हा चुकीच्या पंचनाम्याच्या आधारावर केलेला असून तो कंपनीस मान्य नसल्या कारणाने कंपनीने नैसर्गिक आपत्ती मुळे, कळणे ग्रामस्थांच्या शेतीच्या झालेल्या नुकसानी बाबत, निषेधा खाली (Under Protest) तत्वा वर रुपये १६,५५,०००/- हि रक्कम आपल्या CSR निधीतून दिनांक ०७/१०/२०२१ रोजी शेतकऱ्यांच्या बँक खात्यात जमा करून त्याचा UTR नंबरचा तपशील आपल्या कार्यालयात दिनांक ०८/१०/२०२१ रोजीच्या पत्रा सोबत सादर केलेला होता.



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MINERALS & METALS

At Post Kalane, Taluka Dodamarg, Dist. Sindhudurg, Maharashtra.

तसेच मा. जिल्हाधिकारी सिंधुदुर्ग, यांच्या सुचने नुसार कंपनीने कळणे ग्रामस्थाच्या शेतीच्या झालेल्या नुकसानी बाबत अतिरिक्त रक्कम रुपये १७,४०,०००/- हि रक्कम निषेधा खाली (Under Protest) तत्वा वर शेतकऱ्यांच्या बँक खात्यात दिनांक २४/०१/२०२२ रोजी जमा केलेली असून त्याचा UTR नंबरचा तपशील या पत्रा सोबत आपणास सादर करण्यात येत आहे.

कळावे,
आपला विश्वासू



मे. मिनेरल्स अँड मेटल्स करीता,
खाण व्यवस्थापक श्री. अमित वासुदेव कायसुकर
Mines Manager
Kalane Iron Ore Mine

सोबत: शेतकऱ्यांच्या नावाची यादी व बँक UTR नंबरचा तपशील.

प्रत माहिती साठी सादर.

1. मा. जिल्हाधिकारी, सिंधुदुर्ग यांस.
2. मा. उप विभागीय अधिकारी (महसूल) सावंतवाडी
3. मा. तहसीलदार दोडामार्ग यांस.



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PAYMENT DETAILS TO KALANE FARMERS AGAINST AGRICULTURE COMPENSATION 24.01.2022

Sno	Account No.	Amount	Name of Beneficiary	IFS Code	Account No.	UTR No.
1	30969539323	10000	Pravin Shriram Desai	BKID0WAINGB	303710100001593	SBIN222024472592
2	30969539323	20000	Santosh Jagdev Desai	SIDC0001097	097400000002104	SBIN222024473045
3	30969539323	20000	Vasant Gopal Naik	SBIN0000564	11037611704	
4	30969539323	25000	Chandrakraant Yashwant Desai	BKID0WAINGB	303710100001627	SBIN222024472930
5	30969539323	25000	Mohan Yashwant Desai	BKID0WAINGB	303710100000614	SBIN222024472619
6	30969539323	30000	Laxmikant Doulatrao Desai	BKID0WAINGB	3037104100000381	SBIN222024472934
7	30969539323	30000	Renu Dayesh Khanolkar	SBIN0013264	20118981901	159208849
8	30969539323	55000	Yashoda Uday Desai	BKID0WAINGB	3037101000002846	SBIN222024472626
9	30969539323	100000	Ramakant Suryaji Desai	BKID0WAINGB	303710100000650	SBIN222024472628
10	30969539323	20000	Premata Suryakant Rane	BKID0WAINGB	303710110000341	SBIN222024472630
11	30969539323	100000	Ramrao Sadashiv Desai	SIDC0001097	097400000002093	SBIN222024472632
12	30969539323	150000	Pandurang Rajaram Desai	BKID0WAINGB	303710100001740	SBIN222024472635
13	30969539323	150000	Mansing Rajaram Desai	SIDC0001097	097400000000314	SBIN222024472640
14	30969539323	150000	Jayasing Rajaram Desai	BKID0WAINGB	3037104100000873	SBIN222024472645
15	30969539323	90000	Babaji Atharam Desai	SBIN00000476	1123741368	
16	30969539323	20000	Sabaji Shriram Desai	BKID0WAINGB	303710100000698	SBIN222024472647
17	30969539323	100000	Vishwas Fakroji Desai	SIDC0001097	097400000000381	SBIN222024472652
18	30969539323	30000	Vinayak Sadashiv Desai	SBIN0009056	33213314525	159168602
19	30969539323	100000	Pratap Yashwant Desai	SIDC0001097	097400000000096	SBIN222024472655
20	30969539323	20000	Vinayak Narayan Desai	SIDC0001097	097400000000211	SBIN222024472941
21	30969539323	20000	Nilesh Tukaram Desai	BKID0WAINGB	3037101100001512	SBIN222024472660
22	30969539323	150000	Arjun Jaysing Desai	BKID0WAINGB	303710110000303	SBIN222024472661
23	30969539323	40000	Vaishali Namdev Desai	BKID0WAINGB	303710410000603	SBIN222024472662
24	30969539323	42500	Sonali Mukund Desai	BARBOMIRARO	301401000003875	
25	30969539323	2000	Namdev Deu Desai	BKID0WAINGB	303710100000205	SBIN222024474163
26	30969539323	2500	Ramakant Ravindra Desai	SIDC0001097	097400000000287	SBIN222024472675
27	30969539323	2500	Rama Arjun Desai	SIDC0001097	097400000001782	SBIN222024473186
28	30969539323	1000	Sanjay Laxman Desai	SIDC0001024	0244000000006214	SBIN222024473923
29	30969539323	1000	Durgaram Ladu Desai	BKID0WAINGB	303710100000203	SBIN222024472692
30	30969539323	2000	Vilas Jayba Parab	BKID0WAINGB	3037101100001199	SBIN222024472956
31	30969539323	100000	Sadashiv Babu Desai	SIDC0001097	0974000000001857	SBIN222024472697



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32	30969539323	2000	Sanjay Tukaram Desai	BKID0WAINGB	303710100003846	SBIN222024472700
33	30969539323	2000	Prayanka Pramod Tumbare	BKID0WAINGB	303710100002125	SBIN222024472703
34	30969539323	75000	Bhimrao Sakharam Desai	BKID0WAINGB	303710100003582	SBIN222024472532
35	30969539323	2500	Sadashiv Pundalik Desai	BKID0WAINGB	303710100000063	SBIN222024472905
36	30969539323	2000	Hababi Ismail Khan	BKID0WAINGB	303710110001277	SBIN222024472539
37	30969539323	10000	Anant Arjun Parab	SIDC0001097	097400000000007	SBIN222024472541
38	30969539323	2500	Sanjeevani Santosh Parab	BKID0WAINGB	303710110001033	SBIN222024472544
39	30969539323	2500	Dashrath Sakharam Parab	SIDC0001097	097400000001383	SBIN222024473900
40	30969539323	20000	Ravindra Sakharam Parab	MAHB00000071	20063603155	SBIN222024472547
41	30969539323	1000	Babal Vitthoba Shelke	BKID0WAINGB	303710100001272	SBIN222024472557
42	30969539323	2000	Babaji Vitthal Parab	SIDC0001097	097400000000495	SBIN222024472560
43	30969539323	2500	Hajarat Kadar Sayyad	BKID0WAINGB	303710100001145	SBIN222024472565
44	30969539323	1000	Shriram Bala Desai	SIDC0001097	0974000000000514	SBIN222024472568
45	30969539323	2500	Dadu Gangaram Shinde	SIDC0001024	097400000000184	SBIN222024472914
46	30969539323	2000	Payaji Shivram Desai	SIDC0001097	097400000000296	SBIN222024472574
47	30969539323	2000	Shehal Nandkishor Manjekar	SBIN0031734	39836657730	159168868
		1740000				



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Translated Copy of Annexure "R-7"

M/S. MINERALS & METALS

At Post Kalane, Taluka Dodamarg, Dist. Sindhudurg, Maharashtra.

Date: 25/01/2022

To,

The District Mining Officer,

District Sindhudurg.

Ref: Your order dated 12/08/2021, bearing no. Khani/Desk-17/Major minerals/
Kalane Mine/Accident/nu. Bh./2021-22/3841, revised order dated 25/08/2021,
directing to pay the compensation to farmers adjoining to the mining lease
32.25 (Ha) of M/s Minerals & Metals, at village Kalane, Taluka Dodamarg, Dist:
Sindhudurg, against the natural calamity dated 29/07/2021 occurred due to
heavy rainfall.

Sub: Submitting herewith bank UTR details of compensation paid to farmers on
"under protest basis" as per your above referred order.

Dear Sir,

This is to inform you that, order dated 12/08/2021, passed by you is based on
wrong panchnamas hence we are not agreeing with it. We have assessed the
damages through our officers and collectively transferred Rs.16,55,000/-

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compensation amount "on under protest basis" in bank accounts of respective farmers on 07/10/2021, through its CSR fund and already submitted UTR numbers to your office on 08/10/2021.

Further as per the instructions given by The District Collector, on 24/01/2022, we had paid additional amount in second installment total amounting Rs.17,40,000/- collectively in bank accounts of all 49 farmers on "under protest basis".

We are submitting herewith details of bank UTR numbers for your kind information.

Yours Truly,

For Minerals and Metals

S/d

Mines Manager

Copy to

1. The District Collector Sindhudurg.
2. The Sub Divisional Officer (Revenue) Sawantwadi.
3. The Tahsildar Dodamarg.

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ADVOCATE FOR RESPONDENT NO.6

476

Annexure - R-8" o/c

(51)

MINERALS & METALS

At Post Kalane, Taluka Dodamarg, Dist. Sindhudurg, Maharashtra.

दिनांक : 13/08/2022

प्रती,

मा. तहसीलदार साहेब,

ता. दोडामार्ग, जि. सिंधुदुर्ग.

संदर्भ: मा. जिल्हा खनिकर्म अधिकारी, यांच्या कार्यालया कडील दिनांक १२-०८-२०२१ रोजीचा आदेश क्र. खनि/ डेस्क- १७/प्रमु. खनिज/ कळणे माईन्स/ दुर्घटना/ शेती नु.भ./२०२१-२२/३८४१ व दि. २५-०८-२०२१ रोजीचा फेर आदेश क्र. खनि/ डेस्क- १७/प्रमु खनिज/ कळणे माईन्स/ दुर्घटना/ शेती नु.भ./ २०२१-२२/३८८६.

विषय: वरील आदेशास अनुसरून आमच्या कंपनीने नैसर्गिक आपत्ती मुळे कळणे ग्रामस्थांना शेतीच्या झालेल्या नुकसानी बाबत अंतिम हप्त्यात दिनांक ०१/०६/२०२२ व दिनांक १२/०८/२०२२ रोजी तडजोडीने केलेल्या पेमेन्टचा तपशील सादर करणे बाबत.

महोदय,

वरील विषयास अनुसरून आपणास कळविण्यात येते कि, मा. जिल्हा खनिकर्म अधिकारी यांनी वर संदर्भात नमूद केलेला आदेश हा चुकीच्या पंचनाम्याच्या आधारावर केलेला असून तो कंपनीस मान्य नसल्या कारणाने कंपनीने नैसर्गिक आपत्ती मुळे, कळणे ग्रामस्थांच्या शेतीच्या झालेल्या नुकसानी बाबत, निषेधा खाली (Under Protest) तत्वा वर रुपये १६,५५,०००/- हि रक्कम कंपनीच्या CSR निधीतून दिनांक ०७/१०/२०२१ रोजी शेतकऱ्यांच्या बँक खात्यात जमा करून त्याचा UTR नंबरचा तपशील आपल्या कार्यालयात दिनांक ०८/१०/२०२१ रोजीच्या पत्रा सोबत सादर केलेला होता.

Sub
18/8/22

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MINERALS & METALS

At Post Kalane, Taluka Dodamarg, Dist. Sindhudurg, Maharashtra.

तसेच मा. जिल्हाधिकारी सिंधुदुर्ग, यांच्या सुचने नुसार कंपनीने कळणे ग्रामस्थांच्या शेतीच्या झालेल्या नुकसानी बाबत दुसऱ्या हप्त्यात अतिरिक्त रक्कम रुपये १७,४०,०००/- निषेधा खाली (Under Protest) तत्वा वर शेतकऱ्यांच्या बँक खात्यात दिनांक २४/०१/२०२२ रोजी जमा केले असून त्याचा UTR नंबरचा तपशील आपल्या कार्यालयात दिनांक २५/०१/२०२२ रोजीच्या पत्रा सोबत सादर केलेला होता.

दरम्यानच्या काळात कंपनीने नुकसानग्रस्त शेतकऱ्यांशी, नुकसानीच्या रकमे बाबत तडजोडीची बोलणी करून काही शेतकऱ्यांना पूर्ण तर काही शेतकऱ्यांना आपापसात तडजोडीने नुकसानीची रक्कम निश्चित करून सादरची रक्कम शेतकऱ्यांच्या बँक खात्यात दिनांक ०१/०६/२०२२ व दिनांक १२/०८/२०२२ रोजी जमा केलेली असून त्याचा UTR नंबरचा तपशील या पत्रा सोबत आपणास सादर करण्यात येत आहे.

नुकसान ग्रस्त '४९' शेतकऱ्या पैकी '३७' शेतकऱ्यांशी तडजोड करण्यात आलेली असून उर्वरित शेतकऱ्यांशी तडजोडीची प्रक्रिया लवकरात लवकर पूर्ण करण्यात येईल.

कळावे,

आपला विश्वासू

For Minerals and Metals



Authorized Signatory

सोबत: '४९' शेतकऱ्यांच्या नावाची यादी व बँक UTR नंबरचा तपशील.

प्रत माहिती साठी सादर.

1. मा. जिल्हा खनिकर्म अधिकारी, सिंधुदुर्ग यांस.

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Kahe Mud Compensation 3rd Installment_12.08.2022

Sr. No	Name	Bank Name	Bank A/C No	IFSC Code	Govt. Amount	1st Install	2nd Install	3rd Install	3rd Install Date	UTR NO
1	Pravin Shriram Desai	VKGB	303710100001593	BKID0WAINGB	57500	20000	10000	10000	01.06.2022	SBIN422152585761
2	Santosh Jagdev Desai & 3	SDCC	0974000000002104	SIDC0001097	207800	20000	20000	25000	01.06.2022	SBIN522153751121
3	Vasant Gopal Naik	SBI	11037611704	SBIN0000564	86500	20000	20000	50000	12.08.2022	
4	Chandrakant Yashwant Desai	VKGB	303710100001627	BKID0WAINGB	127250	25000	25000			
5	Mohan Yashwant Desai	VKGB	303710100000614	BKID0WAINGB	96250	25000	25000			
6	Laxmikant Doulatrao Desai & 4	VKGB	303710410000381	BKID0WAINGB	285650	20000	30000	100000	12.08.2022	SBIN322224747595
7	Renu Dayesh Khanolkar	SBI	20118981901	SBIN0013264	886950	27000	30000			
8	Yashoda Uday Desai & 4	VKGB	303710100002846	BKID0WAINGB	726750	45000	55000	100000	12.08.2022	SBIN322224752047
9	Ramakant Suryaji Desai & 2	VKGB	303710100000650	BKID0WAINGB	521250	100000	100000			
10	Premilata Suryakant Rane & 12	VKGB	303710110000341	BKID0WAINGB	70200	20000	20000	15000	01.06.2022	SBIN522153753666
11	Ramrao Sadashiv Desai	SDCC	097400000002093	SIDC0001097	789750	100000	100000	100000	12.08.2022	SBIN3222247487777
12	Pandurang Rajaram Desai	VKGB	303710100001740	BKID0WAINGB	716050	100000	150000	100000	06.06.2022	
13	Mansing Rajaram Desai	SDCC	097400000000314	SIDC0001097	1403250	100000	150000			
14	Jaysing Rajaram Desai & 2	VKGB	303710410000873	BKID0WAINGB	1076000	100000	150000			
15	Babaji Atharam Desai & 5	SBI	1123741368	SBIN0000476	320000	48000	90000	10000	12.08.2022	
16	Sabaji Shriram Desai	VKGB	303710100000698	BKID0WAINGB	167650	20000	20000	50000	12.08.2022	SBIN322224753121
17	Vishwas Fakhroji Desai	SDCC	097400000000381	SIDC0001097	313000	100000	100000			
18	Vinayak Sadashiv Desai & 4	SSI	33213314525	SBIN0009056	600250	18000	30000	75000	12.08.2022	241650245
19	Pratap Yashwant Desai	SDCC	097400000000996	SIDC0001097	186500	100000	100000	Full pay		
20	Vinayak Narayan Desai & 9	SDCC	097400000000211	SIDC0001097	222900	22000	20000	40000	01.06.2022	SBIN522153751893
21	Nilesh Tukaram Desai & 6	VKGB	303710100001512	BKID0WAINGB	198250	5000	20000	10000	01.06.2022	SBIN422152585762
22	Arjun Jaysing Desai & 4	VKGB	303710110000303	BKID0WAINGB	936600	100000	150000	300000	12.08.2022	SBIN322224753105
23	Vaishali Namdev Desai & 4	VKGB	303710410000603	BKID0WAINGB	689250	40000	40000	100000		
24	Sonali Mukund Desai	BOB	30140100003875	BARB0MIRAR0	419750	42500	42500	40000	01.06.2022	SBIN322157916863
25	Namdev Deu Desai & 9	VKGB	303710100000205	BKID0WAINGB	8000	5000	2000	1000	01.06.2022	SBIN422152585748
26	Ramakant Ravindra Desai & 2	SDCC	097400000000287	SIDC0001097	14000	5000	2500	6500	01.06.2022	SBIN422152586565
27	Rama Arjun Desai & 3	SDCC	097400000000182	SIDC0001097	13000	5000	2500	5000	01.06.2022	SBIN422152586562
28	Sanjay Laxman Desai & 5	SDCC	0244000000006214	SIDC0001024	13250	3000	1000	5000	01.06.2022	SBIN422152585759
29	Durgaram Ladu Desai	VKGB	303710100000203	BKID0WAINGB	6500	3000	1000	2500	01.06.2022	SBIN422152585752

30	Vilas Jayba Parab	VKGB	303710110001199	BKIDOWAINGB	101800	2000	2000	100000	12.08.2022	SBIIN322224752040
31	Sadashiv Babu Desai	SDCC	097400000001857	SIDC0001097	704300	100000	100000	4000	01.06.2022	SBIN422152585757
32	Sanjay Tukaram Desai	VKGB	303710100003846	BKIDOWAINGB	8000	3000	2000	100000	12.08.2022	SBIN322224752040
33	Priyanka Pramod Tumbare	VKGB	303710100002125	BKIDOWAINGB	8750	2000	2000	100000	12.08.2022	SBIN322224752040
34	Bhimrao Sakharan Desai	VKGB	303710100003582	BKIDOWAINGB	605500	75000	75000			
35	Sadashiv Pundalik Desai	VKGB	303710100000063	BKIDOWAINGB	7750	5000	2500			
36	Hababi Ismail Khan	VKGB	303710110001277	BKIDOWAINGB	49000	2000	2000			
37	Anant Arjun Parab	SDCC	097400000000007	SIDC0001097	147250	15000	10000	20000	01.06.2022	SBIN522153751900
38	Sanjeevani Santosh Parab	VKGB	303710110001033	BKIDOWAINGB	91000	5000	2500	15000	01.06.2022	SBIN522153755747
39	Dashrath Sakharan Parab & 2	SDCC	0974000000001383	SIDC0001097	36250	5000	2500			
40	Ravindra Sakharan Parab	BOM	20063603155	MAHB0000071	169500	20000	20000	25000	12.08.2021	
41	Babal Vithoba Shelke	VKGB	303710100001272	BKIDOWAINGB	43250	3000	1000	10000	01.06.2022	SBIN422152586566
42	Babaji Vitthal Parab	SDCC	0974000000000495	SIDC0001097	32700	5000	2000	10000	12.08.2022	
43	Manohar Fakraji Desai	SDCC	0974000000000018	SIDC0001097	121500	150000	0	Full pay		
44	Hajarat Kadar Sayyad	VKGB	303710100001145	BKIDOWAINGB	90500	5000	2500	10000	01.06.2022	SBIN422152585765
45	Shriram Bala Desai	SDCC	0974000000000514	SIDC0001097	6500	3000	1000	2500	01.06.2022	SBIN422152585753
46	Ganpat Dattaram Desai	SDCC	0244000000000563	SIDC0001024	3500	3500	0	Full pay		
47	Dadu Gangaram Shinde	SDCC	0974000000000184	SIDC0001097	60250	5000	2500	10000	01.06.2022	SBIN422152586568
48	Payaji Shivram Desai	SDCC	0974000000000296	SIDC0001097	7750	4000	2000	2000	12.08.2022	SBIN322224752040
49	Snehal Nandkishor Manjrekar	SBI	39836657730	SBIN0031734	13250	4000	2000	5000	01.06.2022	297944519

Additional payment for House damages

1	Sunil Babaji Parab	VKGB	303710100000741	BKIDOWAINGB	15000			15000	12.08.2022	SBIN322224752040
2	Sakharan Dadu Shinde	VKGB	303710100002226	BKIDOWAINGB	5000			5000	12.08.2022	SBIN322224752040
3	Shyam Dadu Shinde	SDCC	974000000000449	SIDC0001097	5000			5000	12.08.2022	SBIN322224752040



Additional payment for House damages

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Translated copy of Annexure "R- 8"

M/S. MINERALS & METALS

At Post Kalane, Taluka Dodamarg, Dist. Sindhudurg, Maharashtra.

Date: 13/08/2022

To,

The Tahsildar,

Tal: Dodamarg, Dist: Sindhudurg.

Ref: Order of The District Mining Officer, dated 12/08/2021, bearing no. Khani/Desk-17/Major minerals/ Kalane Mine/Accident/nu. Bh./2021-22/3841, revised order dated 25/08/2021, directing to pay the compensation to farmers adjoining to the mining lease 32.25 (Ha) of M/s Minerals & Metals, at village Kalane, Taluka Dodamarg, Dist: Sindhudurg, against the natural calamity dated 29/07/2021 occurred due to heavy rainfall.

Sub: Submitting herewith bank UTR details of compensation paid to farmers on "under protest basis" as per above order.

Dear Sir,

This is to inform you that, order dated 12/08/2021, passed by The District Mining Officer is based on wrong panchnamas hence we are not agreeing with

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it. On our own assessment on "under protest basis" We have transferred first installment in bank accounts of respective farmers amounting Rs.16,55,000/- on 07/10/2021'

Further as per the instructions of The District Collector, on 24/01/2022, we had transferred second installment collectively amounting Rs.17,40,000/- in bank accounts of all 49 farmers on 24/01/2022.

Meanwhile we have started settlement talk with the aggrieved farmers and completed settlement with '24' farmers as per mutual agreement and final mutually agreed amount has been transferred in respective farmers bank account on 01/06/2022 and 12/08/2022, through RTGS. We are submitting herewith details of bank UTR numbers for your kind information.

We have completed settlement with '24' farmers out of 49 farmers and the procedure are going ahead for settling the remaining farmers and we hope it will complete at the earliest.

Yours Truly,

For Minerals and Metals

S/d

Mines Manager

Copy to

1. The District Mining Officer Sindhudurg.

TRUE COPY

88/24

आम्ही खाली सहया करणारे नाव मौजे कळणे येथील शेतकरी व ग्रामस्थ लिहून देतो तडजोड नामा की,

गाव मौजे कळणे ता.दोडामार्ग येथील दिनांक २९/०७/२०२१ रोजी कळणे मिनरल मेटेल्स कंपनीचा लोहखनिज पट्टा मधील बांधफुटून पाण्याच्या प्रवाहामुळे आमच्या घरांचे झालेले नुकसान व कजू, बागायती शेती व झाडे वाहून नुकसान झालेले आहे. सदर नुसानी बाबत मा. जिल्हा खनिकर्म अधिकारी, जिल्हाधिकारी कार्यालय ओरोस यांनी दि. १२/०८/२०२१ रोजी केलेल्या आदेशानुसार प्रशासनाने पंचनामे केलेले आहेत. ते आम्हाला मान्य आहेत. यापुर्वी आम्हाला घराची नुकसान भरपाई (महसुल खाते पंचनामा) पुर्णपणे रक्कम प्राप्त झालेली आहे. व शेती बागायतीची (कृषी विभाग पंचनामा) दोन हप्त्यामध्ये आम्हाला दिनांक ७/१०/२०२१ व दि. २४/०९/२०२२ रोजी अशत : प्राप्त रक्कम प्राप्त झालेली आहे. परंतु पाणी ओसरल्यानंतर घरांना तडे व भेगा पडलेले आहेत .याबाबत प्रशासनास कळविले आहे.

मा. जिल्हा खनिकर्म अधिकारी, जिल्हाधिकारी कार्यालय ओरोस यांच्या नमुद आदेशास मे. मिनरल मेटेल्स कंपनीने मुंबई हाय कोर्टात रिट पीटीशन दाखल केलेले आहे. या दरम्यान उर्वरीत शिल्लक नुकसान भरपाई रक्कम बाबत लोकप्रतिनिधी व कंपनीचे प्रतिनिधी यांच्याबरोबर नुकसानग्रस्त ग्रामस्थाच्या दिनांक ६/०३/२०२२ रोजी झालेल्या बैठकीनुसार आम्हाला देणे असलेली शेतीबागायती, फळझाडे इत्यादी नुकसानीची रक्कम खालीलप्रमाणे तडजोड रक्कमेनुसार आम्ही स्वीकरण्यास तयार आहोत .सदरची रक्कम एक हप्त्यात (एक रक्कमी) आमच्या बँक अकाउंट मध्ये जमा करावी .तसेच दिनांक ६/०३/२०२२ रोजी झालेल्या बैठकीत मान्य केलेल्या अटी प्रमाणे म्हणजेच घरांना पडलेल्या भेगा व तडे यांची रक्कम ठरल्याप्रमाणे अदा करावी वाहून गेलेली जमीन सपाटीकरण, जमीन मोजणी ,जमिनीमधील गटार उपसा, धार्मिक तळी दुरुस्ती व नदीचा गाळ उपसा ,सदरची रक्कम मिळाल्यानंतर आम्ही कोणीही शेतकरी व सहहिस्सेदार व वारस प्रशासनाला व कंपनीला दावा करणार नाही .तसेच याबाबत कोणीही न्यायालयात जाणार नाही. म्हणुन आपसात लिहून दिला तडजोडनामा .

लिहून देणार

कळणे नुकसानग्रस्त शेतकरी

अ.क्र	गावाचे नाव	नुकसानग्रस्त शेतकऱ्याचे नाव	शेती बागायती फळ झाडे शासकीय पंचनाम्यानुसार नुकसान रक्कम	तडजोड नाम्याप्रमाणे स्वीकरण्याची रक्कम(शिल्लक रक्कमेवर	सही
१.	कळणे	श्री बाबल विठोबा शेळके	४३,२५०/-	१०,०००/-	
२.	कळणे	श्री हजरत कादर सय्यद	९०,५०० /-	१७,५००/-	हा फरसय्यद
३.	कळणे	श्री दादू गंगाराम शिंदे	६०,२५० /-	१७,५००/-	

४.	कळणे	श्री. बाबजी आत्माराम देसाई	३,२०,००० /-	१,१४,००० /-	<i>[Signature]</i>
५.	कळणे	श्री. विनायक नारायण देसाई	२,२२,९०० /-	८२,००० /-	<i>[Signature]</i>
६.	कळणे	श्री. साबाजी श्रीराम देसाई	१,६७,६५० /-	९०,००० /-	<i>[Signature]</i>
७.	कळणे	श्री. लक्ष्मीकान्त दौलत देसाई	२,८५,६५० /-	१,५०,००० /-	<i>[Signature]</i>
८.	कळणे	श्री. संतोष जगदेव देसाई	२,०७,८०० /-	६५,००० /-	<i>[Signature]</i>
९.	कळणे	श्रीमती यशोदा उदय देसाई	७,२६,७५० /-	२,००,००० /-	<i>[Signature]</i>
१०.	कळणे	श्री रामराव सदाशिव देसाई	७,८९,७५० /-	३,००,००० /-	<i>[Signature]</i>
११.	कळणे	श्री. विनायक सदाशिव देसाई	६,००,२५० /-	१,२३,००० /-	<i>[Signature]</i>
१२.	कळणे	श्री अर्जुन जयसिंग देसाई	९,३६,००० /-	२,००,००० /-	<i>[Signature]</i>
१३.	कळणे	श्रीम. वैशाली नामदेव देसाई	६,८९,२५० /-	८०,००० /-	<i>[Signature]</i>
१४.	कळणे	श्रीम.सोनाली मुकुंद देसाई	४,९९,७५० /-	१,२५,००० /-	<i>[Signature]</i>
१५.	कळणे	श्रीम. प्रेमलता सुर्यकान्त राणे	७०,२०० /-	५७,००० /-	<i>[Signature]</i>
१६.	कळणे	श्री प्रविण श्रीराम देसाई	५७,५०० /-	४०,००० /-	<i>[Signature]</i>
१७.	कळणे	श्री .निलेश तुकाराम देसाई	१,९८,२५० /-	३५,००० /-	<i>[Signature]</i>
१८.	कळणे	श्री वसंत गोपाळ नाईक	८६,५०० /-	५०,००० /-	<i>[Signature]</i>
१९.	कळणे	श्री .अनंत अर्जुन परब	१,४७,२५० /-	४५,००० /-	<i>[Signature]</i>
२०.	कळणे	श्रीम. संजीवनी संतोष परब	९९,००० /-	२२,५०० /-	<i>[Signature]</i>
२१.	कळणे	श्रीम.स्नेहल नं. मांजरेकर	१३,२५० /-	११,००० /-	<i>[Signature]</i>
२२.	कळणे	श्री विलास जायबा परब	१,०९,८०० /-	१०४,००० /-	<i>[Signature]</i>
२३.	कळणे	श्री.बाबाजी विठ्ठल परब	३२,७०० /-	९,००० /-	<i>[Signature]</i>
२४.	कळणे	श्रीम. प्रियका प्रमोद टुंबरे	८७५० /-	८,००० /-	<i>[Signature]</i>

टिप : शासकीय पंचनामा रक्कम वजा कंमनीने अदा केलेली रक्कम = उर्वरीत शिल्लक रक्कम

उर्वरीत शिल्लक रक्कमेवर दिनांक ६/०३/२०२२ च्या बैठीकीनुसार तडजोड रक्कम ठरवण्यात आली .

स्थळ : कळणे

दिनांक: ३१/५/२०२२

Translated Copy of Annexure "R-9" (A)

SETTLEMENT AGREEMENT

We the undersigned, resident & farmers of village Kalane, Taluka Dodamarg, District Sindhudurg, do hereby mutually sign settlement agreement with M/s. Minerals and Metals as under.

Due to collapsed of bund around the Mining pit of M/s. Minerals and Metals, water accumulated inside the mining pit was spread towards the agricultural land and damages caused to our houses, Cashew and paddy farm as well the surface of our agricultural land. After the incident Panchnama's was conducted by agricultural department. We have already received compensation amount against damages to our houses from the Minerals and Metals. Also we have received compensation amount against the agricultural loss in two installments from the company on 07/10/2021 and 24/01/2022.

After making enquiries at the office of the District Mining Officer for the balance compensation amount, it came to our knowledge that, M/s. Minerals and Metals, had filed Writ Petition against the order dated 12/08/2021, passed by the District Mining Officer and the matter is under litigation.

Meanwhile our elected representative arranged our meeting with the companies representative, on 06/03/2022, where we mutually agreed to settled the final balance compensation amount as per attached list herewith on condition that, said amount company should transferred in

one installment and also compensate the additional compensation for the cracks went on some houses of us.

Also company have to level the land as its earlier conditions, demarcate the land, remove the soiled which is filled in, repair the well remove the soil from the river.

We further states that, we, our co-owners, or our legal heirs will not going to file any claim against M/s. Minerals and Metals, in any court or will not file any complaints against the Government officials.

Executant

Aggrieved farmers from village Kalane.

Sr. No.	Village Name	Name of Aggrieved farmers	Agricultural compensation fixed by Govt.	Mutually agreed balance amount	Sign
1	Kalane	Babal Vithoba Shelke	43250	10000	Sd/-
2	Kalane	Hajarat Kadar Sayyad	90500	17500	Sd/
3	Kalane	Dadu Gangaram Shinde	60250	17500	Sd/
4	Kalane	Babaji Atmaram Desai & 5	320000	148000	Sd/
5	Kalane	Vinayak Narayan Desai & 9	222900	82000	Sd/
6	Kalane	Sabaji Shriram Desai	167650	90000	Sd/
7	Kalane	Laxmikant Doulatrao Desai & 4	285650	150000	Sd/
8	Kalane	Santosh Jagdev Desai & 3	207800	65000	Sd/
9	Kalane	YashodaUday Desai & 4	726750	200000	Sd/

10	Kalane	Ramrao Sadashiv Desai	789750	300000	Sd/
11	Kalane	Vinayak Sadashiv Desai & 4	600250	123000	Sd/
12	Kalane	Arjun Jaysing Desai & 4	936000	200000	Sd/
13	Kalane	Vaishali Namdev Desai & 4	689250	80000	Sd/
14	Kalane	Sonali Mukund Desai	419750	125000	Sd/
15	Kalane	Premlata Suryakant Rane	70200	57000	Sd/
16	Kalane	Pravin Shriram Desai	57500	40000	Sd/
17	Kalane	Nilesh Tukaram Desai & 6	198250	35000	Sd/
18	Kalane	Vasant GopalNaik	86500	50000	Sd/
19	Kalane	Anant Arjun Parab	147250	45000	Sd/
20	Kalane	Sanjeevani Santosh Parab	91000	22500	Sd/
21	Kalane	Snehal N. Manjrekar	13250	11000	Sd/
22	Kalane	Vilas JaybaParab	101800	104000	Sd/
23	Kalane	Babaji Vitthal Parab	32700	9000	Sd/
24	Kalane	Priyanka Pramod Tumbare	8750	8000	Sd/

Date: 31/05/2022

Place: Kalane

Note: Compensation fixed by Government – amount paid by the company in two installments = balance amount. Final amount mutually agreed as per meeting dated 06/06/2022.

TRUE COPY



ADVOCATE FOR THE RESPONDENT NO.6

दिनांक : 30/5/2022

(92)

प्रति,
मा. व्यवस्थापक
मिनरल अँड मेटल्स,
कळणे .

विषय : घरांना पडलेल्या भेगा व तडे यांची रक्कम दिनांक 06/03/2022 रोजी
लोकप्रतिनीधी, शेतकरी, व कंपनी प्रतिनीधी याच्या झालेल्या बैठकीनुसार,
पत्राद्वारे शेतकऱ्याची यादी

महोदय,

गाव मौजे कळणे ता.दोडामार्ग येथील दिनांक 29/09/2021 रोजी कळणे मिनरल
मेटल्स कंपनीचा लोहखनिज पट्टा मधील बांधफुटून पाण्याच्या प्रवाहामुळे आमच्या घरांना भेगा
व तडे पडलेले आहेत. सदर घरांची पाहणी सार्वजनिक बांधकाम विभाग यांनी केली होती.
परंतु सदर बाबत कुठलीही करवाई झालेली नाही. व शेतकऱ्यांना रक्कम नुकसान भरपाई
मिळालेली नाही.

सदर विषया संदर्भात दिनांक 6/03/2022 रोजी लोकप्रतिनीधी व कंपनीची प्रतिनीधी
याच्या बरोबर नुकसानग्रस्त शेतकऱ्याच्या झालेल्या बैठकीत असे ठरले होते की, शेतकऱ्यानी
घराच्या तडे भेगांची रक्कम कंपनील कळवावी त्यानुसार कंपनी अदा करेल. सदर रक्कम प्राप्त
झाल्यानंतर या बाबत आम्ही कोणीही शेतकरी, सहहिस्सेदार व वारस प्रशासनाकडे व कोर्टात
तक्रार किंवा दावा करणार नाही. त्यानुसार खालीलप्रमाणे नुकसानग्रस्त शेतकऱ्याची यादी.

अ.क्र	गावाचे नाव	नुकसानग्रस्त शेतकऱ्याचे नाव	रक्कम	सही
१	कळणे (धवडकी)	श्रीम.प्रियंका प्रमोद टुंबरे	१,००,०००/-	प्रियंका प्र. टुंबरे
२	कळणे (धवडकी)	श्री. विलास जायबा परब	१,००,०००/-	विलास परब
३	कळणे (धवडकी)	श्री. सखाराम दादू शिंदे	५,०००/-	सखाराम दादू शिंदे
४	कळणे (धवडकी)	श्री. शाम दादू शिंदे	५,०००/-	शाम दादू शिंदे
५	कळणे (धवडकी)	श्री. सुनिल बाबाजी परब	१५,०००/-	सुनिल परब

स्थळ : कळणे

दिनांक : 30/5/2022

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Translated Copy of Annexure "R-9" (B)

Date: 31/05/2022

To,

The Manager,

Minerals and Metals,

Kalane, Dodamarg.

Sub: List of house owners who gets additional compensation against the cracks went on some houses as fixed in joint meeting dated 06/03/2022 arrange by elected representative with the companies representative and house owners.

Due to collapsed of bund around the Mining pit of M/s. Minerals and Metals, water accumulated inside the mining pit was spread towards the residential area and damages was caused to our houses, After the incident Panchnama's was conducted by PWD officers, but they have not taken any actions.

Meanwhile our elected representative arranged joint meeting with the companies representative, on 06/03/2022, where it was decided that,

house owners shall inform to company officials about the additional compensation toward the damages and cracks on houses and accordingly company will compensate it.

After receiving the said amount, we or our co-owners, our legal heirs will not going to file any claim against M/s. Minerals and Metals, in any court or will not file any complaints against the Government officials.

List of house owners who received additional compensation as mutually agreed.

Sr. No.	Village Name	Name of Aggrieved House owners	Mutually agreed balance amount	Sign
1	Kalane, Dhavdki	PriyankaPrمودTumbare	1,00,000	Sd/-
2	Kalane, Dhavdki	Vilas JaybaParab	100,000	Sd/
3	Kalane, Dhavdki	SakharamDaduShinde	5,000	Sd/
4	Kalane, Dhavdki	ShyamDaduShinde	5,000	Sd/
5	Kalane, Dhavdki	Sunil BabajiParab	15,000	Sd/

Date:31/05/2022

Place: Kalane

TRUE COPY

BST

नोदणीसाठी बंद होती. आता, वेबसाईटवर पुन्हा एकदा नोदणी प्रक्रिया सुरु करण्यात येणार आहे.

महाराष्ट्र अवलत : ३ कोटी नागरिकांना पहिला डोस

मुंबई: लस लाभाऱ्यांमध्ये देशात महाराष्ट्र अवलत असल्याचे सोमवारच्या लसीकरण आकडेवारीने सिद्ध केले. राज्यात एक कोटीहून अधिक नागरिकांना लसीचे दोन्ही डोस देण्याचा विक्रम महाराष्ट्राने नोंदविला. तर ३ कोटी १६ लाख ९ हजार २२७ नागरिकांना लसीचा पहिला डोस घेतल्याची माहिती आरोग्य विभागाचे अप्पर सचिव डॉ. प्रदीप व्यास यांनी दिली आहे. १ कोटीहून अधिक नागरिकांनी दोन्ही डोस घेतल्याने त्यांचे कोरोनापासून संरक्षण झाल्याचे आरोग्य विभागाने सांगितले. मुख्यमंत्री उद्धव ठाकरे, आरोग्यमंत्री राजेश टोपे यांनी अधिकारी, कर्मचाऱ्यांचे कोतुक केले आहे.

490 कोकणात पुन्हा अतिवृष्टीचा इशारा मुंबई

२७, २८ रोजी मुसळधार तर २९, ३० जुलै रोजी अतिमुसळधार

Annexure "R-10"(A)

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प्रतिनिधी
रत्नागिरी

गेल्या आठवड्यात जिल्ह्यात हाहाकार उडवून दिव्यांतर पावसाचा जोर दोन दिवसांपासून जोरदार आहे. घटकेत उनंतर घटकेत पावसाचा सरी असे वातावरण सोमवार दिवसू आले. पण हवामान विभागाने २७ ते २८ जुलै रोजी मुसळधार तर २९ ते ३० जुलै रोजी दक्षिण कोकणात रत्नागिरी, सिंधुदुर्ग अतिवृष्टीचा इशारा दिला आहे. त्याचबरोबर जोरदार वादळी वारे वाहण्याची शक्यताही वर्तवली आहे. संपूर्ण कोकणासह पश्चिम महाराष्ट्रात गेल्या चार दिवसांपासून अतिवृष्टी झाली. अनेक ठिकाणी वनाफुटी झाल्याने महानगरांना गावे, शहरे जलमग्न झाली. मोठ्या प्रमाणात दरडी कोसळून



जीवितहानी झाली. त्यामुळे नागरिकांना गंभीर समरपेला सामोरे जावे लागले आहे. वितहानीची तर मोजदाद नसल्याची स्थिती बनलेली आहे. अजूनही या महप्रलयानंतर जिल्ह्यातील जनजीवन पूर्वदावर आलेले नाही. महापुरानंतर चिपळूण, खेड आदी ठिकाणाची परिस्थिती अतिशय गंभीर बनलेली आहे. या झालेल्या अतिवृष्टीनंतर गेल्या दोन दिवसांपासून जिल्ह्यात पावसाचा जोर जोरदार आहे. त्यामुळे साऱ्यांनीच सुटकेचा निःश्वास टाकलेला आहे. गेल्या दोन दिवसांच्या उघडीपानंतर आता हवामान

विभागाने दक्षिण कोकणात पुन्हा मुसळधार अतिमुसळधार पावसाचा इशारा दिलेला आहे. २७ व २८ जुलै रोजी रत्नागिरीसह सिंधुदुर्ग जिल्ह्यात मुसळधार पावसाची शक्यता वर्तवण्यात आली आहे. तर २९ व ३० जुलै रोजी अतिवृष्टीचा इशारा दिलेला आहे.

मच्छीमारांना इशारा

त्याचबरोबर वेगवान वारेही वाहण्याची शक्यता आहे. किनारपट्टीवर या वार्यांचा वेग ताशी ४० ते ४५ कि.मी व त्यापेक्षा ७० कि.मी पर्यंत राहणार आहे. त्यामुळे मच्छीमारांनी समुद्रात न जाण्याचा इशारा वेधशाळेकडून देण्यात आलेला आहे. यामुळे रत्नागिरी, सिंधुदुर्गातील नागरिकांनी सतर्क व खबरदारी घेण्याचे आवाहन जिल्हा प्रशासनाच्यावतीने करण्यात आले आहे.

आठ दिवस

मुंबई-गोवा : महामान असताना अतिवृष्टीमग्न आणि रस्त्यावर पाणी चौकशी करून आठ आदेश देण्यात आले मंत्री नितीन गडकरी आहे. तर पूरपरिस्थिती नद्यांमधील गाळ काढावा आणि कृती आदेश दिले आहेत. त आमदार वैभव नाई आल्याची माहिती सामंत यांनी दिली.

मुंबई-गोवा महामान नव्याने झाले असता ठिकाणी पुराचे पाणी साचून राहते. याबाब पाण्याचा निचरा होणे

आतील पाजात

- आपत्कालीन व्यवस्थेसाठी पाच कोटी मंजूर.....पान ३
- प्रतिष्ठान तर्फे कोळंबत पुरस्कार प्रदान.....पान ५

अवती भवती पान १०

अस्मिता पान ८

टोकियो ऑलिम्पिक १०४०-२०२० पान १३ वर

रेशमी चिमटे



तुच ये इकडे ! मुन्गीपाट्टीच्या लोकांनी गोळा करून ठेवलेल्या मेखवानीवर ताव मारल्या ! त्यांची गाडी येते चार-पाच तासांनी !!

लोकसभेत दोन विधेयके चर्चेविना संप

पेगॅसस प्रकरणावरून गोंधळ सुरुच : कामकाजात व्यत्ययानंतर स्थगिती

वृत्तसंस्था
नवी दिल्ली

यंदाच्या पावसाळी अधिवेशनाचा पहिला आठवडा गदारोळात वाया गेल्यानंतर सोमवारी लोकसभेत दोन विधेयकांना संमती मिळाली आहे. यापैकी एक विधेयक व्यापार आणि उद्योगांच्या दृष्टीने महत्त्वाचे असून ते फॅक्टरीज व्यवसायासंबंधी आहे. मात्र पेगॅसस प्रकरणी विरोधकांनी गदारोळ सुरुच ठेवल्याने कामकाज, स्वगितीचे सत्रही सोमवारी कायमच राहिले. या दोन विधेयकांचा अपवाद वगळता अन्य कोणतेही कामकाज संसदेच्या दोन्ही सदनंमध्ये होऊ शकले नाही. फॅक्टरीज व्यवसायासंबंधीच्या कायद्यात सुधारणा सुचविणारे विधेयक लोकसभेत १४



सप्टेंबर २०२० या दिवशी सादर करण्यात आले होते. त्यानंतर ते स्थायी समितीकडे पाठविण्यात आले. स्थायी समितीने सूचनांसह ते लोकसभेला परत दिले. आता ते संमत करण्यात आले आहे. केंद्रीय अर्थमंत्री निर्मला सीतारामन यांनी या सुधारणा विधेयकाचे महत्त्व आपल्या लघुवक्त्यात स्पष्ट केले.

फॅक्टरीज व्यवसाय म्हणजे काय ? कोणताही व्यावसायिक किंवा कोणतीही संस्थेने

तिची धक्याची अन्य कोणत्याही किंवा संस्थेकडून वसूल करून घेतले फॅक्टरीज असे म्हणतात. ही धक्याकड वसूल सेवा किंवा सुविधा पुरविल्यासंबंध अशी धक्याची वसूल करून देणारे व्य असतात. ही धक्याची कशी चुब घ्यावी, याची नियमावली फॅक्टरीज नमुद आहे. मात्र, हा जुना काय अपुरा पडत असल्याने त्यात सुधार विधेयक २०२० मध्येच संसदेत आले होते. आता ते संमत झाल्याने वसूल करण्याचा व्यवसाय करणार होईल. या सुधारणांची आवश्यकता हे या क्षेत्रातील अनेक प्रतिक्रिया तज्ज्ञ केले.

चिपळूणात चिखल, कचऱ्याचे ढीग

चार दिवस उलटले तरीही ना साफसफाई, ना मदतकार्य : पूरग्रस्त स्वतःच गुंतलेले स

प्रतिनिधी
चिपळूण

बुधवारी मध्यरात्रीपासून सुरु झालेले महापुराचे धैमान शुक्रवारी पहाटे शमले. पूर जोसलून चार दिवस उलटले तरी मुख्य बाजारपेठेसह शहरात ना साफसफाई सुरु झाली, ना त्यादृष्टीने मदतकार्य रस्ते अजूनही प्रचंड चिखलाने माखलेले आहेत. जागोजागी कचऱ्याचे ढीग आहेत. पूरग्रस्त व्यापाऱ्यांनी शासकीय मदतीची अपेक्षा न बाळगता स्वतःच साफसफाईत झोळून घेतले आहे. या आपत्तीत

जिल्ह्याची आपत्कालीन व्यवस्थापन यंत्रणा आहे कोठे, असा सवाल उपस्थित केला जात आहे. खासदार मंत्र्यांनी आढावा घेऊन केलेले नियोजन अजूनही कागदावरून खाली उतरलेले दिसत नाही. चिपळूण परिसरावर जुलै २००५च्या महापुरापेक्षाही भयानक महापुराचे संकट ओढवले आहे. मोठ्या आर्थिक आणि जीवितहानीला या नगरीला सामोरे जावे लागले आहे. काडीकाडी जमा करून उमा केलेला संसार, वर्षानुवर्षांच्या मेहनतीने सुरु केलेला व्यापार या महापुरात उद्ध्वस्त झाला आहे. त्यामुळे मुरते कोलमडून

गेलेले व्यापारी, पूरग्रस्त शासकीय मदतीकडे डोळे लावून बसलेले असता ५ दिवसानंतरही त्यांच्या पदरतात मदत पडलेले नाही. उलट आपली गळणारी आसवे पुसत सारे स्वतःच पुढे सरसावले आहेत. शुक्रवारी पूर जोसल्यानंतरही चार दिवस उलटले तरी मदतकार्याच्या दृष्टीने प्रशासन आणि लोकप्रतिनिधींनी कोणतीही पावले उचललेली नाहीत.

कृपया पान ६ पहा

पान ६ चिपळूणात लष्कराचे १२० जवान आले, पण...

Translated Copy of Annexure "R- 10" (A)**TARUN BHARAT****ORNING OF HEAVY RAINFALL IN KONKAN REGION**

On 27, 28 heavy rainfall and 29 & 30 alert for heaviest rainfall.

After continuous rainfall in last week, rainfall is reduced in last two days. Game of sunshine and rainfall is seen on Monday. Metrology Department has given alerts for heavy rainfall in South Konkan, Ratnagiri and Sindhudurg District on 27, 28 July and heavier rainfall on 29th and 30th July. Also there is warning of heavy cyclone.

From last four days heavy rainfall is noticed in Konkan Region and Western Maharashtra. Due to Cloud bursting incidents many cities, villages faces flood situation also reported land sliding incidents, human life also lost, and huge financial loss reported. After this natural calamity human life is not returned to its previous stage. After the flood situation in Chiplun and Ratnagiri daily routine is not returned to its earlier condition, situation is in serious condition. Due to reduce in rainfall in last two days Public gets some relief.

Metrology department has given alerts of heavy rainfall on 27 & 28 July and heavier rainfall on 29th and 30th July in Ratnagiri and Sindhudurg District.

Alerts to Fisherman

Due to possibility of heavy storms, and strong wind flowing in range of 40, 45 to 70 KM warnings has been given to Fisherman not to enter in sea for fishing. Also Government administration has advice public to remain in cautious mode.

TRUE COPY



ADVOCATE FOR RESPONDENT NO.6

Translated Copy of Annexure "R-10" (B)

TARUN BHARAT

20/07/2021

BHUIBAWDA GHAT ROAD REOPEN FOR TRANSPORTATION.

Distinct Collector visited Karul Ghat , ordered to complete restoration work immediately.

Vaibhavwadi, Reporter

Road of Bhuibwda Ghatin Vaibhavwad italuka was open in single lane due contentions land sliding in last two days. PWD team work on war level to reopen both lanes.

Vaibhavwadi taluka reported continuous rainfall in last 8 to 10 days. On 12th July due to trenches on road Karul Ghat road was closed for transportation, all vehicles were diverted towards Bhuibawda Ghat. Meanwhile on Saturday due to land sliding Bhuibawda Gaht road was also remain closed for transportation. Later Team of PWD department with help of JCB machine cleared road for transportation. But contentions incidents of land sliding vehicles commuters are advice to take be cautious while traveling.

TRUE COPY

B8h

Annexure
"R-10"(C)

100

आणिभिषक
पान १३ वर.

पाणी पुस्त्याचे नसव्यानाकालील उष्या
असलेल्या मरती युवाया.

केले आहे. याकरी तेलत निरीक्षक मरती आणपर याद्व
माहितीनाखाली सहाय्यक उभिरिषिक संजय उकाई रोहित
यादव, वैभव नट आदी योकीत कर्मचारी उभिरित हेरी

पुढचे पाणी आल्याने तो कुड्डा वरतत होता तो पय
पर करत असताना पाण्याचा उभवाल न आल्याने त्या
पुढ्या पाण्यात कुड्डा त्याला मुरवू लागला.

उत्सवत आहे. रतु शहीद हा सध्या
विभक्त आठिनागिक गोवळकोट येथे
राहत होता.

सवधानता व सुरक्षितता बाळगणी,
असे आवाहन विला प्रशासनाचे
केले आहे.

सिंधुदुर्गातही पूर, संकट कायम

अनेक गावांचा संपर्क तुटला : जिहाधिकार्याकडून सतर्कतेचे आवाहन : १२६ घरांची पडझड, १५ लाखांचे नुकसान



प्रतिनिधी
सिंधुदुर्गातील
पूर आल्याने अनेक लू पाण्याखाली
गेली आहे. सिंधुदुर्ग जिल्ह्यात पुढील पाच
दिवस अतिमुसधार पवसाचा झारा
झमाना खालनाई दिना आहे. त्यामुळे
जिल्हाधिकारी के. भुजुलक्ष्मी यानी
गाणिकाणा सतर्कतेचे आवाहन करताना
अत्यावश्यक कारणासाठीच घाबारेत
पदा, असे म्हटले आहे.

रविवे : जागरवती नदीला आलेला पूर, पयू निघारक
८ घागेवरील सतलेल्या २४ तासाल
६३ मि. मी. च्या साराशेने पावस
पडला आहे. १० जुलैपुन जिल्ह्यात
मुसधार पाऊस सुरू आहे. त्यामुळे
जिल्ह्यातील तलावे नद्या-नाहे कुड्डा
वरले आहेत. काही भागात पूरवती
आहे. गाणिका भागातील अनेक परामय
पाणी सतत पडतत झाले आहे. आड
आर्या, कनेडी, कोडा, उकाई येथील रस्ता
खचले आहेत. शेतीमय पाणी पुसून
मोठे नुकसान झाले आहे. वैभववाडी

नांदळ : महाराजगिरीतील पूर कोसळल्याने गावाचा संपर्क तुटला होता. किवस सतत
ताडुस्यतील नद्यांना पूर आल्याने जुलारे पाणी येऊन वाहदुक पय आहे.

पाच घरे, एक गोठ्याचे नुकसान
अतिउंचीमुळे वैभववाडी, ताडुस्यतील सिद्ध-चारधनवाडी येथील उष्यशी
बाबाजी सात नाणवे येथील सतल सिद्ध बाणे यांच्या गोठ्याचे उकाई
मुसधो येथील सुधा रतत यांच्या घरासो सतलक भित्त, बळीगम सीतागम
दरवी यांच्या घरात शाड कोसळत नुकसान झाले आहे. मालवण तालुक्यातील
वाक येथील बाबाजी सतलगम येथील यांच्या घरात सागात शाड पडून नुकसान
झाले आहे. शिळकोणडी - तळगाव येथील राजगम नुकसाम चक्राण यांचे जुने
पर पडून नुकसान झाले आहे. यामय कोणली अतिवृत्ती झाली सतलाची
माहिती आरती व्यवस्थापन विभागाकडून झपाट झाली.

शिववला-बदोदाण गावचा पुलावर लोरे
शिवगणा नदी जुलार झाली आहे आहे
कळक घाटल दरडी कोसळत असल्याने
हा घाट अजूनही बंद आहे. कुड्डा
ताडुस्यतील निमला नदीला पूर आल्याने
माणगाव आशे पूर पाण्याखाली गेले
आहे. त्यामुळे २७ गावांचा संपर्क तुटला
आहे. जिल्ह्यात पुण्यारी सकाळी अठ
वाजला सतलेल्या २४ तासाल

कुपया पान ६ पहा ▶▶

नेजस्वी विचार स्वाज्ञाया!

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Translated Copy of Annexure "R-10" C

TARUN BHARAT

23/07/2021

**DANGER OF FLOOD SITUATION CONTINUES IN
SINDHUDURG**

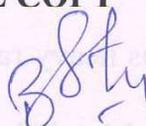
Sindhudurnagri, Reporter

Connectivity is broken of most of villages, District Collector appeals for cautiousness, fall of 126 houses and financial loss of Rs.15 lacks reported.

Day to day routine of Public destructed due to continuous heavy rainfall from last 13 days. At Kankavliflood water entered on Mumbai- Goa, which destruct vehicle transportation. Till today fall of 126 houses is reported in the district. Total financial loss of Rs.15 lacks is reported to Public and Private properties. Largest rainfall is reported in Sawantwadi taluka where most of the roads remained closed due to flood. Meteorology Department gave alert of heavy rainfall for next five days. District Collector appeal to public to stay cautious and go outside only in emergency case.

Till today District reported 438 MM of record breaking rainfall. In last 24 hours till Thursday 8 AM 63 MM of rainfall is reported. Heavy rain fall is continuing from 10th July, due to which all river, canals, lakes, nallas are over flowing, many places facing flood situation, flood water entered in many houses, falling of many houses is also reported. Ambrad, Achra, Kanedi, Fonda, Umbarde, Villages reported road damage. Flood water destroy huge area of agricultural farm.

TRUE COPY


ADVOCATE FOR RESPONDENT NO.6

वाहीच करता
खमी प्रकाश
काडत तेथील

आपले
गोटे

ते स्वतः थांबून होते. 498
असतानाही त्यांनी गेलेल्या या
मदतकार्यावद्दल ग्रामस्थांनी कौतुक केले.

प्रत्यक्ष मदतकार्यात सहभागी संदेश साधत.

24/7/2021 आंबोली घाटमार्ग साडेसहा तास ठप्प

पहाटे कोसळली दरड, दुपारी आली यंत्रणा : तासाभरात मार्ग सुरळीत

वार्ताहर
आंबोली

आंबोलीत धो धो कोसळणाऱ्या पावसामुळे घाटातील चाळीस फुटांच्या मोरीजवळ पहाटेच्या सुमारास कोसळलेली भली मोठी दरड तंबल साडेसहा तासांनंतर सार्वजनिक बांधकाम विभागाने जेसीबीच्या सहाय्याने हटवून वाहतूक सुरळीत केली. पहाटे सव्वासहाच्या सुमारास ही दरड कोसळली. प्रत्यक्षात यंत्रणा दुपारी बारा वाजता पोहोचली. नंतर तासाभरात ही दरड जेसीबीच्या साह्याने हटविण्यात आली. यंत्रणेस घटनास्थळी पोहोचण्यास विलंब झाल्यानेच हा घाटमार्ग बराच काळ ठप्प राहिला.

दरडीतील भले मोठे दगड आणि झाडे कोसळल्याने दरीच्या बाजूने संरक्षक कठड्यासह रस्ताही खचल्याने वाहतुकीस धोका निर्माण झाला आहे. अजून वादळी वाऱ्यासह पाऊस झाल्यास पुन्हा दरडी कोसळण्याचा धोका आहे. आंबोलीत २४ तासांत सतरा इंच पावसाची नोंद झाली आहे. आंबोली घाटात मुख्य दरडीच्या खालील बाजूस काही पर्यटक रस्त्याच्या कडेला कार लावून मद्य प्राशन करीत होते. अचानक भला मोठा दगड पावसाच्या पाण्यासोबत



आंबोली : घाटात चाळीस फुटांच्या मोरीजवळ रस्त्यावर आलेली भली मोठी दरड जेसीबीच्या सहाय्याने बाजूला करताना. विजय राजत

रस्त्यावर येऊन या पर्यटक कारला झाले असते. पर्यटकांनी या घटनेनंतर येऊन धडकला. हा दगड कारवर लागलीच महत्प्रयासाने कार बाहेर पडला असता, तर कारचे नुकसान काढून पलायन करणेच पसंत केले.

दुपारी सुरळीत झाली वाहतूक

दरडी कोसळल्याची माहिती मिळताच प्रथम आंबोली दूरक्षेत्राचे सहायक पोलीस उपनिरीक्षक बाबू तेली, पोलीस नाईक दीपक शिंदे यांनी घटनास्थळी पाहणी करून वरिष्ठांना तसेच सार्वजनिक बांधकाम विभागाच्या अधिकाऱ्यांना माहिती दिली. वन विभागाचे कर्मचारी घटनास्थळी उपस्थित होते. दुपारी बारा वाजण्याच्या सुमारास सार्वतवाडीचे सहायक पोलीस निरीक्षक अण्णासो बावर, सार्वजनिक बांधकाम विभागाचे सहाय्यक कार्यकारी अभियंता अनिल आवटी, शाखा अभियंता सुरेश पाटील, आंबोली पोलीस दूरक्षेत्राचे सहाय्यक पोलीस निरीक्षक बाबू तेली यांनी घटनास्थळी उपस्थित राहून जेसीबीच्या सहाय्याने संपूर्ण दरड बाजूला हटवून दुपारी एक वाजण्याच्या सुमारास वाहतूक सुरळीत केली.

नेर्लेतील साकव गेला वाहून

वैभववाडी : मागील आठ दिवसांत तालुक्यात पावसाची संततधार सुरू असून गुरुवारी मुसळधार पावसामुळे जनजीवन विस्कळीत झाले होते. तीन घरे व एका गोठ्यात पाणी पुरसून नुकसान झाले. नेर्ले सुतारवाडी येथील जामदा नदीवरील लोखंडी साकव वाहून गेला आहे. कुसूर मधलीवाडी येथे अशोक साळुखे आणि हरिश्चंद्र साळुखे यांच्या बरात पुराचे पाणी आल्यामुळे त्यांचे मोठे नुकसान झाले. तर तिरवडे र्फ खारेपाटण येथील सावित्री रामणे यांच्या वाड्याचे, सुलोचना मधरे यांच्या घराचे नुकसान झाले. तर लोरे नं. २ येथील श्री देव गिंगो चाळ देवस्थान मंदिरावर झाड उडल्यामुळे मोठे नुकसान झाले.

अक्षययात्रा

तरुण भारत

रविवार दि. २५ जुलै २०२१



पैसा आणि प्रसिद्धीचा मोह भल्याल्यांना अडचणीत आणतो. अर्थात यासाठी बऱ्याचदा अवैद्य मार्गांचाच अवलंब केला जातो. राज कुंद्रा हा शिल्पा शेट्टीचा पती म्हणून जेवढा प्रसिद्ध आहे तेवढाच तो उलट उद्योग व उचापतीतून कुप्रसिद्धही ठरला आहे. नुकतेच बाहेर आलेले 'अश्लील ऑप' प्रकरण त्याने सातत्याने केलेल्या अनैतिक उद्योगांची नवीन आवृत्ती आहे. गरिबीतून आलेल्या राज कुंद्राच्या आतापर्यंतच्या वादळी जीवनप्रवासाचा हा आलेख !

- श्रीकांत देवळे

अतिहव्यासाचा

'डर्टी पिक्चर'

याशिवाय सावन - शब्दांचीच रत्ने, शब्दचानुसंध, विभीलखित, श्रेष्ठतम स्टूडिओ, पत्रकार, वतावणी इ. विचारक्षम व वाचनीय पत्रकार.

Translated Copy of Annexure "R- 10" (D)

TARUN BHARAT

24/07/202

AMBOLI GHAT REMAINED CLOSED FOR 6.5 HOURS.

**EARLY MORNING MOUNTAIN COLLAPSED, RESCUE TEAM
ARRIVED AT AFTERNOON, WITHIN AN HOURS ROAD
CLEARDS.**

Amboli, Reporter

Due to heavy rainfall at early morning huge land sliding incidents happened near about 40 feet height water drainage. After the gap of 6.5 hours PWD succeed to remove stone and soils by help of JCB, road remained closed for around 6.5 hours due to late arrival of rescue team.

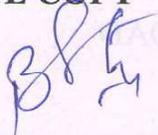
Due to heavy stones and trees failed along with mountains on road, road and safety wall towards valley side situation because dangerous for transportation. In caseIf heavy rainfall along with strong wind continues then there will be danger of

105

another land sliding incidents. Within last 24 hours 17 inches rain fall is reported in Amboli village.

One big stone failed from the mountain which hit to the tourist car which was parked on road which damaged the car, tourist succeed to remove car and escape safely.

TRUE COPY



ADVOCATE FOR RESPONDENT NO.6

24/7/2021

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बांदा-गाळेल मार्गावर डोंगर कोसळला

कार बचावली : ढिगाऱ्याखाली दुचाकीचालक अडकल्याची भीती : प्रशासनाकडून शोधमोहीम



बांदा : १. बसस्थानक परिसराला अशाप्रकारे पाण्याने वेढा घातला होता. २. पोल्ट्री फार्मची इमारत पुराच्या धडकेने कोसळली.

मयुर चराटकर

प्रतिनिधी

बांदा

मध्यरात्रीपासून कोसळणाऱ्या पावसामुळे बांदा-गाळेल मार्गावर डोंगर कोसळून रस्त्यावर आला. या घटनेदरम्यान मार्गावरून जाणारी कार बालबाल बचावली. तर मागून एक दुचाकीस्वार असल्याचे उपस्थितांनी सांगितले. त्यामुळे या ढिगाऱ्याखाली दुचाकीस्वार अडकल्याची भीती व्यक्त करण्यात आली. त्यादृष्टीने शोधमोहीम सुरू करण्यात आली. मात्र, त्यात कोणी सापडला नाही, असे प्रशासनाकडून सांगण्यात आले. तर शनिवारपासून एनडीआरएफची टीम शोधमोहीम हाती घेणार आहे.

पहाटे साखरझोपेत असताना बांदा, इन्सुली, शेलें, वाफोली व निगुडे येथील अनेक घरांना पुराने वेढा घातल्याने हाहाकार उडाला. सर्वाधिक फटका बांदावासीयांना बसला. अचानक पहाटेच्या वेळी बाजारपेठेत पाणी आल्याने अनेकांचे लाखो रुपयांचे नुकसान झाले. परिसरात कोणाचे घर, कोणाची गुरे, कोणाची पार्सपलाईन शेतीची अवजारे, तर कोणाच्या गाड्या वाहून गेल्या. अनेकजण घरात अडकून पडले. नागरिकांना त्यात्या

गावातील युवकांनी जीव धोक्यात घालून बाहेर काढले. बांदा परिसरातील युवकांनी सुमारे २०० हून अधिकजणांना सुखरूप बाहेर काढले. प्रशासनाची आपती व्यवस्थापन यंत्रणा वेळेत न पोहोचल्याने ग्रामस्थांतून नाराजी व्यक्त करण्यात आली. पुरस्थितीची पाहणी करण्यासाठी आलेले नायब तहसीलदार प्रदीप पवार यांना स्थानिकांच्या रोषाला सामोरे जावे लागले.

कारमध्ये होते चार प्रवासी

बांदा गाळेल मार्गावर बांदा सीमेनजीक डोंगर मार्गावर आला. मात्र ज्यावेळी डोंगर कोसळला त्यावेळी तेथून एक चारचाकी गाडी जात होती. मात्र त्यातून ती गाडी बालबाल बचावली. त्या कारमध्ये चार प्रवासी होते. त्याच्यामागोमाग एक दुचाकी होती, असे प्रत्यक्षदर्शींनी सांगितले. मात्र, तो त्या ढिगाऱ्याखाली अडकला की बाहेर पडला हे अद्याप समजले नाही. मात्र प्रत्यक्षदर्शींनी सांगितल्याप्रमाणे त्या ठिकाणी शोधमोहीम सुरू केली. सायंकाळी सुमारे चार तास शोधमोहीम राबवून कोणीही सापडला नाही. आजपासून एनडीआरएफची टीम शोध घेणार आहे. सायंकाळी जिल्हाधिकारी के. मंजुलक्ष्मी,

आरोसबागवासीय धावले मदतीला

पुराच्या पाण्यात अनेकजण अडकल्याने व यंत्रणेच्या कमी असल्याने आरोसबाग येथील युवक आपली होडी घेऊन मदतीला धावले त्यांनी बांदा येथे दाखल होत अन्य पूरग्रस्तांना वाचविण्यात आले.

पोलीस अधीक्षक राजेंद्र दाभाडे, सीईओ प्रजीत नायर यांच्यासह तहसीलदार, तलाठी, पोलीस घटनास्थळी दाखल झाले होते.

पहाटेच्या चार वाजण्याच्या सुमारास पाणी आळवाडी येथून पुढे मुख्य गांधीचौक बाजारपेठेत शिरले. पहाटेची वेळ असल्याने व्यापाऱ्यांचे मोठ्या प्रमाणात नुकसान झाले. सकाळी पावसाचा जोर वाढल्याने गांधीचौक बाजारपेठेत तब्बल ८ फुटांहून अधिक पाणी भरले. आळवाडी येथील पाणी शिवाजी चौकातून कट्टा बाजारपेठेत शिरले. जुन्या नाबर शाळकड्या रस्ता पाण्याखाली गेल्याने दुकानात पाणी शिरले. व्यापारी दुकानात व घरात अडकून पडले. लोकांनी माडीचा आधार घेतल्याने ते बचावले. महसूल प्रशासन, आपती व्यवस्थापनाचा कर्मचारी फिरकला नसल्याने पूरग्रस्तांना वाचविणे अडचणीचे होत होते.

खासगी बोटीचा बचाव कार्यासाठी वापर बांदा सरपंच अक्रम खान, उपसरपंच हर्षद कामत यांनी राजगुरू यांच्या बोटीच्या सहाय्याने अनेकजणांना पुराच्या पाण्यातून

बाहेर काढले. यांच्या मदतीला बांदा पोलीस कर्मचारी सिद्धार्थ माळकर व स्थानिक युवक उपस्थित होते. सरपंच व उपसरपंच यांनी स्वतः पाण्यात उतरत घरात अडकलेल्यांना बाहेर काढले.

बांदा निमजगा पाण्याखाली....

बांदा-निमजगा येथील ओहोळाने रौद्ररूप धारण केल्याने तेथील लक्ष्मी-विष्णू या राहिवासी इमारतीचे दोन मजले पाण्याखाली गेले. इमारतीतील तसेच रस्त्यावर पार्क केलेल्या अनेक दुचाकी व मोटारी देखील पुराच्या पाण्याने वाहून गेल्यात.

बाजारपेठेचे मोठे नुकसान

गांधीचौक बाजारपेठेत कपड्यांची व किराणा दुकाने आहेत. या दुकानात पाणी शिरल्याने व्यापरांचे लाखो रुपयांचे नुकसान झाले आहे. भाजी व किरकोळ विक्रेत्यांचे स्टॉलदेखील पुराच्या पाण्यात वाहून गेले. बसस्थानक देखील पाण्याखाली गेले. इन्सुली-खामदेव नाका येथे रस्त्यावर पाणी आल्याने दिवसभर वाहतूक बंद होती.

शेलें, वाफोलीत पाणी

शेलें-दुकानवाडी व कापईवाडीतील १५ हून अधिक घरांना पुराच्या पाण्याने वेढल्याने ५० हून अधिकजण अडकले. सरपंच व गावातील युवकांनी पाण्यात अडकलेल्यांना मदत केली. वाफोली येथील नदीलगतच्या एका घराला पुराच्या पाण्याने वेढा दिल्याने कुटुंबातील लहान मुलासह आठजण अडकले. त्यांना सुरक्षित बाहेर काढण्यात आले.

इन्सुलीला सर्वाधिक फटका....

तेरेखोल नदीपात्रालगत असलेल्या इन्सुली गावाला पुराचा सगळ्यात मोठा फटका बसला. या पुरात गावातील तब्बल ३०० घरे पाण्याखाली गेली. यात घुरीवाडी, कुडवटेम्ब, डोबवाडी, गावठण, बिलेवाडी, सावंतटेम्ब याभागात पाणी मोठ्या प्रमाणात घुसले. इन्सुली खामदेव नाका नजीक गणेश मंदीर, घुरीवाडी येथील लिंगेश्वर मंदिर पाण्याखाली होते. पागावाडी येथील प्रताप सावंत यांच्या घराचे मोठे नुकसान झाले. रामचंद्र चराटकर यांच्या पोल्ट्रीची इमारत कोसळून सुमारे दीडहजारहून अधिक कोंबडी वाहून गेली. होलीक्रॉस गॅरेजमधील दहा गाड्यांचे नुकसान झाले. पुराच्या पाण्यात अडकलेल्यांना बाहेर काढण्यासाठी स्थानिक युवकांनी मदतकार्य केले.



बांदा : पुराच्या पाण्यात अडकलेल्यांना बोटीने बाहेर काढताना स्थानिक युवक. मयुर चराटकर

Translated Copy of Annexure "R- 10" (E)

TARUN BHARAT

24/07/2021

MOUNTAIN COLLAPSED ON BANDA- GALEL ROAD

Car survive, fear of two wheeler trap under soil, administration started search mission.

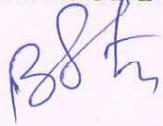
Banda, Representative

Due to heavy rainfall from yesterday midnight, mountain on Banda - Galel road collapsed on road. In this incident one car driver luckily survived but fear is predicated that one running wheeler rider went under the soil of mountain. Government administration started search mission but not able to found anything. Government officials informed that from Saturday team of NDRF is called to conduct search operation.

At early morning when everyone was in sweet slip, many houses in Banda, Insuli, Sherle, Wafoli & Nigudevillage surrounded by flood water its creates panic situation in public. Major loss suffered by Banda villagers, suddenly flood water enter in market area at early morning

which destroys goods and materials stored in shops and godowns. Many vehicles, agricultural equipments, animals flowed away many people's trap inside houses. Few youth rescue more than 200 people's who were trapped inside houses due to flood water. Government administration and rescue team didn't reach on time, they face disappointment from the public after their arrival.

TRUE COPY



ADVOCATE FOR RESPONDENT NO.6



चित्रांकिते - १. कोसळलेल्या डोंगरातलायत्या गावात कुडुंबाच्या याच घरावर डोंगर कोसळून पाट उदरून झाले. तर याच घराच्या मागे त्यांचे मधीन घर आहे. २. डोंगर कोसळून सुमारे दीड कि.मी. अंतरावरील पलावर माली, झाडे व दाहड आले होते.

पणू निमगळ

504 दिवाघळेद घरावर कोसळल्या 'दुःखाच्या डोंगर'

महिला छार : दोंघे नखमी, एक गंभीर : महाकाय जोंगरच भल्या पहटे कोसळला : सकाळी जशिरा प्रकार उघड : गतवर्षी जोंगराला पडल्या होत्या भेगा

■ वंदशेखर देसाई / काणवळी

तासुण्यात अंतर्गत कोसळणारा पाकस दिवाळे रांगणघाटी येथील जाणव कुडुंबीयासली कोसळण दखन. डोंगर पावड्यालागत असतिल्या तांब्या घरावर डोंगराला भोवत पाण कोसळून प्रतीला प्रकार जाणव (५५) दिवा जोगीय सपु झाला. दिव पली प्रकार जाणव ३ गंभीर उघडी असून सासरे वडीलपण ३ कुडुंबाने बसाले. जाणव कुडुंबीय साखळकोडे असताना सुखमारी पहटे ३.३० वाजण्याच्या सुमारास ही दुर्घटना घडली. सकाळी शेजारिल लोक शेताळडे आल्यावर कोसळलेला डोंगर फिरवताना आल्यानंतर ही घटना लक्षात आली.

ने हे काही दिवस संतलाघार फडत संस्थाही पुन्हाला बरलत आहे. शुक्रवारी पाटे रवळी वडीलपण जाणव याच्या शेतालायव साडीतानाच्या सुमारास जाणव याच्या घराच्या अस्ता बावला. बावला... असा आवाज व डोंगर एक ते दीड कि.मी. माघ सरतळ पुडे आला. कोसळल्याची बाह त्याच्या निदर्शनास आली. माली झाडे, पाणी घावर बीजाघाराच्या शिरागत सावरत पाणवस ताडहीने श्रवस तेहेर प्रयत्न करत आलेला हा डोंगर जाणव याने अंघे अधिक पर डवलेला डोंगर, माली, बाहळ आलेली झाडे, बंद फिळून करत पुडे नदीवरील पुलावरत सरतळ झालेला वाट पाहून प्रयत्न करत जाणव कुडुंबीयाला आला. त्यापुळे मील पाणालील शेती विहीर झाडे घारापुर्वत पोहेवले. मात्र भरतकावरे सुने कोणतीय शितालपण जाणव याला उघडे बरकवाही या कोसळलेल्या डोंगराने परवाला अर्ध्या पाण पूर्णतः डोंगराने बघत बघे.



दिवसळ : डोंगर कोसळल्याने घराची अंघी स्थिती झाली होती. पुनू शाला हेला. प्रथम हे जिणायाळाती उबडून पडले होते. तर वडीलपण ज्या दिशातली कोणते होते तेथील कोसळलेला काहीसा माण तर घलन असल्याने ते आनसधे अडडून पडले होते. मात्र, मोठे नुन्या घरावरपर ५० मीटर अंतरावर दुर्घटना घडून पाहिल्या प्रतीला जाणव याच्या नुन्या घरावरपर ५० मीटर अंतरावर पुर्वेला असले. तर दुसरा मुलगा माघर आहे. ती प्रतीला याच्या विवाहित मुलगा हा राती भिन्न स्वामीच करत पाळ्याळडे शीणपासाची नेला शेतला. शिजला याचे पली प्रकाश हे काहीस अंघम आहेत. त्यापुळे ती प्रतीला याची फडस जास्त असल्याने अंघण नदीन घरात कोणत्यासाठी जाड्याय उघडे सासरे वडीलपण यांना बाणिलेले. मात्र, त्यांनी नकार दिल्याने शिजातही नुन्या घरातच राती राठण्याला निघव घेतला अन् दुर्घटनेने ही दुर्घटना घडली.

घातिलेला शिजिल्लेनायचे दाखल केले. मात्र, त्याची प्रकृती नगीर असल्याने त्यांना येथील उपचिंतलेला टण्णावालायव व्हालिण्यात आले आहे. प्राशाशिकारी केशाली राखमाणे, तरेहीसिवार आर. के. घार, मडळ ओपिकारी दिलीन पाटेल, विलास वड्याण, लाली शीणली माणिकर, श्री. गोडे श्री. भोई, अरबा ओगळे, श्री. आपणे व हार पदनासळी दाखल झाले. वि. प. माळी अरबास पदनासळी दाखल झाले. शिस्तना ताडुंबासपुळ प्रथमश संध्या साकल, शिस्तना ताडुंबासपुळ प्रथमश सावलीही दाखल झाले. त्यानंतर माली, विजळ, पाण्णानुत घारापुर्वत जल मुदरेर बाईर काडण्यात आला. जतनेर तमासणी काडीही आरोग्य केवाम डी. फाटक यांनी केवामानेर मुदरेदार अलसत्कार काटका यांनी केवामानेर या दिशातल्या डोंगराला भेगा पडल्या आहे. विलास केवडे अजब सलीस सावले पोलीस निदेशक असुडुईन जुनाळ, उपचिंतलेक सगण वडिशण वंदनासळी भेट दिली. तर लखक भरतकावयत फोलेस उपचिंतलेक धमंडी पाटील, बापू, खाल, किशण भें, सुडे पुनीडस अमदी साधमणी झाले होते.

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ने आन फिल्ले प्राशाशिकारी केशाली राखमाणे, तरेहीसिवार आर. के. घार, मडळ ओपिकारी दिलीन पाटेल, विलास वड्याण, लाली शीणली माणिकर, श्री. गोडे श्री. भोई, अरबा ओगळे, श्री. आपणे व हार पदनासळी दाखल झाले. शिस्तना ताडुंबासपुळ प्रथमश संध्या साकल, शिस्तना ताडुंबासपुळ प्रथमश सावलीही दाखल झाले. त्यानंतर माली, विजळ, पाण्णानुत घारापुर्वत जल मुदरेर बाईर काडण्यात आला. जतनेर तमासणी काडीही आरोग्य केवाम डी. फाटक यांनी केवामानेर मुदरेदार अलसत्कार काटका यांनी केवामानेर या दिशातल्या डोंगराला भेगा पडल्या आहे. विलास केवडे अजब सलीस सावले पोलीस निदेशक असुडुईन जुनाळ, उपचिंतलेक सगण वडिशण वंदनासळी भेट दिली. तर लखक भरतकावयत फोलेस उपचिंतलेक धमंडी पाटील, बापू, खाल, किशण भें, सुडे पुनीडस अमदी साधमणी झाले होते.



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घरात पाणी असतानाही सावत मदतकायात घरात पाणी भरलेले असतानाही सावत यांनी दिवसळत राहिले. दिवळ, जणू, मातीसुने घटनासळी याच घातले कोसळलेली घडल्या केले. उघडीताना उपघारासाठी व्हालिण्यासुद्धा ते मारुडर



Translated Copy of Annexure "R-10" (F)

TARUN BHARAT

24/07/2021

MOUNTAINS OF SAD COLLAPSED ON HOUSE AT DIGVALE

Woman died, two injured, one serious, big mountain collapsed on house at early morning. Late morning its came to notice of others, last year cracks was noticed on mountains.

Kankavli, Sindhudurg

Heavy rainfall in taluka became sad night for the Jadhav family of Ranjanwadi, Digvale. Big mountain collapsed on house of Jadhav family which was located near by mountain, one lady Pramila Prakash Jadhav(45 years) died on spot, his husband Prakash Jadhavis seriously injured, his father in-laws escape luckily. At around 3.30 AM when the family was in sleep, this sad incident happened and it came to notice of neighbour around morning.

TRUE COPY**ADVOCATE FOR RESPONDENT NO.6**

Translated Copy of Annexure "R-10" (G)

TARUN BHARAT

24/07/2021

DANGER CONTINUES IN SINDHUDURG, TWO PERSONS DIED.

Sindhudurg, Reporter

Heavy rainfall creates panic in Sindhudurg District, entire district facing flood situation. Many roads, bridges went under water, flood water entered in Banda and Kharepatan market. Two teams of NDRF has been called for rescue operation. At Ranjanwadi, Kankavlitaluka due land sliding on house one woman Sangita Prakash Jadhav, Age 40 years died, and another woman Sunita Shantaram Gawas, Age 65 years, flowed away with flood water at Khokral, Dodamarg. In flooded area electricity supply of 17,870 houses in 39 villages kept disconnected, 1271 people's from 290 families from flood area shifted to safe palace. Mumbai Goa high way remained closed At Pawshi, Kudal where flood water entered on highway.

Amboli Ghat remained close due to land sliding. Orange alert is continued in Sindhudurg District from last four days, District Collector appeals public to remain cautious.

In Sindhudurg District from last 14 days due to continuous heavy rainfall flood situation creates. Rainfall continuous at average 137 mm daily, highest rainfall is reported at 219 MM in single day at Vaibhavwadi. Till today 2576 MM of rainfall is reported, all major rivers, Tilari Dam crossed its danger limits. All Peoples residing near by river has given danger alerts.

TRUE COPY



ADVOCATE FOR RESPONDENT NO.6

Translated Copy of Annexure "R-10" (H)

TARUN BHARAT**29/07/2021**

8 places reported land subsidence in Mangeli, Dodamarg, houses suffered damages.

Dodamarg, Reporter

Seven to eight places reported land subsidence in Mangeli village.

Geologist Conducted visit on instructions of MLA, report will be submitted to Revenue Department.

7 to 8 places reported land sliding in Mangeli, Dodamarg, many houses suffered damages, Geologist Sagar Patil and Santosh Patil conducted visit and in their primary report, Mangeli village reported in danger zone.

MLA Deepak Kesarkar conducted observatory meetings at Tahsildar Office, Dodamarg, he sends specialist Geologist to study the reason of land subsidence.

Accordingly, Geologist from District headquarters Sagar Patil and Santosh Patil called to study and find out reasons behind land subsidence. The Geologist along with Nayab Tahsildar N. N. Desai, Circle Officer Premanand Sawant, Talathi Gawas madam, Baburao Gawas Shivsena Taluka, President, Mangeli Sarpanch were present during the visit.

Geologist will submit their reports to Revenue Department.

Two places at Mangeli road land sliding incidents happened, At Fanaswadi cracks noted on hills, At Deulwadi two places land subsidence is reported, also cracks noted on houses of local residents Vasanti Dataram Gawas, Shankar Tukaram Gawas, Dyaneshwar Dataram Gawas. The experts came to primary conclusion that, due to heavy rainfall, tree cutting, and non availability of proper access for rainy water flows towards down side. Geologist informed that they will submit their detail report to Revenue Department shortly.

TRUE COPY

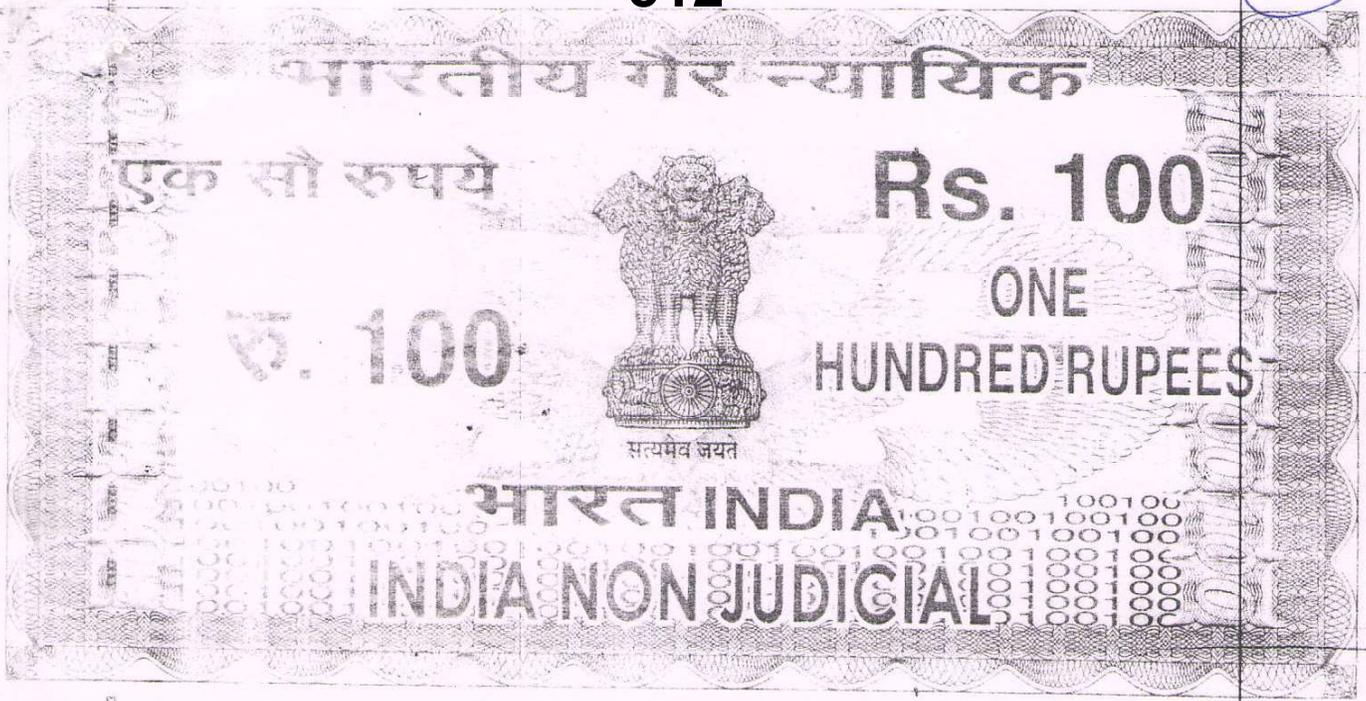


ADVOCATE FOR RESPONDENT NO.6

512

Annexure - "R-11"

117



महाराष्ट्र MAHARASHTRA

2021

ZR 832858

कुलअक्षतपत्र/प्रतिआपत्र/खरेदीखत/साठेखत

वापस पत्र/मूल्यपत्र/बहीतपत्र/हक्कसोडपत्र

शिक्षण विभाग - तहसिल कार्यालय, सावंतवाडी

दिनांक 350 दिनांक - 03/05/2022

दिनांक 20 मुलाकादी पत्र/संख्या 3001-

श्री. मिनरल्स अँड मेटल्स कळणे

वासी विस्तार विला हा. वलराम खलिकर रा. कळणे

परवाना नं. 11240009

(श्री. एच. एम. खलिकर)



Sub Treasury Officer

23 MAY 2022

आपापसातील तडजोडनामा

मी खाली सही करणार, श्री. पांडुरंग राजाराम देसाई, रा.गांव मौजे कळणे, ता.दोडामार्ग येथील रहिवासी असून मे. मिनरल्स अँड मेटल्स, कळणे, दोडामार्ग यांस लिहून देतो आपापसातील तडजोडनामा असा की,



दिनांक २९/०७/२०२१ रोजी अतिवृष्टी मुळे झालेल्या नैसर्गिक आपत्तीने मे. मिनरल्स अँड मेटल्स, यांच्या खनिपट्ट्याचा बांध फुटून पाणी आमच्या कुटुंबाच्या सामाईक शेत जमिनीत गेल्याने जमिनीच्या, तसेच काजू बागायती व शेतीच्या झालेल्या नुकसानी बाबत, प्रशासनाने केलेले पंचनामे मला मान्य व कबूल आहेत. सदरच्या पंचनाम्यास अनुसरून मा. जिल्हा खनीकर्म अधिकारी, यांनी शेतीच्या नुकसानी बाबत दिनांक १२/०८/२०२१ रोजी केलेल्या आदेशास अनुसरून मे. मिनरल्स अँड मेटल्स याज कडून मला दिनांक ७/१०/२०२१ रोजी रक्कम रुपये १,००,०००/- (एक लक्ष मात्र) व दिनांक २४/०१/२०२२ रोजी रुपये १,५०,०००/- (रुपये एक लक्ष पन्नास हजार मात्र) येवढी रक्कम प्राप्त झालेली आहे.

मे. मिनरल्स अँड मेटल्स यांनी जिल्हा खनीकर्म अधिकारी, यांच्या दिनांक १२/०८/२०२१ रोजीच्या आदेशा विरोधात मुंबई उच्च न्यायालयात याचिका दाखल केली असून सदरचा विषय न्यायप्रविष्ट आहे. दरम्यानच्या काळात उर्वरित शिल्लक नुकसान भरपाई बाबत माझी कंपनीच्या प्रतिनिधी सोबत तडजोडी बाबत बैठक होऊन माझ्या हिश्याच्या शिल्लक रकमे पैकी आपापसात तडजोडीने रक्कम रुपये ३,००,०००/- (रुपये तिन लक्ष मात्र) येवढी रक्कम निश्चित करण्यात आलेली असून सदरची रक्कम मला मान्य व कबूल आहे. सदरची रक्कम मे. मिनरल्स अँड मेटल्स, यांच्या वतीने समृद्धा मिनरल्स अँड मेटल्स प्रा. ली. यांनी दिनांक ०६/०६/२०२२ रोजी स्टेट बँक ऑफ इंडिया, बांदा शाखेतील माझ्या बँक खाते नंबर "३३६२१९५८४३१" मध्ये जमा केली असून सदरची रक्कम मला पोहोच झाली आहे.

अशा प्रकारे मला नुकसान भरपाई पोटी मे. मिनरल्स अँड मेटल्स, याज कडून तडजोडनाम्या नुसार नुकसान भरपाईची रक्कम प्राप्त झालेली असुन, भविष्यात मी किंवा माझे वाली वारस नुकसान भरपाई बाबत कंपनी तसेच प्रशासना विरोधात तक्रार करणार नाहीत. तसेच मे. मिनरल्स अँड मेटल्स, कळणे माईन यांच्या विरोधात कोणत्याही न्यायालयात दावा दाखल करणार नाही, अथवा कोणत्याही प्रकारची तोशीस लागू देणार नाही. म्हणुन आज रोजी लिहून दिला तडजोडनामा.

दिनांक : 06/06/2022

ठिकाण : सावंतवाडी

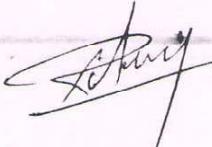


लिहून देणार.

श्री.पांडुरंग राजाराम देसाई

साक्षीदार

1. अभय पांडुरंग देसाई 
 राहणारा कळणे

2. उदय गणपत राठोड 
 राहणारा मळगाव




भारत सरकार
 Unique Identification Authority of India
 Government of India

नोंदविण्याचा क्रमांक / Enrollment No 0127/00311/00677
 To,
 पांडुरंग राजाराम देसाई
 Pandurang Rajaram Desai
 144
 dhawadkiwadi kalane
 Kalane
 Kalane Dodamarg Sindhudurg
 Maharashtra 416511
 7769080803

14/01/2014

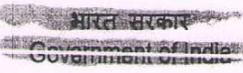
Ref: 672 / 30A / 323080 / 324160 / P


 SH857417379FT



आपला आधार क्रमांक / Your Aadhaar No. :
5578 2568 9816

आधार - सामान्य माणसाचा अधिकार

भारत सरकार
 Government of India


 पांडुरंग राजाराम देसाई
 Pandurang Rajaram Desai
 जन्म तारीख / DOB : 01/01/1954
 पुरुष / Male



5578 2568 9816

आधार - सामान्य माणसाचा अधिकार

Translated Copy of Annexure "R-11"

SETTLEMENT AGREEMENT

I Shri. Pandurang Rajaram Desai, resident of village Kalane, Taluka Dodamarg, District Sindhudurg, do hereby mutually sign settlement agreement with M/s. Minerals and Metals as under.

I say that, Due to heavy rainfall and natural calamity portion of bund around the Mining pit of M/s. Minerals and Metals, collapsed and water accumulated inside the mining pit was spread towards the agricultural land and damages caused to our Cashew and paddy farm as well the surface of our agricultural land. After the incident Panchnama's was conducted by agricultural department and on the basis of that panchnama, the District Mining Officer passed order on 12/08/2021 and directed M/s. Minerals and Metals to pay compensation to all aggrieved farmers. As per the order passed by the District Mining Officer, M/s. Minerals and Metals transferred part amount of Rs.1,00,000/- on 7/10/2021 and Rs.1,50,000/- on 24/01/2022 in my bank account through RTGS.

M/s. Minerals and Metals, had filed Petition against the order dated 12/08/2021, passed by the District Mining Officer. Since the matter is under litigation. I started settlement talk with the representative of M/s. Minerals and Metals and

finally settled my compensation for mutually agreed amount of Rs.3,00,000/- between the company. Accordingly, the final agreed amount of Rs.3,00,000/- is transferred to my Bank account No.33621958431, at State Bank of India, Banda Branch, on 06/06/2022.

I further states that, I have received entire amount as per the mutual consented with M/s. Minerals and Metals, hence I don't have any claim against M/s. Minerals and Metals. I further states that, me or my legal heirs will not going to file any claim against M/s. Minerals and Metals, in any court or will not file any complaints against the Government officials.

Sign and executed on this 6th day of June 2022 at Sawantwadi, Dist: Sindhudurg.

The Executant

Sd/-

Pandurang Rajaram Desai

In the witnesses

1. Abhay Pandurang Desai, Sd/-
Resident of Kalane, Dodamarg.

2. Uday Ganpat Rawool, Sd/-
Resident of Malgaon, Sawantwadi.

TRUE COPY



ADVOCATE FOR RESPONDENT NO.6

519

IBN

Annexure - R-12 (A)



MINERALS AND METALS

124

To
The Regional Controller of Mines
Indian Bureau of Mines,
P.O. FATORDA,
MARGAO-403 602, GOA.

Date: 06/06/2017

Sub: Violation of provisions of MCDR-2017 Rules at Kalane Mine.
Ref: Your letter No. MAH/SDG/Fe-46/GOA, dt. 26/4/2017.

Dear Sir

We thankfully acknowledge the receipt of the above letter and wish to reply the same as under:

Rule No 11(1): Mining operations have not been carried out in accordance with the scheme of Mining, approved dated 20.03.2014 to the extent indicated below.

- (i) As per approved Scheme of mining, excavation/development of pit was approved to be carried out by formation of regular benches of height 6 m and width more than its height (width of the working benches to be more than 10m). However, it was observed during inspection that, benches were merged in irregular manner with height of benches up to about 12 m and width about 3 m only at places and thus resulted in collapse of upper benches between grid line E 385100 to E 385200 (near ML boundary pillar no BPA1). Hence these are observed to be against the systematic and scientific mining.

Reply:

Mining operations are carried out and the bench height and width are maintained as per approved mining scheme. In the particular area between grid lines E 385100 to E 385200, at the surface, there is hard laterite capping followed by manganiferrous clay. This Mn clay band was eroded due to heavy rains leaving laterite benches sliding to lower benches. This has resulted in sliding of laterite and Mn clay benches. Since some slid material has accumulated in few lower benches, the width appears to be less and height appears to be more. Mineral ore is exhausted in these benches and footwall formation is exposed.

Sufficient support is also given to maintain the benches by extending backfilling with suitable width from safety point of view. Rectification of benches is done by backfilling for supporting the existing insitu benches in stages (2 nos. of photographs enclosed). The backfilling will be continued and further extended.

Hope the points are clear Sir.

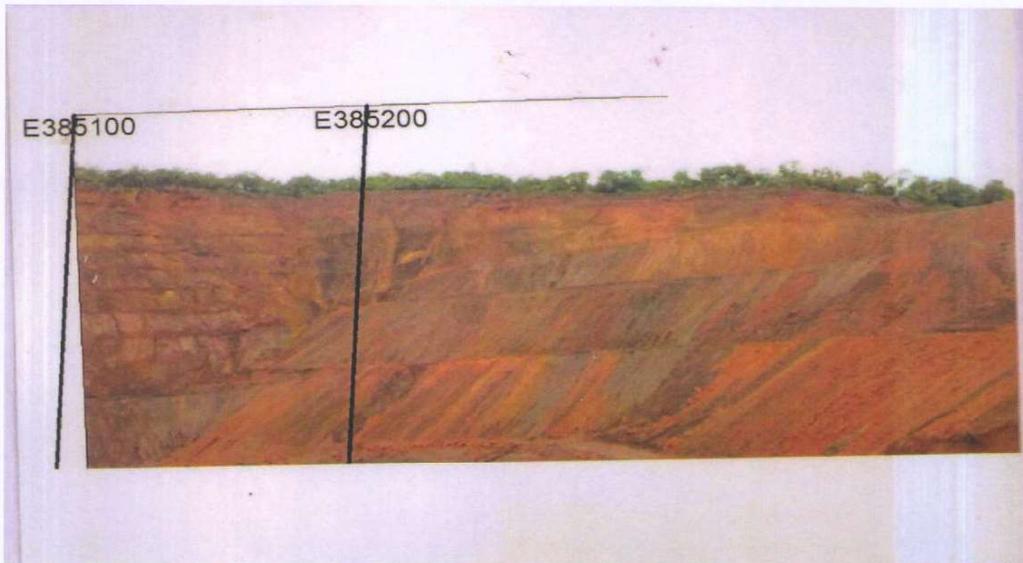
Thanking you,
Yours faithfully,

Manoj V Thakur
Agent
Encl: as above



Signature and date: 09/06/17
Principal Officer

Regional Controller of Mines
Margao, Goa



2/521

Annexure- 2-121B

o/c

126

MINERALS & METALS

KALANE IRON ORE MINE

Village-Kalane, Taluka-Dodamarg
District- Sindhudurg, Maharashtra

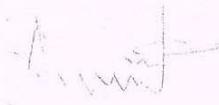
Date: 11.01.2020

To:
The Dy. Controller of Mines,
Indian Bureau of Mines,
Goa Region.

Subject: - Violation Reply of letter No. -MAH/SDG/FE-46/GOA dated 06.12.2019

Sir,
We are sending herewith the reply of violation letter No. MAH/SDG/FE-46/GOA dated 06.12.2019 of Kalane Iron Ore Mine (Area-32.25ha) Taluka-Dodamarg, District-Sindhudurg, and State- Maharashtra.

Thanking you,


Amit Kaisukar
(Mines Manager)

भारतीय डाक



EM577509442IM IVR:6977577509442
SF DODMARG S.O (416512)
Counter No:2.13/01/2020,11:23
To:THE REGIONAL ,FATORDA
PIN:403602, Fatorda S.O
From:MINERALS AND METALS,KALANE
Wt:100gms
Amt:41.30(Cash)Tax:6.30
<Track on www.indiapost.gov.in>



MINERALS AND METALS

Date 11/01/2020

TO,

The Dy. Controller of mines

Indian Bureau of mines

P.O. Fatorda,

Margao- 403602, Goa.

Sub: - Violation of MCDR – 2017 rules at Kalaa mine.

Ref: - Your letter no. MAH/SDG/Fe-46/Goa, date 06/12/2019

Dear Sir,

We thankfully acknowledge the receipt of above letter received by us on 14/12/2019, and we wish to reply the same point wise as under:

Rule no 11 (1): (i) Excavation/development of pit is approved to be carried out by formation of regular benches of height 6 m & width more than its height. However it is observed during inspection that benches are merged in irregular manner with height of benches up to 12m & width of benches less than its height at places & this resulted in pit failure (collapse of benches) at places.

REPLY:-We have taken development of the top benches around 20 meter towards North between BP -2 to BP -4 section K - K² to section R - R² & started developing benches as per mining plan. Presently we have maintained the benches in proportion of height & width with proper pit slope. Collapsed Benches and pit slope failure is due to heavy rainfall in the season & its rectification is under process and it will get completed very soon. After that we will report to your good office. (photographs of rectified benches enclosed)

(ii) In year 2019-20, excavation is approved in the area of 7.5 m safety zone between BP -2 to BP -4 by extending the top benches north side by 30m to maintain overall pit slope between 28 degree to 35 degree. However, it is observed that top pit benches are not extended 30m towards north side & thus, overall pit slope of 28 degree to 35 degree has not been maintained.

REPLY:-We had some issues of boundary with local people, now that issue have been settled and we have taken development of the area between BP -2 to BP -4, section K - K' to section R- R' for top bench around 20 meter towards North. top bench & overall pit slope will be maintain properly with angle 28 to 35 degree.

(iii) In year 2019-20, back filling/Reclamation is approved to be carried in stages in such a manner that 1st level bench from 54 mRL to 72 mRL will be formed & part of 2nd level bench from 72 mRL to 95 mRL will be formed. However it is observed that back filling carried out from 100mRL to 77 mRL without completing the 1st level/stag. Hence, manner/sequence of back filling/ Reclamation has not been followed as approved.

REPLY: - Average rainfall in this region during last 10 years is around 3500 mm to 4000 mm however, during 2019-20 there was a heavy rainfall with about 6200 mm precipitation due to heavy rainfall water level of pit water increase up to 63 mRL, so we are unable to maintain 1st bench level from 54 mRL to 72 mRL, instead of that we are maintained 77 mRL for 1st bench. We kept separate approach to go to 54 mRL, ones the water level of pit goes down we start dumping at 54 mRL to 72 mRL bench. Also we stopped the dumping from 100 mRL & dumping from 77 mRL with rectification & also maintaining the level of 72 mRL. After completion of this stage we will take the second stage with maintaining the level of 95 mRL.

Rule 26 (2) : A yearly report setting forth the extent of protective & rehabilitative work carried out as envisaged in the approved mine closure plan has been submitted to his office for the year 2018-19. However, quantity achieved mentioned with respect to back- filling is incorrectly as in Annual return submitted for year 2018-19, waste generation mentioned as nil.

REPLY: - For the year 2018-19 annual report of PMCL as per rule 23 (E)2 of MCDR 1988 submitted which is having typing mistake in back fill Quantity which is mention in annual report. We have submitted revised PMCP report for 2018-19. This report will match with annual return 2018-19.

REPLY:- We had some issues of boundary with local people, now that issue have been settled and we have taken development of the area between BP - 2 to BP - 4, section K - K' to section R- R' for top bench around 20 meter towards North, top bench & overall pit slope will be maintain properly with angle 28 to 35 degree.

(iii) In year 2019-20, back filling/Reclamation is approved to be carried in stages in such a manner that 1st level bench from 54 mRL to 72 mRL will be formed & part of 2nd level bench from 72 mRL to 95 mRL will be formed. However it is observed that back filling carried out from 100mRL to 77 mRL without completing the 1st level/stag. Hence, manner/sequence of back filling/ Reclamation has not been followed as approved.

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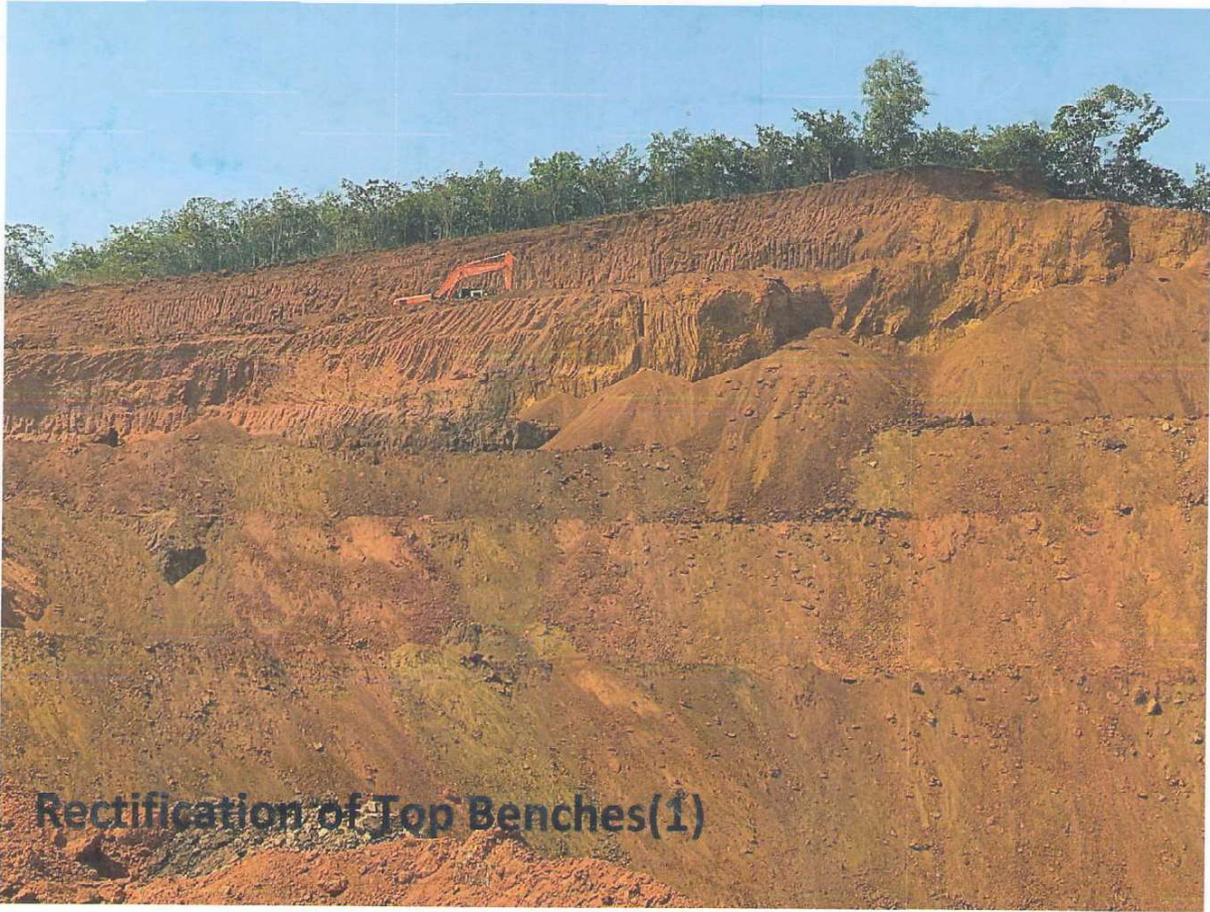
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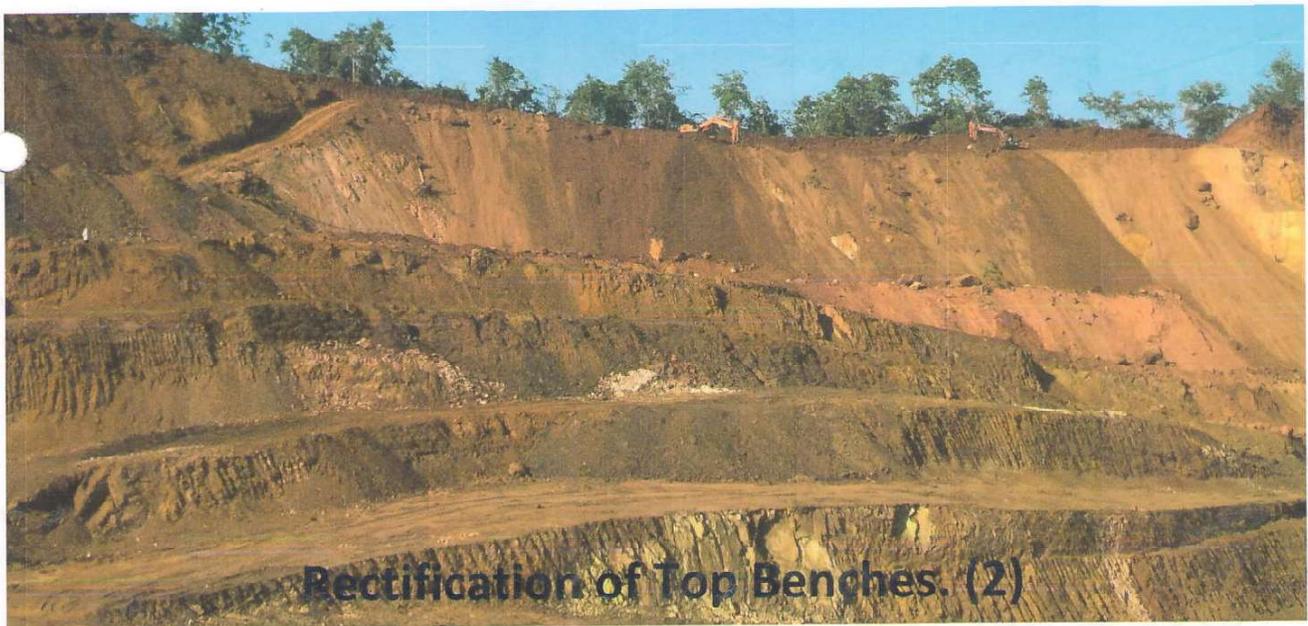
Rectification of Top Benches(3)



Rectification of Top Benches.



Rectification of Top Benches(1)



Rectification of Top Benches. (2)



MINERALS AND METALS

Date 02.09.2021

To,
The Dy. Controller of Mines
Indian Bureau of Mines
P.O.Fatorda,
Goa Region

Subject: - Violation of MCDR Rules, 2017 at Kalane Mine

Ref: MAH/SDG/Fe-46/GOA, Dated 26/07/2021

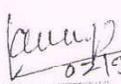
Sir,

We are sending herewith the Reply of Violation Letter No. MAH/SDG/Fe-46/GOA, Dated 26/07/2021 of Kalane Iron Ore Mine (Area-32.25ha) Taluka-Dodamarg, District-Sindhudurg, and State - Maharashtra.

Thanking you,
Sincerely,


Amit Kaisukar
(Mines Manager)
Mines Manager
Kalane Iron Ore Mine




02/09/2021

MINERALS AND METALS

Date 02/09/2021

To,
The Dy. Controller of Mines
Indian Bureau of Mines
P.O. Fatorda
Margao - 403602. GOA

Sub: Violation of MCDR-2017 rules at Kalane Iron Ore Mine

Ref: Your Letter No. MAH/SDG/Fe-46/Goa, Date 26/07/2021.

Dear Sir,

We thankfully acknowledge the receipt of above letter received by us on 30/07/2021 and we wish to reply the same point wise as under:

Rule No. 11(1) (i): - Development works observed lagging behind than proposed as less development/waste removal reported carried out in the year 2020-21. Waste disposal/removal reported 1115069 te only against the proposal of 1841301 te and Ore: OB/waste ratio reported 1:1.59 only against the proposal of 1:2.63 in the year 2020-21.

Reply: The projected rejection handling in the Month of March 2021 was 861401 te but actual handling was only 280537 te due to restriction in workings because of stringent orders by state government for lock down in view of second wave of Covid-19 Pandemic. Backlog of the said development will be covered up once mining operation resumes after the rainy season and also after the revoking of suspension order by District Collector.

- Rule No. 11(1) (ii) : Back filling / reclamation is approved to be carried in stages in northern side of the existing back filling pit (situated in eastern part of lease area) from X-section N-1743510 to N-1743745 in view of safe n systematic mining and scientific closure of mines. However, it is observed that back filling being carried out in southern side of the existing back filling pit from the X- section N- 1743500 to N- 1743425. Hence manner/ sequence of back filling / Reclamation has not been followed as approved.

Reply: Backfilling/Reclamation was carried out in stages in Northern side of existing backfilling pit (situated in eastern part of lease area) from X-section N-1743510 to N-1743745 but in the month of May 2021 due to Tauktae cyclone on May 15th & 16th 2021 there was heavy rain (11 Inches) the water level in the pit was raised, in fear of rising the water level further during rainy season we started increasing the height and width of embankment in southern side of pit from the X- section N- 1743500 to N- 1743425 to avoid water flowing towards village side incase if the water level increases further.

In spite of above safety measures, due to continuous rainfall for 10 days in the month of July 2021, which is almost 97% more compare to last year i.e. 144.24 inch this year and 73.40 inch last year respectively water level got increase and breached the embankment and water flown into the nearby fields in view of the above said incident District Collector issued order for suspension of mining operation till further notice.

Rule No. 11(1).(iii): Excavation / development of pit is approved to be carried out by formation of regular benches of height 6 m and width more than its height. However, it is observed during inspection that benches in newly formed pit in western part of lease area are merged in irregular manner with height of benches up to about 10 to 12 m and width of benches less than its height at places. Hence, above are observed to be against the systematic and scientific development of mines.

Reply: Excavation / development of newly formed pit in western part of lease area at some of the places bench height was more because of erosion due to heavy rain by Tauktae cyclone on May 15th & 16th 2021 and rain was continued till 25th May 2021, we could not rectified the eroded benches due to slippery flooring condition of the clay benches. All the mining operations were suspended due to slippery condition by early arrival of monsoon. Every year arrival of monsoon was after 10th June but this year due to Tauktae Cyclone, Monsoon arrived early thereby hampering our total Mining Operation. We assure you that once the mining operation is resumes in October 2021 after the rainy season is over we will rectify this benches and maintain the bench height and width as per the mining scheme proposal.





MINERALS AND METALS

17/09/2021

To,
The Dy. Controller of Mines
Indian Bureau of Mines
P.O.Fatorda,
Goa Region

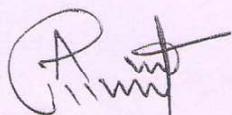
Subject: - Violation of MCDR Rules, 2017 at Kalane Mine

Ref: MAH/SDG/Fe-46/GOA, Dated 26/07/2021
MAH/SDG/Fe-46/Goa, Dated 08/09/2021- Showcause Notice

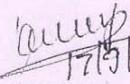
Sir,

We are sending herewith the Reply of Violation Letter No. MAH/SDG/Fe-46/GOA, Dated 26/07/2021 & MAH/SDG/Fe-46/Goa, Dated 08/09/2021- Showcause Notice of Kalane Iron Ore Mine (Area-32.25ha) Taluka Dodamarg, District-Sindhudurg, and State - Maharashtra.

Thanking you,
Sincerely,


Amit Kaisukar
(Mines Manager)




17/09/2021

Reply: Backfilling/Reclamation was carried out in stages in Northern side of existing backfilling pit (situated in eastern part of lease area) from X-section N-1743510 to N-1743745 but in the month of May 2021 due to Tauktae cyclone on May 15th & 16th 2021 there was heavy rain (11 Inches in 24 Hours) the water level in the pit was raised. in fear of rising the water level further due to rain and also in rainy season we started increasing the height and width of embankment in southern side of pit from the X- section N-1743500 to N- 1743425 to avoid water flowing towards village side in case if the water level increases further.

At presently no mining operation is being carried out due to rainy season, once the mining operation resumes after the rainy season manner/ sequence of back filling / Reclamation approved in mining plan will be followed.

Rule No. 11(1) (iii): Excavation / development of pit is approved to be carried out by formation of regular benches of height 6 m and width more than its height. However, it is observed during inspection that benches in newly formed pit in western part of lease area are merged in irregular manner with height of benches up to about 10 to 12 m and width of benches less than its height at places. Hence, above are observed to be against the systematic and scientific development of mines.

Reply: Excavation / development of newly formed pit in western part of lease area at some of the places bench height was more because of erosion due to heavy rain by Tauktae cyclone on May 15th & 16th 2021 and rain was continued till 25th May 2021, we could not rectified the eroded benches due to slippery flooring condition of the clay benches. All the mining operations were stopped due to slippery condition by early arrival of monsoon. Every year arrival of monsoon was after 10th June but this year due to Tauktae Cyclone, Monsoon arrived early thereby hampering our total Mining Operation. We assure you that once the mining operation is resumes after the rainy season is over we will rectify this benches and maintain the bench height and width as per the mining scheme proposal.



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Measurement - R-13(A) DGMS

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MINERALS AND METALS

To
The Deputy Director of Mine Safety,
Directorate of Mine Safety,
DGMS Campus, Agalli
P.O. Fatorda 403 602
Margao-Goa

Dated: 11/07/2017

Sub: Inspection of Kalane Iron Ore Mine on 8/5/2017 by Shri.B.L.Meena, Director of Mine safety and Shri. K.K.Dokuparthy, Dy. Director of Mine Safety, Goa Region
Ref: Your office letter No: D(G)/RA-135/PI/05-17 dated 5/6/2017.

Dear Sir

We are in receipt of the above referred letter and wish to reply as under:

Regulation 60 (2): The conventions shown in Second Schedule were not being used judiciously in preparing the plans:

The conventions shown in the Second schedule is now used judiciously and plans are prepared accordingly.

Regulations 106 (2): At places shown the sides in the quarry were not adequately benched, sloped or secured so as to prevent danger from fall of sides. No work person / machinery shall be deployed at the toe of such high sides and proper benches of but not more than six meters height, sloping at an angle not more than 60° from the horizontal and width not less than the height shall be formed from top downwards.

At places in the mine where ever the width is slightly less compared to height, the ore is fully mined out and foot wall is almost exposed. There will be no further mining in those benches.

Backfilling in stages is already started to support the footwall benches from sliding down and to prevent danger from fall of sides. Utmost care is being taken and back filling strictly under the supervision of Mine Manager. No work person/machinery will be deployed at the toe of such high sides. Entry to the said area has been fenced to avoid unauthorized entry.

.....2/-

मा नही NOT INSURED

भारतीय डाक तिकटों का मूल्य रु.
Amount of Stamps affixed Rs.

क रजिस्ट्री प्राप्त किया
Received a Registered Document

दिनांक 11/07/2017
Date Stamp

प्राप्त किया
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निवाले का नाम
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Kun

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Annexure R-13(B)0/c



MINERALS AND METALS

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30/09/2021

From:-

Mr. Manoj Thakur

Agent of Mine

C/o Kalane Iron Ore Mine of

M/s Minerals & Metals

At Post: - Kalane, Tehsil: - Dodamarg

Dist: -Sindhudurg, Maharashtra - 416511

To:-

Shri Kishore Kumar Dokuparth

The Deputy Director of Mines Safety

Goa Region.

Sub: Reply to your letter no. RA (SD)-135/DO/07-21/711 dated 15/09/2021

Respected Sir,

With reference to your letter no. RA (SD)-135/DO/07-2021/711 dated 15.09.2021. I am herewith submitting you reply to the said Violation Letter within stipulated period of 15 days.

Kindly accept the same.

Thanking you,

Sincerely,

Mr. Manoj Thakur
Agent of Mine

From:

Mr. Manoj Thakur
Agent of Mine
C/o Kalane Iron Ore Mine of
M/s Minerals & Metals
At Post: - Kalane, Tehsil: - Dodamarg
Dist: -Sindhudurg, Maharashtra - 416511

To:

Deputy Director of Mines Safety, Goa Region

Subject: Reply to your letter no. RA (SD)-135/DO/07-21/713 dated 15/09/2021

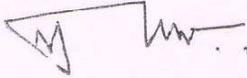
Respected Sir,

With reference to your letter RA (SD)-135/DO/07-21/713 dated 15/09/2021 received by me on 21/09/2021, I would wish to reply for the same.

1. The heights in Alluvial soil, Morum, Gravel, Clay or other similar ground and hard rock were maintained as per Regulation 106(2)(b) of the MMR 1961 and Conditions No. 1.1 & 1.2 of the permission granted vide this letter received from your office No. DG/RA-135/234-37 dated 29/01/2010.
But at some places due to continuous rainfall erosion has been taken place thereby reducing the bench height and width.
2. In the year August 2012, we conducted scientific study by National Institute of Technology, Karnataka Suratkal and their recommendations were followed while designing pit stability, dump slope stability and haul roads
3. We have already approached scientific agency NIRM Bangalore, and their total amount has been paid against their quotation. Team of NIRM Bangalore, headed by Chief Scientist Mr. Rajan Babu has also visited our mine on 22/09/2021 correspondence in the above matter has been enclosed herewith.
4. Once the scientific study is carried out and based on their recommendation the sides in Pit No. 01, 02, 03 shall be adequately sloped or secure so as to prevent from fall of sides. Meantime no person shall be deployed at the hanging wall side benches at Pit No. 01, 02.

5. Bund between Pit No. 01 and Pit No. 02 will be rebuild by increasing height and width of the bund and also by stabilizing it layer by layer filling and compaction by dozer and wheel loader. Only laterite material will be used for construction of this bund. Breached portion will be immediately refilled with laterite material by filling layer by layer and compacting it also additional stone pitching will be done on southern side of the bund wall to avoid erosion due to rain.

Thanking you,
Sincerely,



Mr. Manoj Thakur
(Agent of Mine)





Report on Study of the Stability of Slopes at Kalane Iron Ore Mine of M/s. Minerals and Metals,
Sindhudurg

1.0 INTRODUCTION

The importance of safe and properly designed slope is well known in the surface mining industry. The surface mining industry gets benefit in its operation mainly on the use of steepest possible slopes. However, such slopes should not fail during the life of the mine. Therefore, the mining engineer is faced with the two opposing requirements, i.e., stability of the slopes as well as its steepness in designing deep surface mines. Maintaining steeper slopes can reduce the amount of material to be excavated. This can result in lot of saving to a mining firm. However, extra steep slopes may result in slope failure leading to loss of production, extra stripping costs to remove failed material, reforming of benches, rerouting of haul roads and production delays. Therefore, proper balance between economics and safety should be achieved in working of surface mines.

First Modified Mine Plan for Kalane Iron ore and Manganese ore mine was approved vide letter no. MP/MAN-373(MAH)/GOA/98-99 dated 16/03/2009. (First modification is made as there was change in method of mining, increase in production levels and change in period of the mining plan)

Second Modified Mine Plan was approved vide letter no. MP/SIND/GOA/Fe-156-52 dated 13/02/2009. The period of Modified Mining Plan was from 2009/10 to 2013/14 (Second modification was made as pit design was required to be changed and rectify certain violations of MCDR 1988). Environmental clearance and consent for operation were obtained by the management. After getting the approval of First Modified Mining Plan and Environmental Clearance, lease deed was executed. Work in the mine started after obtaining consent to operate, vide letter no. BO/RO(P&P)/EIC No. KP-2120-09/CC-118 dated 06/04/2009.

Modifications by the management were made in the second Modified Mine Plan due to following reasons. (1) Revised estimation of reserves based on the exploration carried out during the period 2010/11 and 2011/12. (2) Increase in the overburden handling and increased ratio of ore to over burden. Modified Mine Plan, approved earlier, was

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Report on Study of the Stability of Slopes at Kalane Iron Ore Mine of M/s. Minerals and Metals,
Sindhudurg

reproduced as it is. Changes were made by the mine officials in the concerned paragraphs for the purpose of modification and its subsequent approval.

The stability of the slope primarily depends on the strength properties of the slope materials and groundwater condition within the slope. The orientation of the discontinuity planes with respect to slope face determines the types of failure possible within that slope. Generally planar, wedge and toppling types of failure occur in rock slopes (Fig. 1), while in soil slopes and highly weathered rock slopes, circular failure is possible.

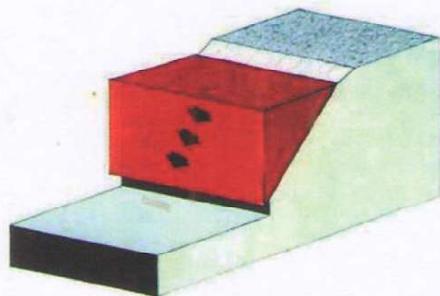
1.1 Plane failure: Plane failure occurs when a discontinuity striking parallel or approximately parallel (within 20°) to the slope face and dipping at a lower angle intersects the slope face making it possible to slide the material above discontinuity.

1.2 Wedge failure: Wedge failure occurs along the line of intersection of the two discontinuity planes, dipping inside the excavation.

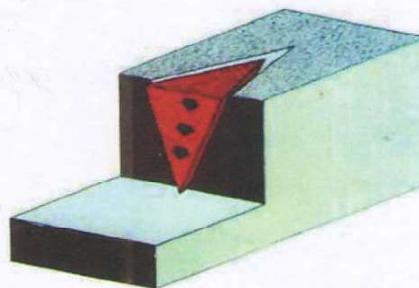
1.3 Toppling failure: Toppling failure occurs where blocks are formed by a closely spaced and steeply inclined discontinuity system dipping into the excavation face. The centre of gravity of each block must fall outside its outer lower corner for toppling to occur, which may then set the block falling freely. Hence toppling can be dangerous in high slopes at the locations below which working is going on. Soil slopes that are approximately homogeneous, usually fail along a surface approaching a circular arc of finite length.



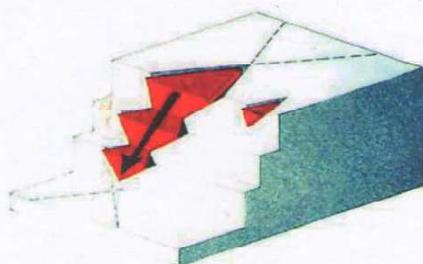
Report on Study of the Stability of Slopes at Kalane Iron Ore Mine of M/s. Minerals and Metals,
Sindhudurg



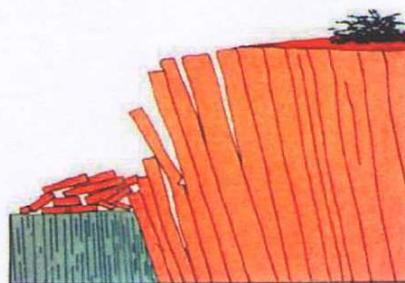
Plane Failure



Wedge Failure



Multiple Bench Wedge failure



Flexural Toppling in Hard Rock Slopes

Fig. 1 Different types of failure of rock slopes

2.0 DETAILS OF THE MINE

2.1 Details of the area

The Kalane Iron Ore Mine is located at Kalane village in Dodamarg Taluka, Sindhudurg District of Maharashtra state. This mine is approachable in all seasons from Panaji via Dodamarg to Sawantwadi state Highway. From the main road it is about 300 meters on Kalane to Ugade village road. The lease area falls in Survey of India part of Toposheet No. 48-E/13 and lies between coordinates Longitude $E73^{\circ}55'14.90''$ to $73^{\circ}55'56.35''$ and Latitude $N15^{\circ}45'46''$ to $15^{\circ}46'3.58''$.

The lease covers an area of 32.25 Ha, comprising of Kalane village Survey Nos. 57(1), 57(2), 57(3) P and 57(4) P which is private land (non-forest area.)



**Report on Study of the Stability of Slopes at Kalane Iron Ore Mine of M/s. Minerals and Metals,
Sindhudurg**

Following are the relative locations of various natural infrastructural features:

1. Nearest village/settlement – The lease area is on the north western boundary of the Kalane village. Adali village is on the western side while Ugade village is on the eastern side. The main settlements of these three villages are 1 km, 2 kms and 5 kms away respectively.
2. Taluka place – Kalane village falls in Dodamarg taluka. Taluka place is 12 kms away from the lease area.
3. District HQ – Kalane lease falls in Sindhudurg district. The district HQ is at Oras. It is 63 kms away from the lease area.
4. Railway station – Sawantwadi Road of Konkan Railway is the nearest railway station for the lease area. It is 28 kms away from the lease area.
5. Sea Port – Redi port is the nearest sea port. It is 52 kms away.
6. Airport – Daboli airport is 82 kms away from the lease area. Proposed International Airport of Mopa, Goa is 12 kms away from the lease area.
7. Nearest wild life sanctuary – Madei wild life sanctuary, of Goa, is about 13 kms away from the lease area.
8. River – River Kalane is 0.800 kms away from the lease area on the south direction and 450 m in south east direction. (Both these spots are beyond the public road and the settlement.)

2.2 Lithology of the Area

In general, various rock formations in the area consist of Hard Laterite, Ferruginous laterite, Iron ore, Siliceous ore, Phyllitic clay, Mn clay and Hard Silica/BHQ/Schist.

Overall thickness

Lateritic soil	0-0.40 m
Hard laterite/Enriched laterite	12 m
Phyllitic clay	8-10 m
Mn clay	0-10 m
Iron ore	6-75 m



**Report on Study of the Stability of Slopes at Kalane Iron Ore Mine of M/s. Minerals and Metals,
Sindhudurg**

Characteristics of the ore available in the mine are given below:

Mineral	Hematite
Colour	Reddish brown/Black
Form	Massive
Streak	Cherry red
Lusture	Sub metallic
Tenacity	Brittle
hardness	6

2.3 Method of Working

Removal of overburden and extraction of ore is carried out by opencast method deploying heavy earth moving machinery (HEMM). Depending on the reach of the excavator buckets, it is proposed in the mining plan to keep 7.0 to 8.0 m high benches with width not less than 10.0 to 12.0 m. Loading of ore is done by excavators and wheel loaders in the ore zone and also in the rejection zone in the development of the pit along with ripper-dozer operations. For hauling ore and rejection, 10 tons tippers are used.

3.0 EXISTING BENCH DESIGN AND ULTIMATE PIT SLOPE ANGLE

The average height of benches is 7.0 m and width is 12.0 m. The slope angle of individual benches is kept at 53°. The ultimate pit slope angle is maintained at 30°.

4.0 SLOPE STABILITY ANALYSIS

4.1 Collection of Baseline Data

Slope stability studies were taken up at the mines of M/s Minerals and Metals, Kalne Iron Ore Mine upon their request to the Department of Mining Engineering of National Institute of Technology Karnataka, Surathkal. Investigation was carried out by the team from June, 2012 onwards. During this investigation, the team met the mine officials, visited the mines and identified areas for rock sample collection in consultation with the mine officials. Further, some other baseline data were collected from the mine plan and survey section taking the help of the geologists and surveyors working in the mine. The



**Report on Study of the Stability of Slopes at Kalane Iron Ore Mine of M/s. Minerals and Metals,
Sindhudurg**

rock samples identified during field visits were sent to the Department of Mining Engineering, NITK Surathkal for testing.

This study was taken up with the following objectives.

- ❖ Assessment of stability of highwall
- ❖ To recommend effective step to be taken to improve stability of slopes of highwall, in order to avoid slope failures for the safety of the men and the machinery.

4.2 Laboratory Investigations

Laboratory studies were carried out on the rock samples collected from the field to determine the Density, Cohesion, Angle of Internal Friction, Young's Modulus and Poisson's Ratio. All these tests were carried out in the Mining and Civil Engineering Departments of the Institute. The results of the laboratory investigations for different rock properties are given in Table 1.

Table 1 – Results of laboratory investigations for rock properties

Sr. No.	Rock sample	Strength Parameter				
		Density (gm/cm ³)	Cohesion (Kpa)	Angle of internal friction (deg)	Young's modulus (Mpa)	Poisson's Ratio (μ)
1	Laterite	2.17	44	32	97.90	0.30
2	Phyllitic Clay	1.83	46	30	6.90	0.24
3	Iron Ore	2.70	42	41	90.14	0.18

4.3 Analysis of Slopes

There are several methods and techniques for the stability analysis of slopes. However, all these methods have their own limitations and short comings. The stability analysis and determination of Factor of Safety (FOS) in the present investigation was carried out using



Report on Study of the Stability of Slopes at Kalane Iron Ore Mine of M/s. Minerals and Metals,
Sindhudurg

Limit Equilibrium Method. For this purpose, GALENA software available in the Department of Mining Engineering was used. To analyze the "Stress Distribution" within the rock mass, Finite Element Modeling was carried out using ANSYS software.

4.3.1 Limit Equilibrium Method

For the stability of a block in an inclined plane, the condition at which the force tend to induce sliding in the block is exactly balanced by those resisting sliding is called "Condition of Limiting Equilibrium". In order to compare the stability of the slopes under the conditions other than those of "Limiting Equilibrium", some form of index is required. The most commonly used index is the Factor of Safety (FOS). This can be defined as the ratio of the total force available to resist sliding to the total force tending to induce sliding. When the slope is on the point of failure, a condition of limiting equilibrium exists in which the resisting and disturbing forces are equal. When the slope is stable, the resisting forces are greater than the disturbing forces and the value of Factor of Safety is greater than unity.

Using GALENA slope stability software the analysis was carried out for the Section -BB' and Section -DD'

Following input parameters were used in the model:

- Height of bench
- Width of bench
- Depth of tension crack (if present)
- Failure plane angle
- Face angle
- Angle of internal friction
- Cohesion of the rock mass
- Density of rock
- Depth of mining
- Width of the pit
- Depth of water table



Report on Study of the Stability of Slopes at Kalane Iron Ore Mine of M/s. Minerals and Metals,
Sindhudurg

The results of the laboratory studies given in Table 1 were used in the analysis. The bench design parameters from top to bottom for the Section -BB' and Section -DD' of the pit for the present and planned pit configurations are given in Table 2 and Table 3 respectively.

A) Analysis for Section – BB'

(i) Existing Pit Configuration

The result of slope stability analysis of Section-BB' for the existing pit configuration is shown in Fig. 2.1. As per the mine plan, the slope starts at 58.5 m RL and ends at 155 m RL. The ultimate pit slope indicated in the mine plan is 33°. Analysis using GALENA software shows that the tension crack angle (i.e., final angle of inter-slices force) with horizontal is 15.8°. As can be seen in the Fig. 2.1, the x-axis ranges from 0 - 400 m where as y-axis ranges from -50 to 200 m. In this figure, each material is shown by different color strips on the window of the software. Analysis of this section shows that the average bench height varies from 1.5 m to 10 m. The tension crack starts at 50 m on x-axis and ends at 400 m horizontally on the same axis. In this section, the approximate minimum bench slope angle is 6° and maximum is 72° (Table 2). The analysis indicates a FOS of 2.53 which is above the safe limit of 1.3.

(ii) Planned Pit Configuration

The result of slope stability analysis of Section-BB' for the planned pit configuration is shown in Fig. 2.2. In this section, the minimum bench height is 3.0 m and maximum is 8.5 m (Table 2). As per the mine plan, the slope starts at 50 m RL and ends at 155 m RL. The ultimate pit slope indicated in the mine plan is 32°. For Section-BB' shown in Fig. 2.2, the x-axis ranges from 0 - 500 m where as y-axis ranges from -100 to 250 m. The tension crack starts at 50 m on x-axis and ends at 500 m horizontally on the same axis. In this section, the approximate minimum slope angle is 58° and maximum is 74° (Table 2). Analysis using GALENA software shows that the tension crack angle with horizontal is 13.1°. The analysis indicates a FOS of 2.98 which is above the safe limit.



Report on Study of the Stability of Slopes at Kalane Iron Ore Mine of M/s. Minerals and Metals,
Sindhudurg

B) Analysis for Section – DD'

(i) Existing Pit Configuration

The result of slope stability analysis of Section-DD' for the existing pit configuration is shown in Fig. 2.3. In this section, the minimum bench height is 5 m and maximum is 9.5 m (Table 3). As per the mine plan, the slope starts at 72 m RL and ends at 166 m RL. The ultimate pit slope indicated in the mine plan is 28°. For Section-DD' shown in Fig. 2.3, the x-axis ranges from 0 – 300 m where as y-axis ranges from -20 to 160 m. The tension crack starts at 50 m on x-axis and ends at 300 m horizontally on the same axis. In this section, the approximate minimum bench slope angle is 32° and maximum is 69° (Table 3). Analysis using GALENA software shows that the tension crack angle (i.e., final angle of inter-slices force) with horizontal is 23.6°. The analysis indicates a FOS of 2.36 which is considered as safe.

(ii) Planned Pit Configuration

The result of slope stability analysis of Section-DD' for the planned pit configuration is shown in Fig. 2.4. In this section, the approximate minimum slope angle is 50° and maximum is 77° (Table 3). The analysis indicates a FOS of 1.87 which is above the safe limit. As per the mine plan, the slope starts at 50 m RL and ends at 155 m RL. The ultimate pit slope indicated in the mine plan is 28°. The x-axis ranges from 0 - 300 m where as y-axis ranges from -20 to 160 m. In this Section, the minimum bench height is 5 m and maximum is 7.5 m (Table 3). The tension crack starts at 50 m on x-axis and ends at 300 m horizontally on the same axis. Analysis using GALENA software shows that the tension crack angle with horizontal is 26.6°.



Report on Study of the Stability of Slopes at Kalane Iron Ore Mine of M/s. Minerals and Metals,
Sindhudurg

Table 2 – Bench design parameter from top to bottom for Section – BB' for existing and planned pit configurations

Name of the mine	Sections under investigation	Height (m)	Width (m)	Slope angle (°)
Kalane Iron Ore Mine	Section-BB' Existing	1.5+8.5	4.0	6+40
		10	6.0	67
		7.5	6.5	56
		8.0	6.0	65
		7.0	7.0	62
		7.5	7.0	62
		8.5	8.5	66
		8.0	7.0	72
		6.0	9.5	67
		2.0	8.0	48
		5.0	6.5	51
		8.0	10	67
		5.0	8.0	58
		4.0	-	34
		Section-BB' Planned	7.0	7.0
	6.0		7.0	58
	6.5		5.5	68
	8.0		6.5	58
	8.0		6.0	65
	7.0		7.0	67
	7.5		7.0	64
	8.5		9.0	66
	8.0		6.5	72
	6.0		7.0	66
	4.5		7.0	70
	5.5		12.5	72
	6.0		7.0	69
	5.5		7.0	74
	4.0		10	69
	4.0	11	67	
3.0	-	65		



Report on Study of the Stability of Slopes at Kalane Iron Ore Mine of M/s. Minerals and Metals,
Sindhudurg

Table 3 – Bench design parameter from top to bottom for Section – DD' for existing and planned pit configurations

Name of the mine	Sections under investigation	Height (m)	Width (m)	Slope angle (°)
Kalane Iron Ore Mine	Section-DD' Existing	9.5	8.5	60
		9.0	7.5	56
		8.0	6.5	51
		9.5	9.5	54
		7.0	7.0	44
		6.0	18.0	42
		6.0	11.5	48
		8.0	9.5	64
		8.0	9.0	32
		9.0	9.5	62
		9.0	8.0	59
		5.0	-	69
		5.0	10	50
		5.0	8.0	50
	5.5	9.5	52	
	6.0	10	53	
	6.0	8.0	55	
	5.5	8.0	58	
	6.0	8.5	58	
	6.0	8.5	68	
	6.0	8.5	68	
	7.0	15.5	67	
	7.0	9.0	70	
	6.5	7.0	71	
	7.0	8.0	70	
	7.5	8.0	71	
7.0	8.0	71		
6.5	8.5	71		
5.5	-	77		
	Section-DD' Planned			



Report on Study of the Stability of Slopes at Kalane Iron Ore Mine of M/s. Minerals and Metals, Sindhudurg

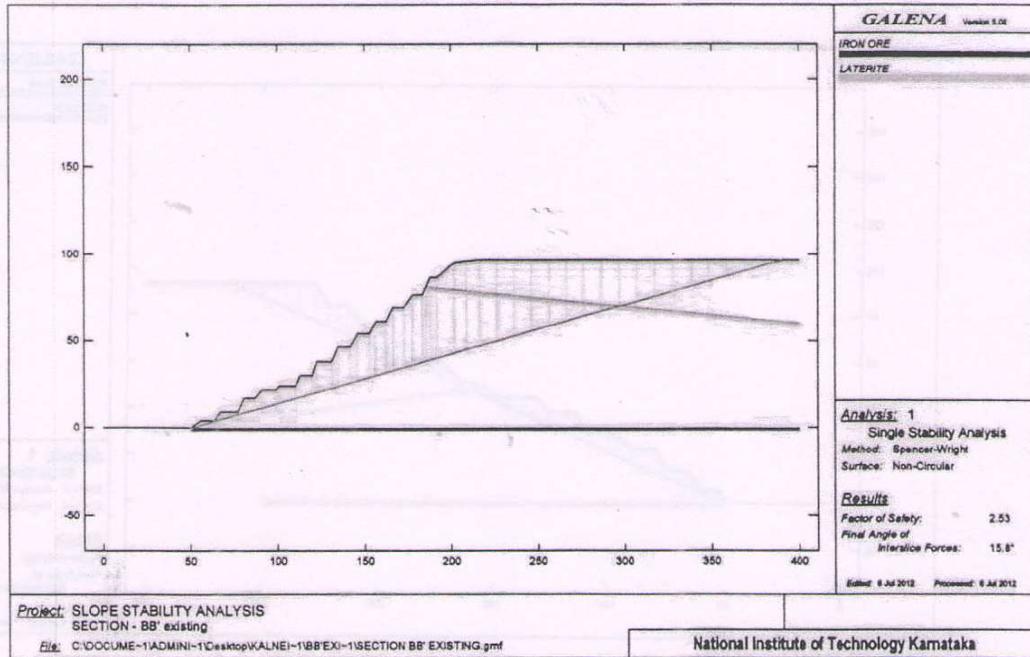


Fig.2.1 – Analysis of slope along Section-BB' for existing pit configuration

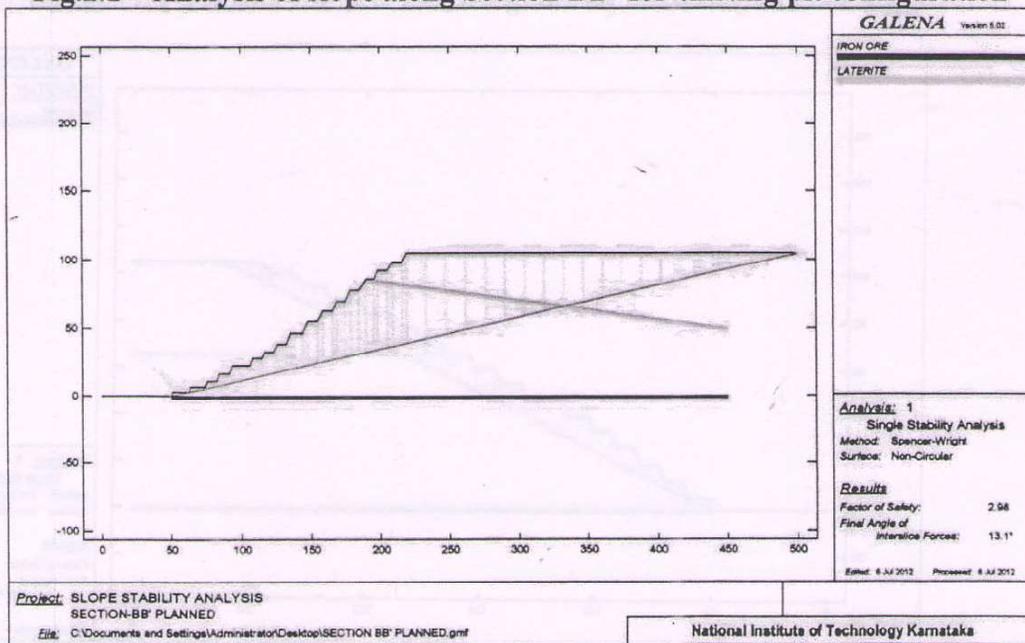


Fig. 2.2 – Analysis of slope along Section-BB' for planned pit configuration



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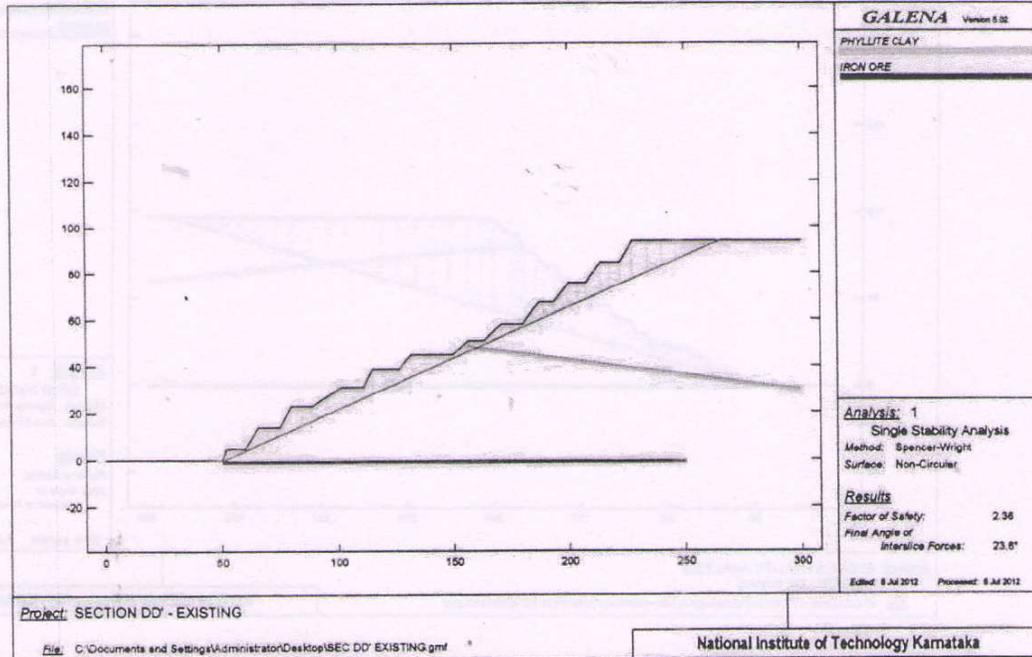


Fig.2.3 – Analysis of slope along Section-DD’ for existing pit configuration

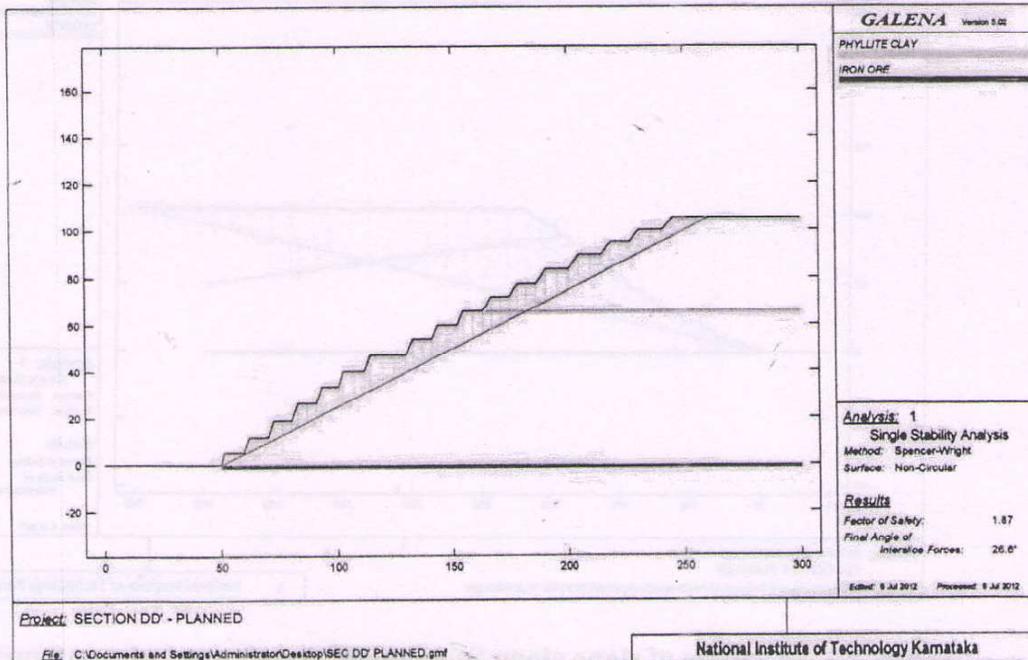


Fig. 2.4 – Analysis of slope along Section-DD’ for planned pit configuration



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Table 4 - Summary of ultimate pit slope angle and factor of safety for different sections under consideration

Sr. No.	Sections	Present / Planned Pit Configuration	Factor of Safety	Ultimate Pit Slope
1	Section-BB'	1) Existing	2.53	33°
		2) Planned	2.98	32°
2	Section-DD'	1) Existing	2.36	28°
		2) Planned	1.87	28°

4.3.2 Analysis of pit stability by- Finite Element Method - "ANSYS"

Finite Element Modeling (FEM) was carried out to know the stress distribution within the slopes. For this purpose ANSYS package available in the CAD Lab of the Department of Mechanical Engineering of the institute was used. The whole block was modeled considering 2-D 6-Node Triangular Structural Solid (Plane 2) nodes for static plain strain conditions. The block will automatically take care of global inertia. Degree of freedom at each node is u_x and u_y . The element has quadratic displacement behavior, and it is well suited to model irregular mesh. Table 3 gives the input parameters for the FEM analysis.

Fig 3.1(a) and Fig. 3.1(b) shows the vertical displacement and stress distribution analysis along Section-BB' for the existing pit configuration. The maximum displacement of 709 mm is associated with upper laterite bed in 1st and 2nd slope from top. The benches are also very stable with sufficient width as shown in Fig. 3.1(a). Displacement of rock mass is maximum in top two benches only and remaining benches have negligible displacement. There is no further displacement in bottom three benches.

The details of the stress acting are given in Table 5 and stress profile is shown in Figure 3.1(b) along Section-BB' for existing pit configuration. The widths of the benches are much higher compared to its height and the slope angles of individual benches are properly maintained. Hence there is a uniform stress distribution within the rock mass.



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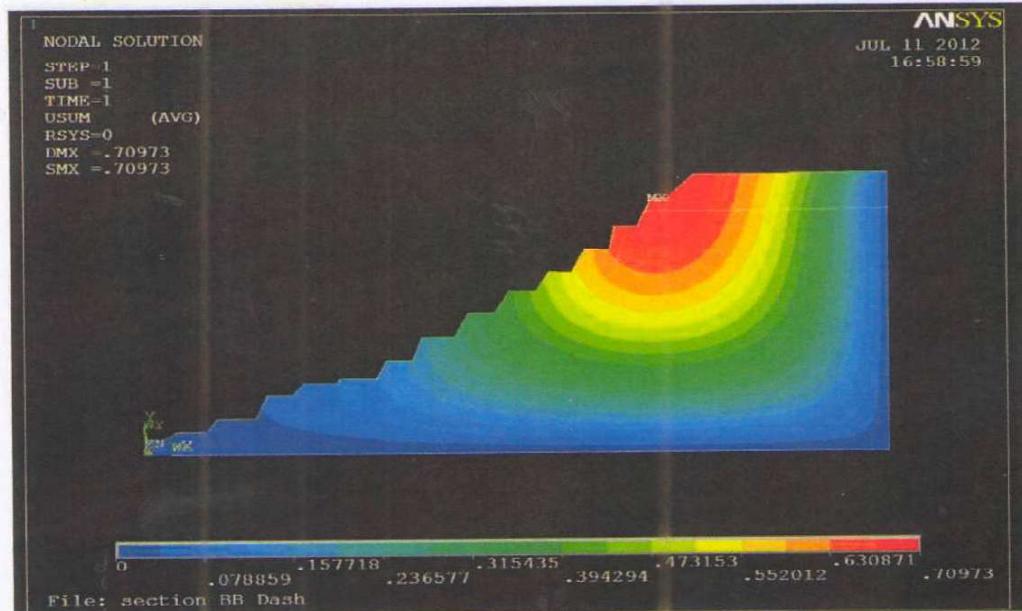


Fig. 3.1(a) – Vertical displacement analysis of slope along Section-BB’ for existing pit configuration

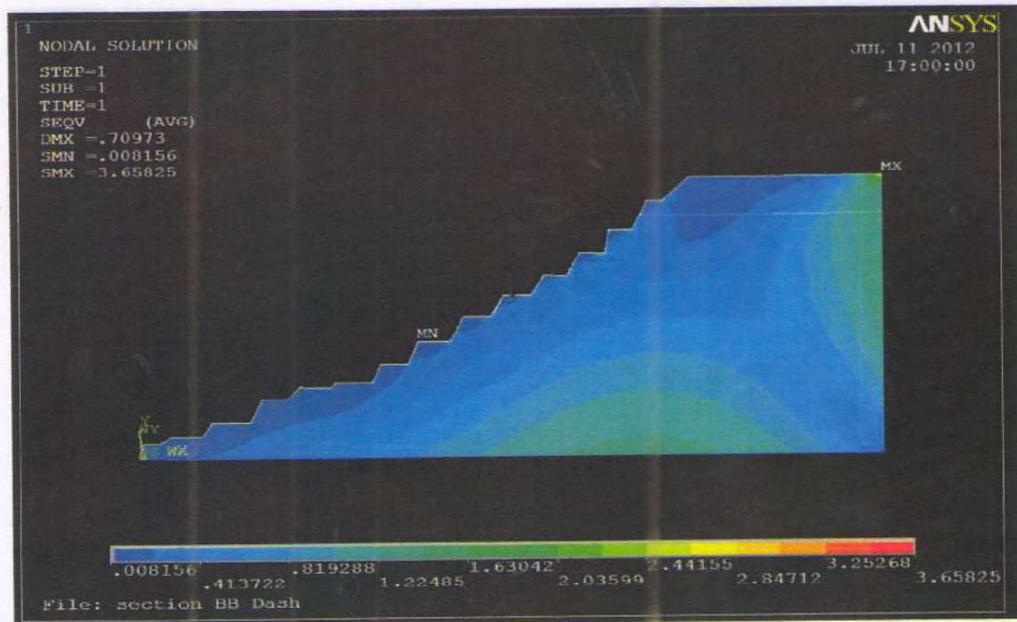


Fig. 3.1(b) - Stress distribution analysis of slope along Section-BB’ for existing pit configuration



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Table 5 - Details of stress along Section-BB' existing pit configuration

	Minimum stress (Pa)	Maximum stress (Pa)
Magnitude of stress	8.156×10^{-3}	3.658
Area of influence	Along the slope region	At the bedded laterite deposit

Fig. 3.2(a) and Fig. 3.2(b) show the vertical displacement and stress distribution along Section-BB' for the planned pit configuration. The maximum displacement is associated with upper laterite bed and partially with adjacent clay deposit. It is very clear from the figure that the amount of displacement is decreasing rapidly with depth and becomes negligible at bottom most central region. The maximum displacement associated with 1st and 2nd slope from the top is 1134 mm. There is no sign of any displacement in bottom most four benches.

The details of the stress acting are given in Table 6 and stress profile is shown in Figure 3.2(b) along Section-BB' for planned pit configuration. The stress along the slope is much lesser than the shear strength of encountered materials. Therefore, the slopes are quite stable. The maximum stress generated is along the bedded deposit which of course doesn't affect the stability. The stress concentration is also minimum near the faces, which favours the stability of slopes [as shown in Fig. 3.2(b)].

Table 6 - Details of stress along Section-BB' for planned pit configuration

	Minimum stress (Pa)	Maximum stress (Pa)
Magnitude of stress	0.149×10^{-3}	5.999
Area of influence	Along the slope region	At the bedded laterite deposit

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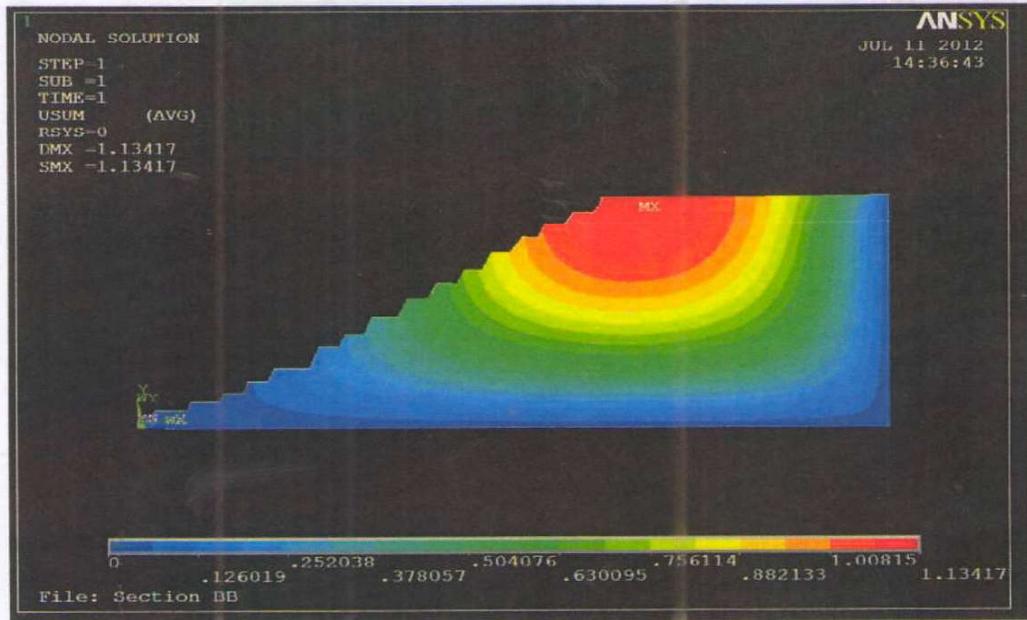


Fig. 3.2(a) – Vertical displacement analysis of slope along Section-BB’ for planned pit configuration

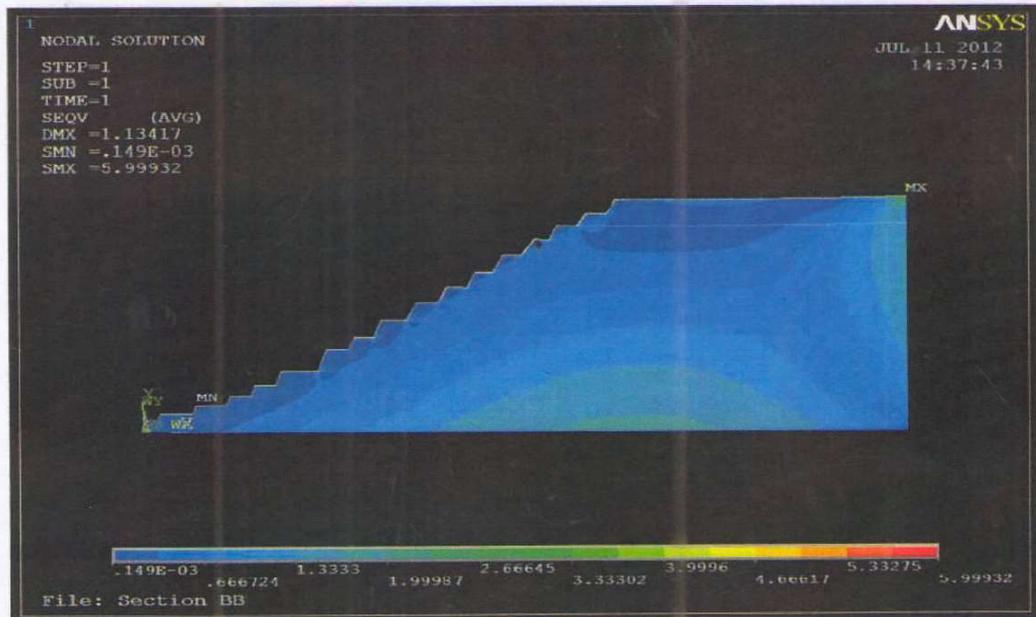


Fig. 3.2(b) - Stress distribution analysis of slope along Section-BB’ for planned pit configuration



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Fig. 3.3(a) and Fig. 3.3(b) shows the vertical displacement and stress distribution along Section-DD' for the existing pit configuration. The maximum displacement is associated with the top two benches from top which is 537 mm Fig. 3.3(a) shows that the degree of displacement is gradually decreasing with depth and becomes negligible at bottom most region. Due to well developed benches with sufficient widths, the slope is very stable without any sign of lateral movements.

The details of the stress acting are given in Table 7 and stress profile is shown in Figure 3.3(b) along Section-DD' for existing pit configuration. Due to well design slopes (having proper bench width and height) the stress distribution along the slopes is very low. It is only of the order of 7.023×10^{-3} Pa to 2.9316 Pa which is much lesser than the shear strength of encountered materials. Therefore, the pit is quite stable.

Table 7 - Details of stress along Section-DD' for existing pit configuration

	Minimum stress (Pa)	Maximum stress (Pa)
Magnitude of stress	7.023×10^{-3}	2.9316
Area of influence	Along the slope region	At the bedded laterite deposit



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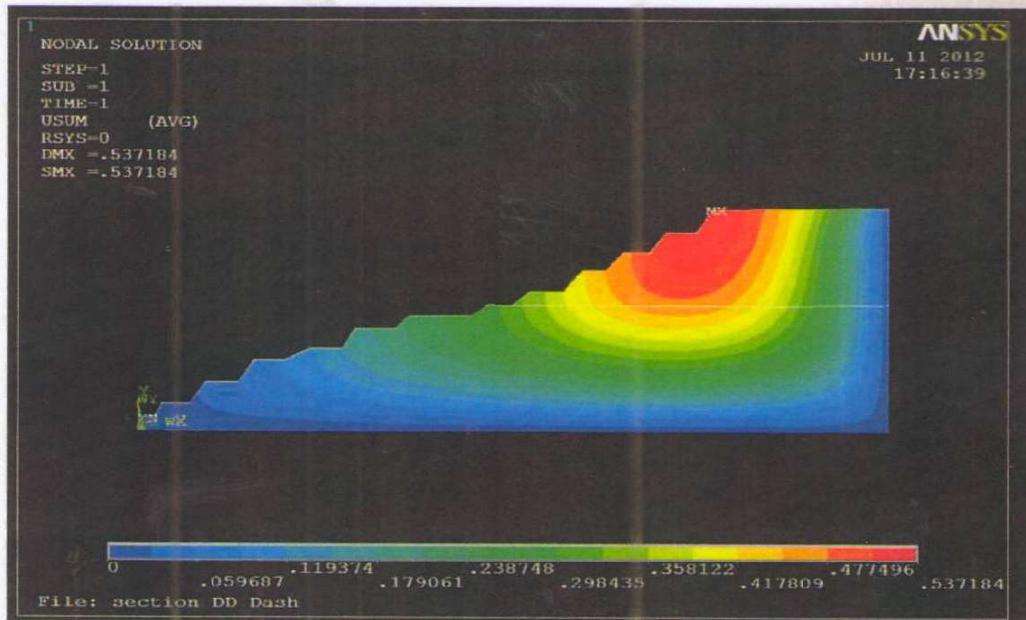


Fig. 3.3(a) – Vertical displacement analysis of slope along Section-DD' for existing pit configuration

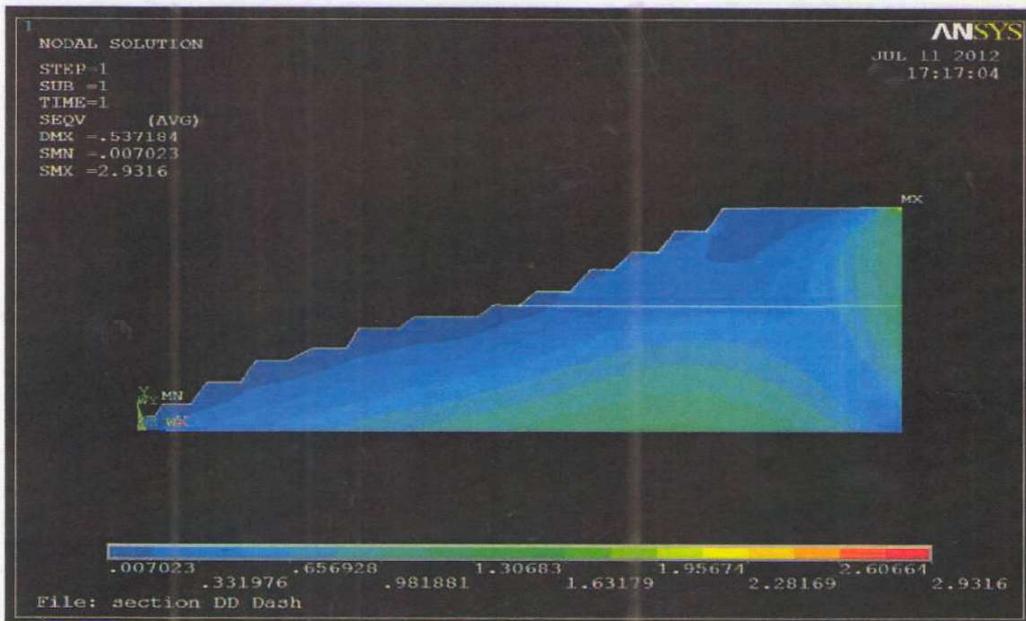


Fig. 3.3(b) - Stress distribution analysis of slope along Section-DD' for existing pit configuration



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Fig. 3.4(a) and Fig. 3.4(b) shows the vertical displacement and stress distribution along Section-DD' for the planned pit configuration. The maximum displacement is associated with the topmost four benches from top which is 866 mm. Fig. 3.4(a) shows that the degree of displacement is gradually decreasing with depth and becomes negligible at bottom most region. There is no significant displacement in bottom most 2 benches. Due to well developed benches with sufficient widths, the slope is very stable without any sign of lateral movements.

There is no sign of any stress along the faces. The slopes are quite stable as stress along the slope is much lesser than the rock (Laterite and Manganiferous clay) shear strength. The details of the stress acting are given in Table 8 and stress profile is shown in Figure 3.4(b) along Section-DD' for planned pit configuration.

Table 8 - Details of stress along Section-DD' for planned pit configuration

	Minimum stress (Pa)	Maximum stress (Pa)
Magnitude of stress	7.331×10^{-3}	4.014
Area of influence	Along the slope region	At the bedded laterite deposit

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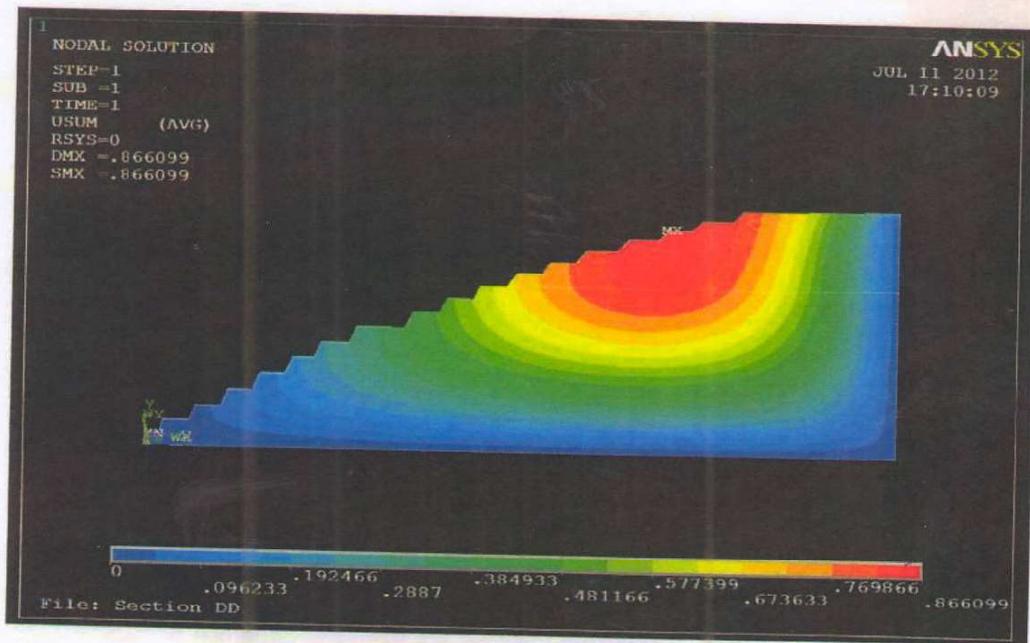


Fig. 3.4(a) – Vertical displacement analysis of slope along Section-DD’ for planned pit configuration

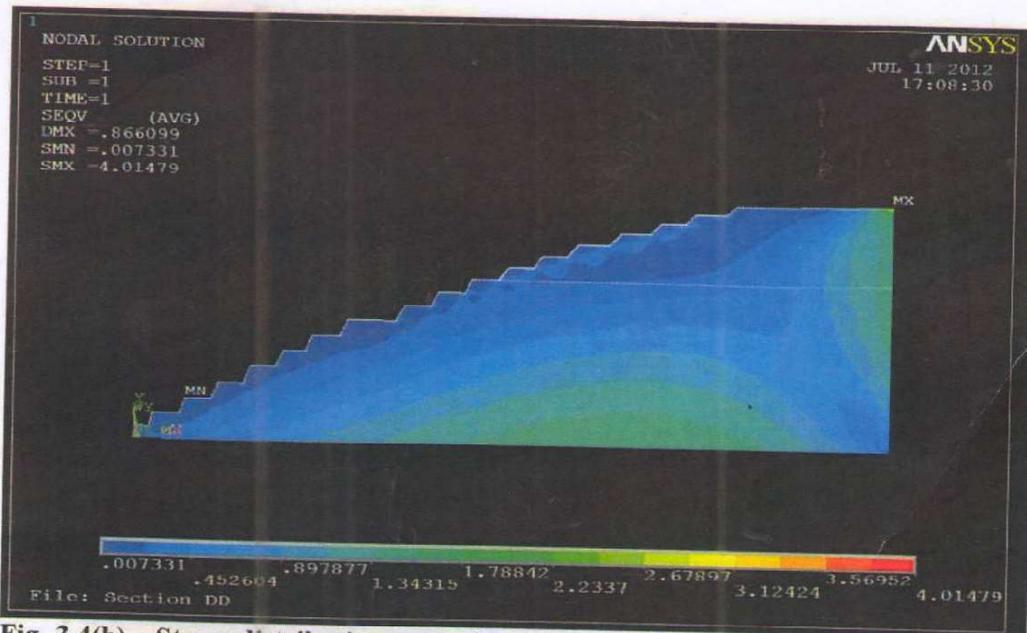


Fig. 3.4(b) - Stress distribution analysis of slope along Section-DD’ for planned pit configuration



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Sindhudurg

5.0 CONCLUSIONS

The slope stability study has been carried out along the Section-BB' and Section-DD' side of the pit for existing and planned pit configuration. The following conclusions are drawn based on the investigations:

- a. Analysis along Section-BB' for existing and planned pit configuration gives a FOS value of 2.53 and 2.98 respectively, which is on safer side. The ultimate pit slope angle for this side is 33° for existing and 32° for planned pit configuration. All the benches are well developed with sufficient widths compared to their height.
- b. Similarly, analysis along Section-DD' for existing and planned pit configuration gives a FOS value of 2.36 and 1.87 respectively. The ultimate pit slope angle towards this side is 28° for existing and 28° for planned pit configurations. The benches along this section are well developed with sufficient widths compared to their height.
- c. The analysis of pit stability by FEM shows that the slopes are quite stable as stresses along the slopes are much lesser than the rock shear strengths.

As a whole, it is concluded that, the benches are stable with existing and planned bench design parameters and present condition of drainage system in the area. However, it is recommended to maintain and monitor proper drainage system in the mine during the monsoon.

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NIRM/GGCD/2021/GC 2106/Final Report

06.12.2021

To

The Mines Manager

Kalane Iron Ore Mine

M/s Minerals and Metals

Sindhudurg, Maharashtra.



Dear Sir,

Sub: Submission of Final Report-reg

Please find herewith enclosed final report of GC-2106 entitled "*Scientific study on design of pit benches and stability assessment of the pit of Kalane Iron Ore Mine located in Sindhudurg, Maharashtra*" for your information.

This completes the above project. You are requested to kindly acknowledge the receipt of the same.

Regards,

Ambati Bharath
06/12/2021
(Bharath Kumar A Y)

भरत कुमार ए. वाय. / Bharath Kumar A. Y.

वैज्ञानिक / Scientist

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Copy to:

1. Project Monitoring Cell, NIRM for information and further action.
2. The HoD, GGCD for kind information please.
3. GGCD file for record.

अंतिम रिपोर्ट /FINAL REPORT

पिट बेंचों के डिजाइन और स्थिरता पर वैज्ञानिक अध्ययन
सिंधुदुर्ग, महाराष्ट्र में स्थित कलाने लौह अयस्क खदान के गड्ढे का आकलन
Scientific study on design of pit benches and stability
assessment of the pit of Kalane Iron Ore Mine located in Sindhudurg,
Maharashtra.

परियोजना संख्या /Project no.: GC 2106

Submitted to

खान प्रबंधक /The Mines Manager

Kalane Iron Ore Mine

M/s Minerals and Metals

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By

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ए राजन बाबू /A Rajan Babu, HoD cum Principal Scientist (Project Coordinator)

December, 2021



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सारांश

एमएस. खनिज और धातु महाराष्ट्र राज्य के सिंधुदुर्ग जिले के डोडामर्ग तालुका, कलाने गांव में पूरी तरह से मशीनीकृत, गैर-बंदी, खुली खदान, कलाने लौह अयस्क खदान का संचालन कर रहे हैं। कुल पट्टा क्षेत्र 32.25 हेक्टेयर है। खान प्राधिकारियों ने एनआईआरएम से पिट बेंचों के डिजाइन और कलाने लौह अयस्क खदान के गड्ढे की स्थिरता के आकलन पर वैज्ञानिक अध्ययन करने का अनुरोध किया है।

ढलानों को डिजाइन करने और गड्ढे की स्थिरता का आकलन करने के लिए एक विस्तृत भू-तकनीकी अध्ययन किया गया था। विभिन्न भौतिक यांत्रिकी का निर्धारण करने के लिए अध्ययन क्षेत्र का प्रतिनिधित्व करने वाली प्रस्तावित खदानों से चट्टान के नमूने एकत्र किए गए थे।

क्षेत्र के दौरे, प्रयोगशाला परीक्षण, विश्लेषण आदि के आधार पर, निम्नलिखित निष्कर्ष और सिफारिशों की जाती हैं।

खदान के विश्लेषण परिणामों का सारांश इस प्रकार है:

SI No	Existing Section	Minimum FoS	Maximum FoS
1	L-L'	1.365	1.394
2	M-M'	1.283	1.447
3	N-N'	1.377	1.474
4	O-O'	1.325	1.429
5	P-P'	2.169	2.299

- विफल बेंचों को ठीक से समतल किया जाना चाहिए
- संशोधित बेंचों के विश्लेषण से संकेत मिलता है कि बेंच कोण 27° होगा, अधिकतम ऊंचाई 6 मीटर और चौड़ाई 8 मीटर होगी।
- संशोधित ढलानों और विश्लेषण किए गए वर्गों में अलग-अलग बेंचों के सुरक्षा मूल्यों के कारक 1.283 से 2.299 के बीच थे और बेंच दीर्घकालिक स्थिरता का संकेत देते हैं।
- खदान की सीमा को मौजूदा खान सीमा से 73मी तक बढ़ाया जाएगा।
- अंतिम गड्ढे की सीमा 90 मीटर होने का अनुमान है।
- सुरक्षा सुनिश्चित करने और ढलान की गतिविधियों को समझने के लिए निगरानी की जाएगी।
- बेंचों को ठीक से ढलान की जरूरत है और पक्षों के गिरने से खतरे को रोकने के लिए किसी भी कटौती की अनुमति नहीं है।



- जब भी निष्कर्षण प्रक्रिया के दौरान कोई भूवैज्ञानिक कमजोरी जैसे दोष, तह और अपक्षय / ढीली सामग्री आदि का सामना करना पड़ता है, तो आगे के संचालन के लिए आगे बढ़ने से पहले उसका इलाज किया जाएगा।
- ये सिफारिशें अच्छी तरह से विकसित जल निकासी प्रणाली और नियंत्रित ब्लास्टिंग के साथ मान्य हैं। यदि प्रतिकूल हाइड्रोलॉजिकल स्थिति की घटना के लिए कोई पालन किया जाता है या उपचारात्मक उपाय प्रभावी नहीं होते हैं तो इस ढलान कोण को तदनुसार ठीक किया जाना चाहिए। किसी भी अस्थिरता का पहले ही पता लगाने के लिए सक्रिय/अंतिम खदान ढलान के लिए ढलान की निगरानी की जानी चाहिए।
- भूजल के दबाव को कम करने के लिए, सतही नालियों का निर्माण किया जाना चाहिए, और बारिश के पानी को ढलानों में प्रवेश करने से रोकने के लिए सभी दृश्यमान या पहचानी गई दरारों को भरा जाना चाहिए।
- वैज्ञानिक उपकरणों का उपयोग करते हुए, यदि कोई हो, जोड़ों के साथ-साथ गति के लिए अक्षुण्ण स्तर की नियमित रूप से निगरानी की जानी चाहिए।
- ढलान स्थिरता, निगरानी, पर्यावरण प्रभाव आदि जैसे तकनीकी पहलुओं से संबंधित सुरक्षा पर जान को बढ़ाने के लिए खान कर्मियों का प्रशिक्षण तत्काल आवश्यकता है।

*** सारांश का अंत***

No	Portion	Test	Maximum
1	1.1	1.2	1.3
2	1.4	1.5	1.6
3	1.7	1.8	1.9
4	2.0	2.1	2.2
5	2.3	2.4	2.5



SUMMARY

M/s. Minerals and Metals is operating fully mechanized, non-captive, opencast mine, Kalane Iron Ore Mine at Kalane village, Dodamarg Taluka, Sindhudurg district, Maharashtra state. The total lease area is 32.25 Ha. The mine authorities have requested NIRM to carry out scientific study on design of pit benches and stability assessment of the pit of Kalane Iron Ore Mine.

A detailed geotechnical study was conducted to design the slopes and assess the stability of the pit. Rock samples were collected from the proposed quarries representing the study area to determine the various physico-mechanical.

Based on the field visit, laboratory testing, analysis etc., the following conclusions & recommendations are made.

The summary of the analysis results of the mine is as follows:

Sl No	Existing Section	Minimum FoS	Maximum FoS
1	L-L'	1.365	1.394
2	M-M'	1.283	1.447
3	N-N'	1.377	1.474
4	O-O'	1.325	1.429
5	P-P'	2.169	2.299

- The failed benches have to be levelled properly
- The analysis for the modified benches indicated that the bench angle shall be 27°, the maximum height shall be 6m and width of 8m.
- The modified slopes and the factor of safety values of individual benches at analysed sections were between 1.283 to 2.299 and the benches indicate long term stability.
- The mine boundary to be extended up to 73m from the existing mine boundary.
- The ultimate pit limit is estimated to be 90m.
- To ensure the safety and to understand the slope movements monitoring shall be carried out.
- The benches need to be properly sloped and no undercutting is permitted to prevent danger from fall of sides.



1.0 INTRODUCTION

M/s. Minerals and Metals is operating a fully mechanized, non-captive, opencast mine, Kalane Iron Ore Mine at Kalane village, Dodamarg Taluka, Sindhudurg district, Maharashtra state. The total lease area is 32.25 Ha. The mine authorities have requested NIRM to carry out scientific study on design of pit benches and stability assessment of the pit of Kalane Iron Ore Mine. The brief summary of the mine is given table 1.

Field investigations were made by NIRM Scientists at the above mine and soil/rock/ore samples were collected from different locations. Laboratory tests were carried out at NIRM to determine the physico-mechanical properties of samples from the mine. Analysis was carried out using finite element software to estimate the stability of the slopes. Accordingly, analysis were done to determine the optimum bench parameters and ultimate pit slope angle. This final report presents the results of slope stability analysis for the optimum bench parameters and ultimate pit slope stability.

Table 1: Details of the mine

Item	Details
Name of the project	Kalane Iron Ore Mine of M/s. Minerals and Metals
Project Location	Dodamarg Taluka, Sindhudurg District, Maharashtra state
Nature of Project	Iron Ore Mine
Extent of the Lease Area (Ha.)	32.25 Ha.
Land Type	Non forest land
Length	224 m
No. of benches	08
Type / Nature of Area	Clay & Iron Ore
Machinery	Excavator, Dozer, Wheel loader & 25 Ton Dumpers



2.0 OBJECTIVE

To conduct a scientific study to design pit benches and assess the stability of pit benches of Kalane Iron Ore Mine, Sindhudurg.

To achieve the objectives, the following work elements were identified:

- Preliminary field visit to the mine to study the existing layout and to collect the required geotechnical data.
- Collection of lithological samples which form the benches in the pit.
- Laboratory testing of samples for determining various physico-mechanical properties.
- Analysis of stability of the slopes using SLIDE software.
- Analysis of the results and preparation of report.

3.0 GEO MINING DETAILS

Topography:

The lease area is having an undulating terrain trending WNW-ESE to E-W ridge with slopes towards the southern side. The maximum elevation in the lease area is 166.27 MSL and the lowest elevation in the lease area is 36.55 MSL. There is no natural drainage passing in the lease area. Dense vegetation exists towards north eastern portion of the lease. There are no settlements in the area. Dodamarg – Banda road runs adjacent to the lease on western side.

Drainage Pattern:

The surface drainage pattern is sub-dendritic in nature. The nallahs outside the lease area are seasonal in nature and remain dry in summer. All the seasonal nallahs flow into Kalane River, flowing from East to West in the southern side of buffer zone.

Climate:

Kalane village has hot climate as it lies within the tropics. There is no much change in climate through the year. Daily temperature range is not very high. June-September is the monsoon season. Being in the tropical zone and near the Arabian Sea, the area has a hot and humid climate for most of the year. The month of May is the hottest, seeing day temperatures of over 35°C (95°F) coupled with high humidity. The monsoon rains arrive by early June and provide a much-needed respite from the heat. Most of regions annual rainfall is received

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through the monsoons which last till late September. It has a short winter season between mid-December and February. These months are marked by nights of around 21°C (70 °F) and days of around 28°C (82 °F) with moderate amounts of humidity.

Vegetation:

The area falls mostly moist deciduous and scrub forest with some pockets of semi-evergreen forests. Most of the area is undulating and having vegetation along the undulating terrain.

Rainfall Data:

Though, the rain predominately occurs between June and September, due to South-West Monsoon, rain also occur in the months of October to December due South-East Monsoon. The area receives an annual rainfall of 3500 to 4000mm much of it being precipitated between June and September. The maximum precipitation of over 95% of total annual rainfall occurs in five months between June to September.

The hard rock terrain of Archaean to Late proterozoic comprises of predominantly Granite, Gneiss, Charnockite, Khondalite group of rocks and their magmatic derivates, supracrustal sequences intruded by ultramafic complexes, basic dykes, granites. The northern part of Tamilnadu, north of Noyil - Cauvery River is characterized by the occurrences of a number of Dolerite dykes in contrast to the areas south of Noyil - Cauvery River where the dykes are absent. The dolerite dykes in general trending are in WNW- ESE and NNE - SSE directions and rarely in N-S and NNW - SSE directions.

3.1 REGIONAL GEOLOGY

Dodamarg Taluka comprises the rocks of Dharwarian metasediments of Archean age and includes Hornblende gneiss Granulite, Phyllite, Biotite/mica schist, Talc tremolite schist, Talc chlorite schist, Quartzite, Mangniferrous Quartzite, Banded Ferruginous Quartzite with iron ore, Manganese ore, Manganiferrous clay etc. These rocks are mostly concealed under thick laterite capping and have been intruded by basic rocks. The out crops of Dharwarian metasediments are mostly seen along nalla sections and road cuttings. Banded Haematite Quartzite is a typical rock unit of middle Dharwarian system. The rocks in this area are seen conformable with banded ferruginous quartzites.



The stratigraphic sequence is given below.

Soil/Laterite	Recent to Sub-Recent Post
Acidic & Basic intrusive	Post Dharwars
BFQ associated with Iron ore	Middle Dharwars
Manganiferous Quartzite	Middle Dharwars
Chlorite Schist/ Garnetiferous Mica Schist	Middle Dharwars
Hornblende Gneiss	Middle Dharwars

The general strike of formations of Dharwarian metacyclines is NNE-SSW with dips varying from 40 to 60 towards Southeast. However, at places, hornblende gneiss/schist strikes E-W with 58 dip towards South. In above sequence of rocks, the Banded Ferruginous Quartzite occur as elongated mounds striking in NE-SW to East-West direction. The surface plan of the mine with study sections is given in figure 1.



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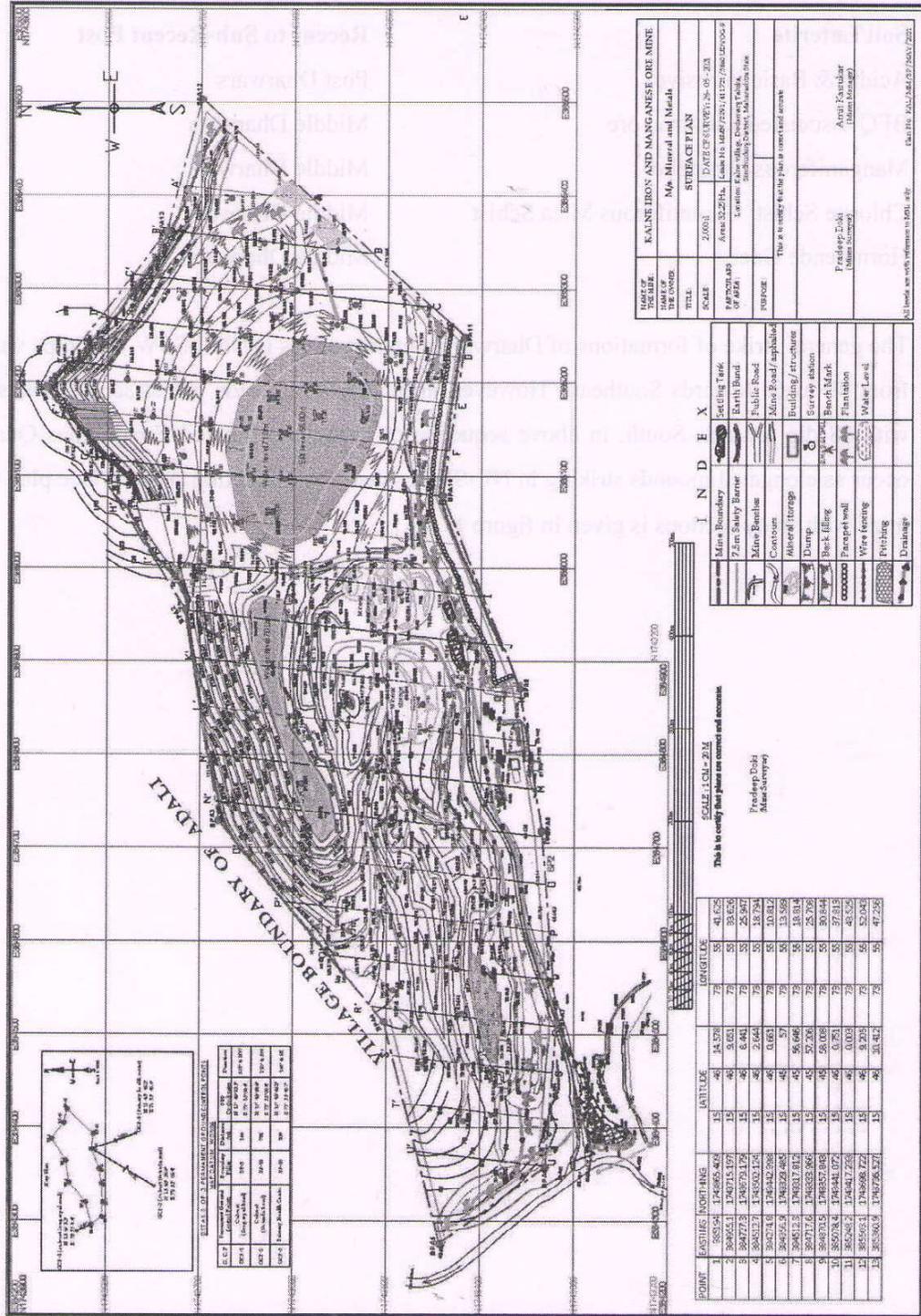


Figure 1: Surface plan of the mine with study sections



4.0 ROCK TESTING

4.1 PHYSICO-MECHANICAL PROPERTIES

Samples representing various lithologies from the mine site were collected for testing at the NIRM laboratory. The determined test values of the samples are given in table 2.

Table 2: determined values specific gravity, cohesion and friction angle

Material	Density, Kg/m ³	Cohesion, KPa	Friction angle, Degrees
Laterite Soil Cover	2017	39.1	10.68
Laterite Rock	2257	38.3	40.87
Phyllitic Clay	2330	40.8	29.25
Manganese Clay	2410	47.8	34.99
Manganese with laterite	2292	33.6	42.87
Ore	3224	30.4	29.68

4.2 DIRECT SHEAR TEST

The oldest form of shear test upon soil is the direct shear test, first used by Coulomb (1776). The soil is held in a box that is split across its middle; the bottom portion of the box is usually fixed against lateral movement (Figure 2). A confining normal force, N , is applied, and then a tangential shear force, T , is applied so as to cause relative displacement between the two parts of the box. The magnitude of the shear force is recorded as a function of the shear displacement, and usually, the change in thickness of the soil sample is also recorded.

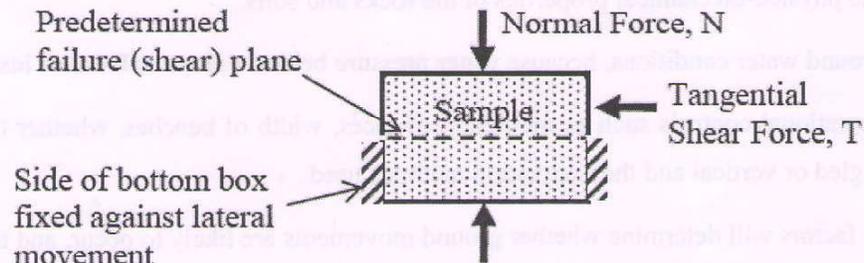


Figure 2. Schematic of Direct shear testing in the laboratory

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Direct shear tests were conducted in the laboratory to determine the shear strength properties of the samples. The samples were subjected to shearing under vertical/normal stress of 0.2kg/cm^2 , 0.5kg/cm^2 , 0.75kg/cm^2 and 1kg/cm^2 and the maximum loads at shear were recorded. The results of the tests were used for calculation of cohesion (C) and angle of friction (ϕ). The results of the tests are presented in table 2.

The shear strength of soils is extremely important to design of slopes of all kinds. The concept of shear strength is comprised of two components, **friction (ϕ) and cohesion (c)**. The strength due to friction between soil particles is dependent on the stress state of the soil (e.g., overburden pressure) and the angle of internal friction (ϕ) between the particles. The frictional resistance of soil is equal to the normal stress, σ_n , times the tangent of friction angle, ϕ . i.e $\tau = \sigma_n \tan \phi$.

5.0 SLOPE STABILITY

Slope stability of a pit is important for three important reasons. Firstly, those excavating and recovering raw materials needs to be safe, secondly slopes need to be suitable for their intended future use and thirdly slopes need to be fit into the local landscape. All pit slopes have to be excavated safely. It is a necessary part of any major pit that the proposed slopes at each stage of excavation, or restoration has to be properly designed. Failure to do so can lead to a variety of ground movements, some of which may be large and extend beyond the pit boundary. Ground movements of any kind can jeopardize the safety of people nearby.

The factors that affect the stability of slopes may be summarized as follows:

- i. Geological structures such as bedding planes, joints and faults (naturally occurring cracks).
- ii. The physico-mechanical properties of the rocks and soils.
- iii. Ground water conditions, because water pressure behind a slope will create instability.
- iv. Operational controls such as the height of faces, width of benches, whether the pit faces are angled or vertical and the excavation methods used.

These factors will determine whether ground movements are likely to occur, and their size (in three dimensions). To assess the stability of a slope it is necessary to consider how any ground movement might occur. For example, is there the risk of a bench sliding down an angled bedding plane, or toppling forward as a result of joint cracks? The presence of water



in a bank of soil may cause a landslide. Once ground conditions are understood, it is usually possible to design slopes using appropriate benches, slope angles, or drainage, to avoid large scale movements. Monitoring should still be carried out on any artificial slope and rock fall may remain a hazard requiring long-term management (rock fall protection measures).

6.0 SLOPE ANALYSIS

The existing bench parameters in practice at the mine are given in table 3 and a typical section in the study area is shown in figure 3. To safely exploit the remaining resources of the mine, it is proposed to scientifically study and design safe and stable slopes for the benches and also for the overall pit slope. Accordingly, a few typical sections were selected initially to design slopes and study their stability. The selected sections are namely LL', MM', NN', OO' and PP'.



Figure 3: A view of the existing benches

The risk of failure increases when the rock mass is dominated by discontinuities such as faults, joints and bedding planes. The situation of failure arises from unfavourable orientation and inclination of the intersecting discontinuities. In certain cases, the slopes are stable at steep angles and at heights of several meters.



6.1 ANALYSIS OF EXISTING BENCH PARAMETERS

Slope stability analysis has been carried out using limit equilibrium analysis by means of Slide 10.0 software. Limit equilibrium methods of slope stability analysis investigate the equilibrium of a soil mass tending to move down slope under the influence of gravity. Two-dimensional (2-D) sections are analyzed and plane strain conditions are assumed. These methods assume that the shear strength of the materials along the potential failure surface are governed by linear (Mohr-Coulomb) or nonlinear relationships between shear strength and the normal stress on the failure surface. Circular slip surface is assumed for the analysis. The main advantage for circular slip surface is that the direction of the normal force acting on the slip surface is directed towards the centre of the circle.

The factor of safety (FoS) is defined as the ratio of the available shear resistance (the capacity) to that required for equilibrium (the demand). Limit equilibrium analysis assume that the factor of safety is the same along the entire slip surface. A value of factor of safety less than 1.0 indicates that the slope will be unstable. For the long-term stability of the slope the factor of safety is been considered as 1.2.

Slide, a limit equilibrium program for two-dimensional slope stability analysis developed by Rocscience is used. Slide incorporates limit-equilibrium approach based on the method of slices. In this method, the soil mass above the assumed slip surface is divided into vertical slices for purposes of analysis. Bishop's simplified method has been used for analysis of the slopes.

The analysis is carried out for the existing slope parameters of the mine benches and the corrected slope parameters is also been analyzed later in this report. The factor of safety for the existing sections is shown in figures 4 to 8. The factor of safety for these sections has been tabulated in table 3.



Slope Stability Report of Kalane Iron Ore Mine

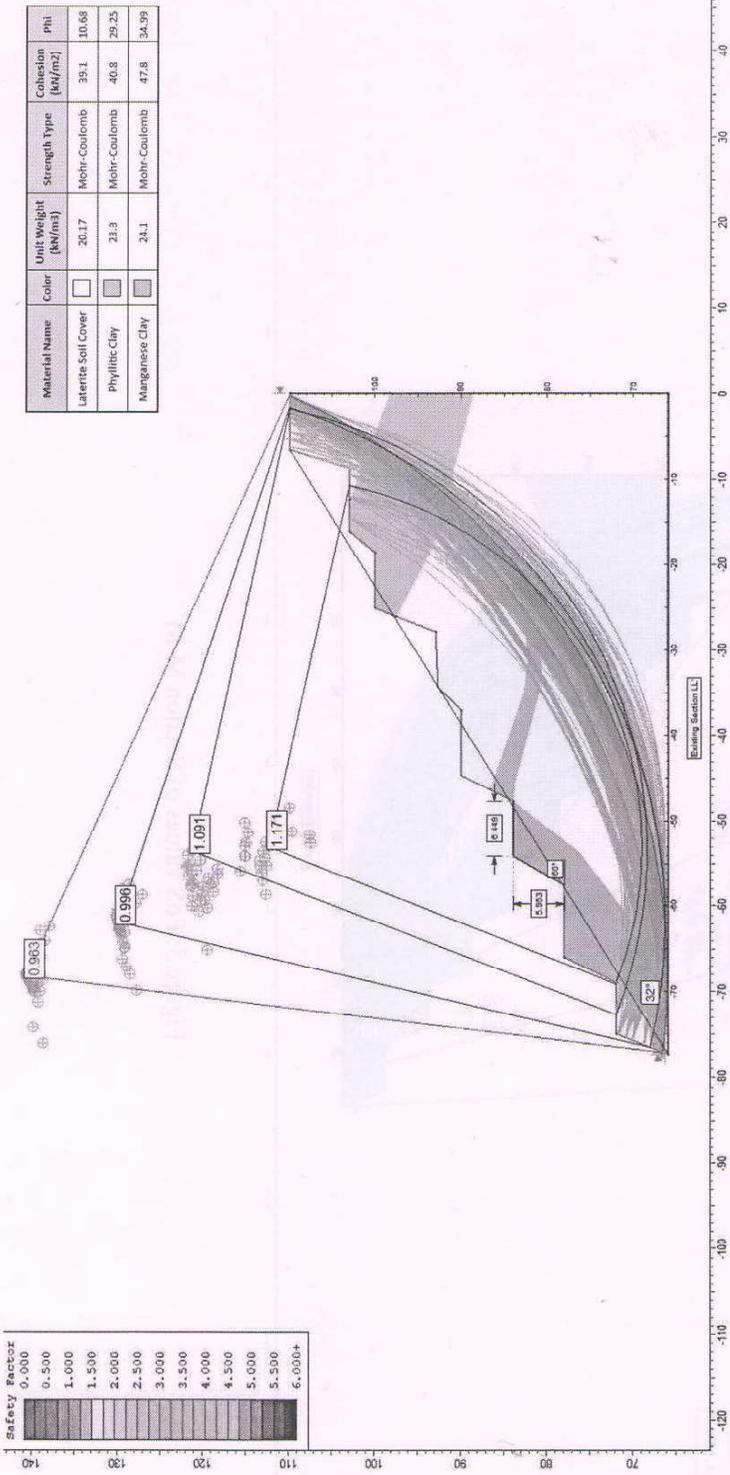


Figure 4: FoS values of Section L-L'

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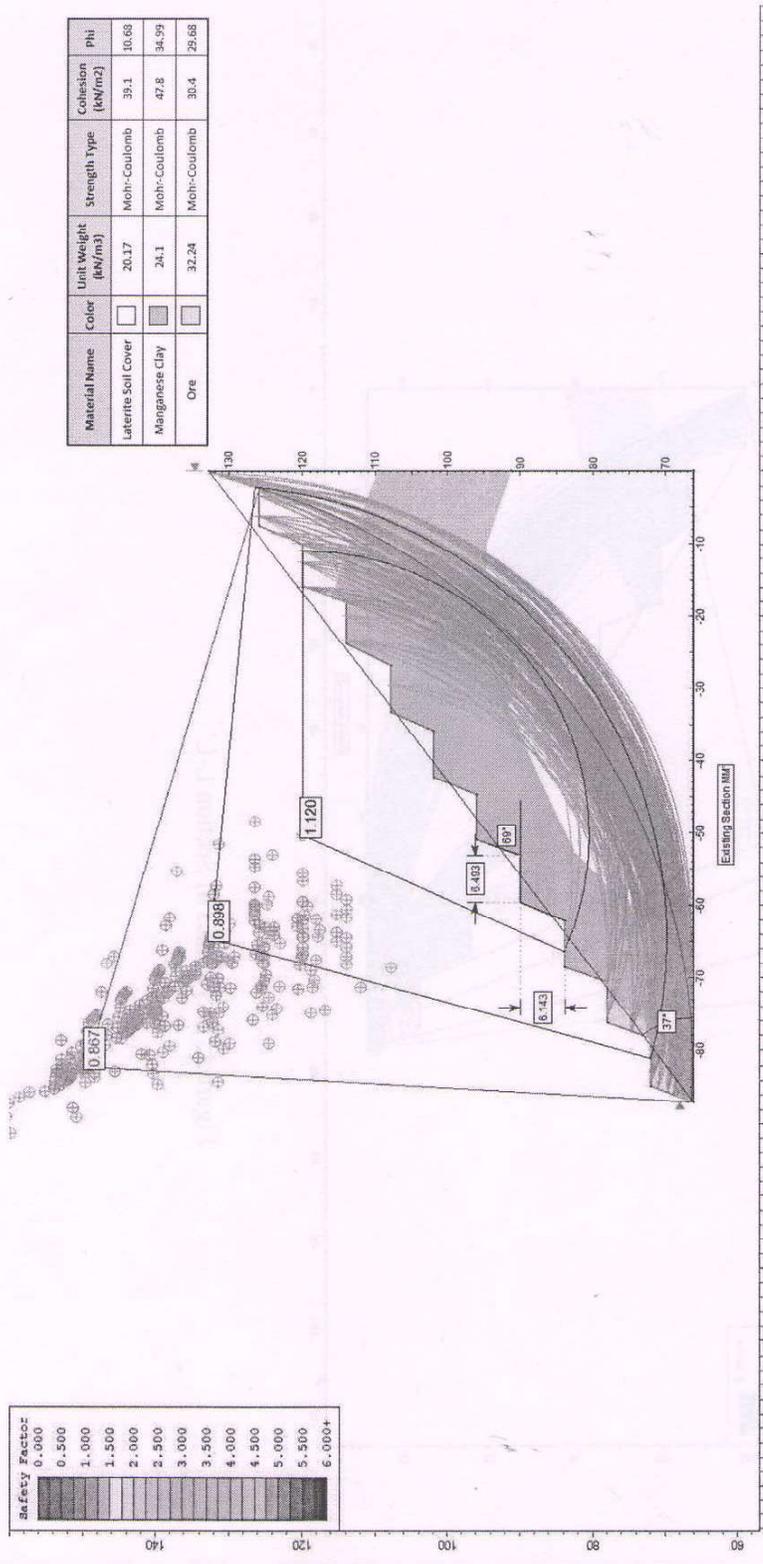


Figure 5: FoS values of Section M-M



Slope Stability Report of Kalane Iron Ore Mine

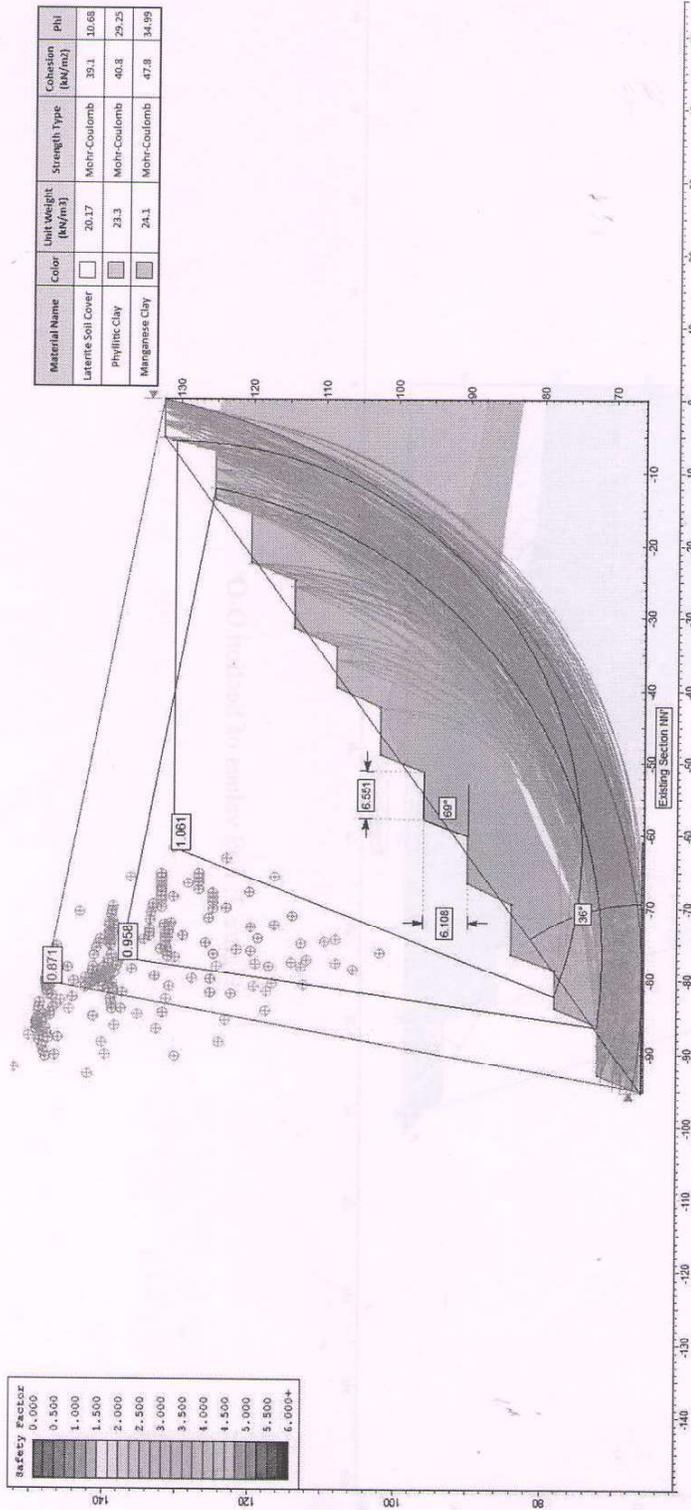


Figure 6: FoS values of Section N-N

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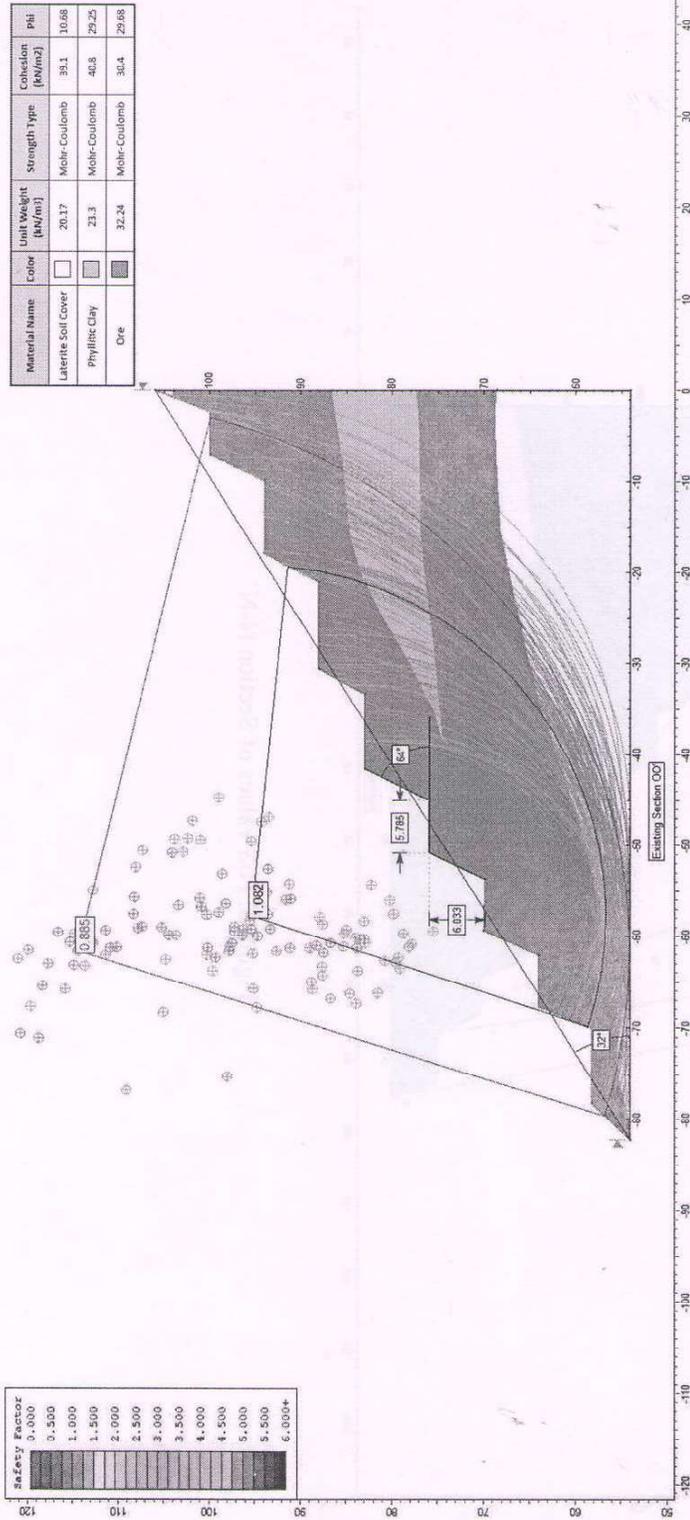


Figure 7: FoS values of Section O-O'

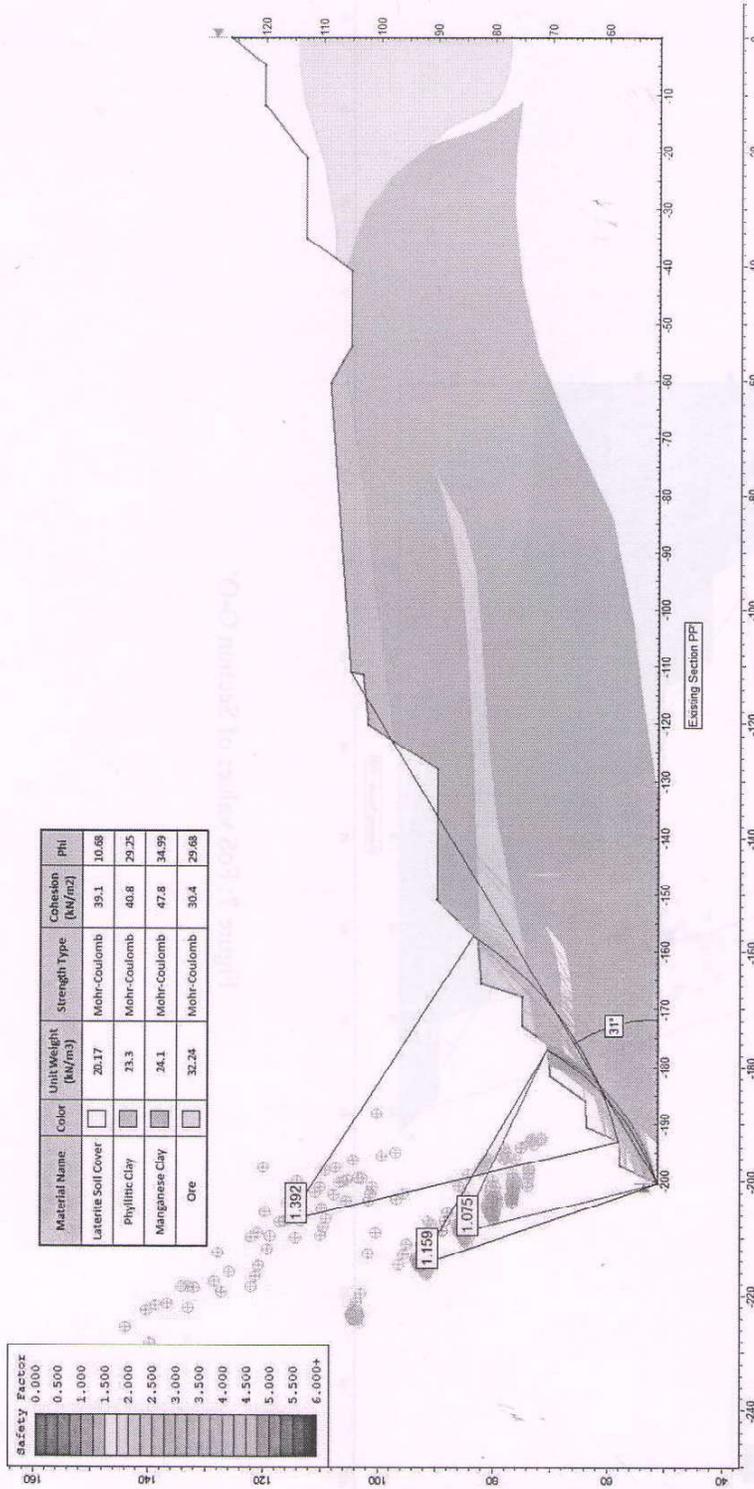


Figure 8: FoS values of Section P-P'

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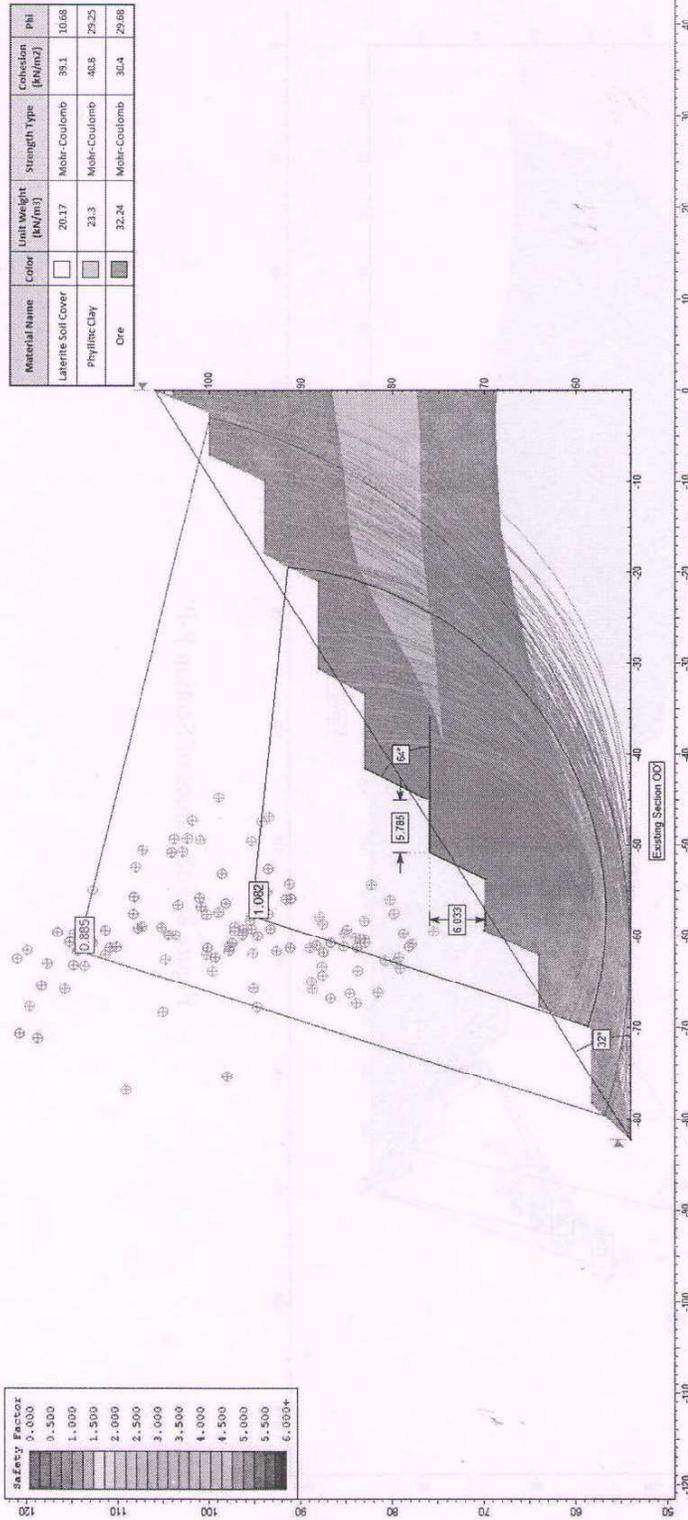


Figure 7: FoS values of Section O-O'



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Table 3: Summary of the FoS values of existing sections

Sl. No	Existing Section	Minimum FoS	Maximum FoS
1	L-L'	0.963	1.171
2	M-M'	0.867	1.12
3	N-N'	0.871	1.061
4	O-O'	0.896	1.146
5	P-P'	1.075	1.392

The existing slopes and the factor of safety values of individual benches at analyzed sections were between 0.867 to 1.392 and indicated superficial sliding of the benches and sliding of whole bench at certain locations. The ultimate pit angle is being maintained between 31° to 37° with varying bench height and bench width.

6.2 ANALYSIS OF MODIFIED BENCH PARAMETERS

Slope stability analysis of the modified bench parameters with bench height of 6m, bench width of 8m, individual bench angle of 54° and overall angle of 27° has been carried out using limit equilibrium analysis by means of Slide 10.0 software. The factor of safety for the modified bench parameters of various sections shown in table 4.

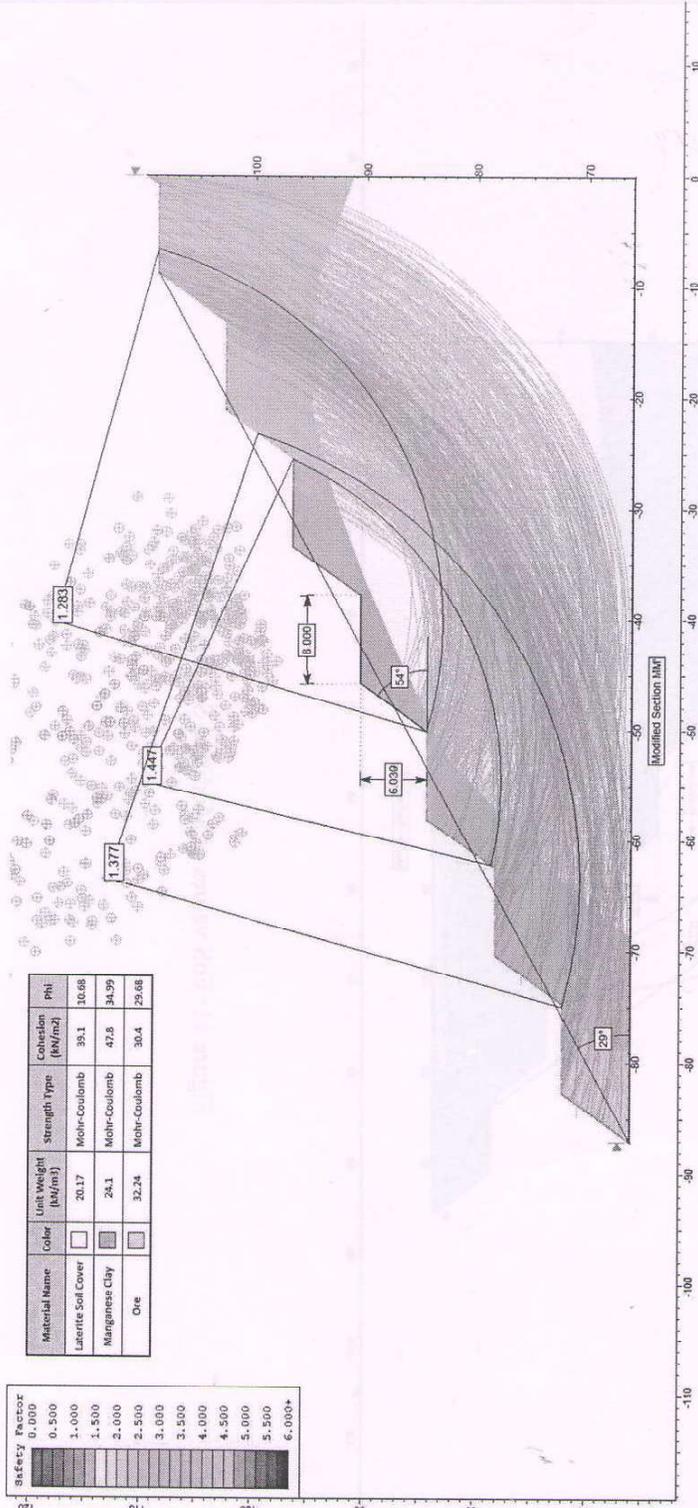


Figure 10: FoS values of Modified Section M-M'

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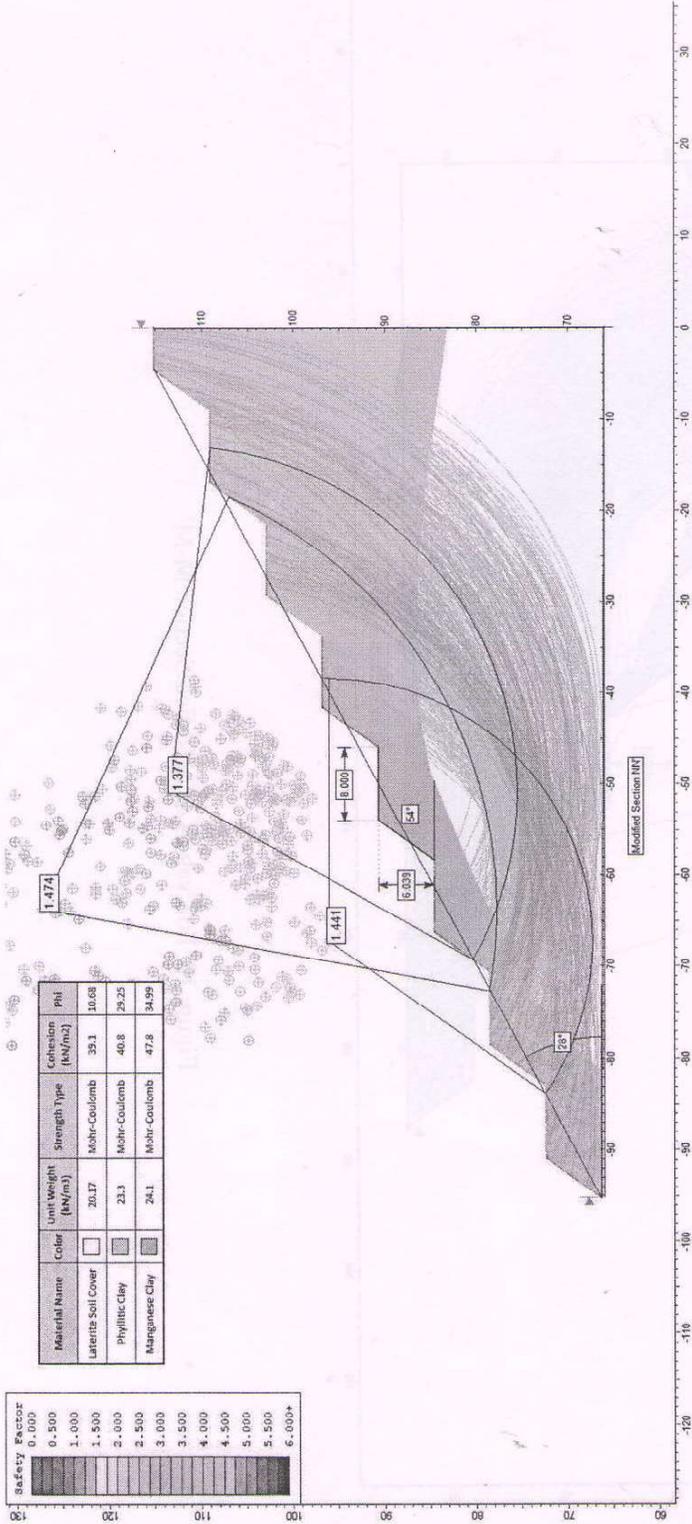


Figure 11: FoS values of Modified Section N-N'



Slope Stability Report of Kalane Iron Ore Mine

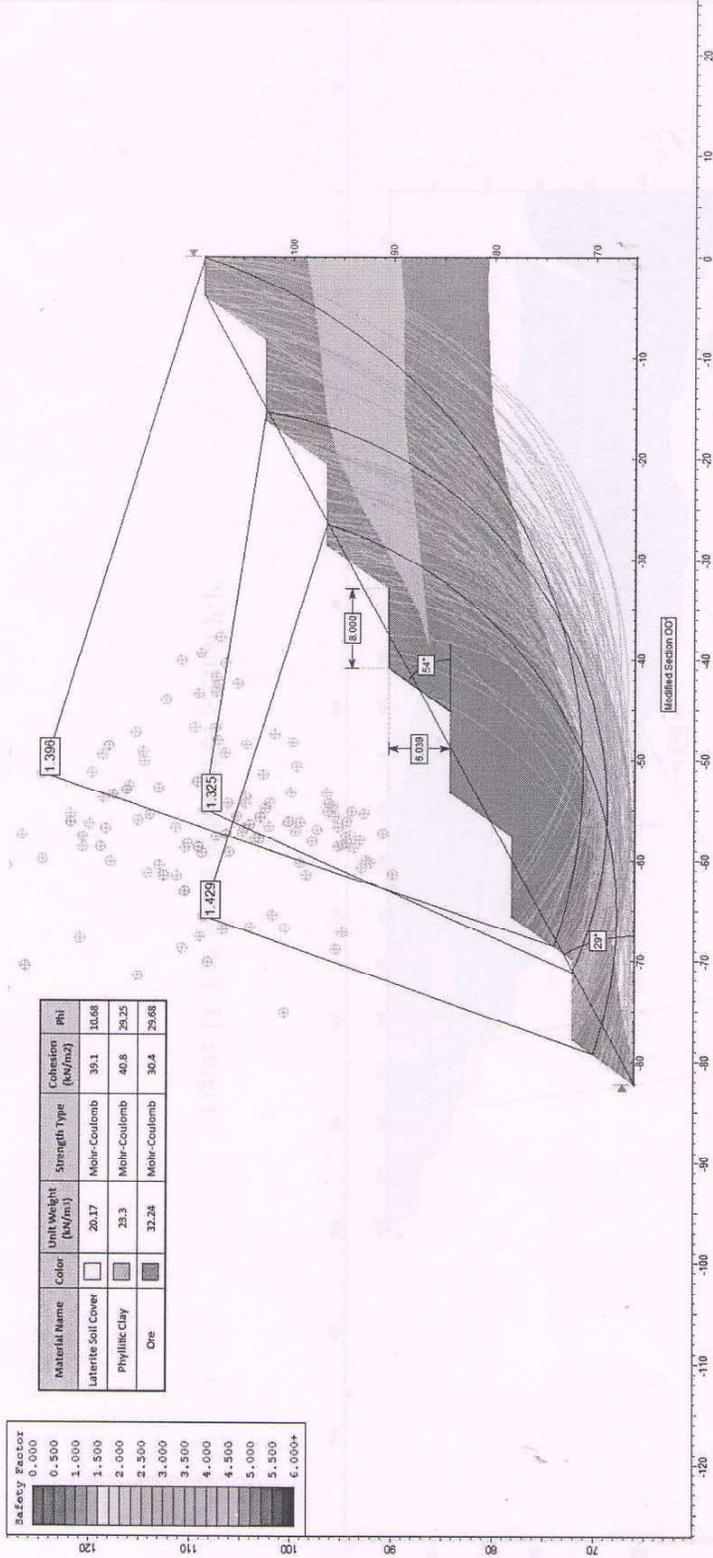


Figure 12: FoS values of Modified Section O-O*

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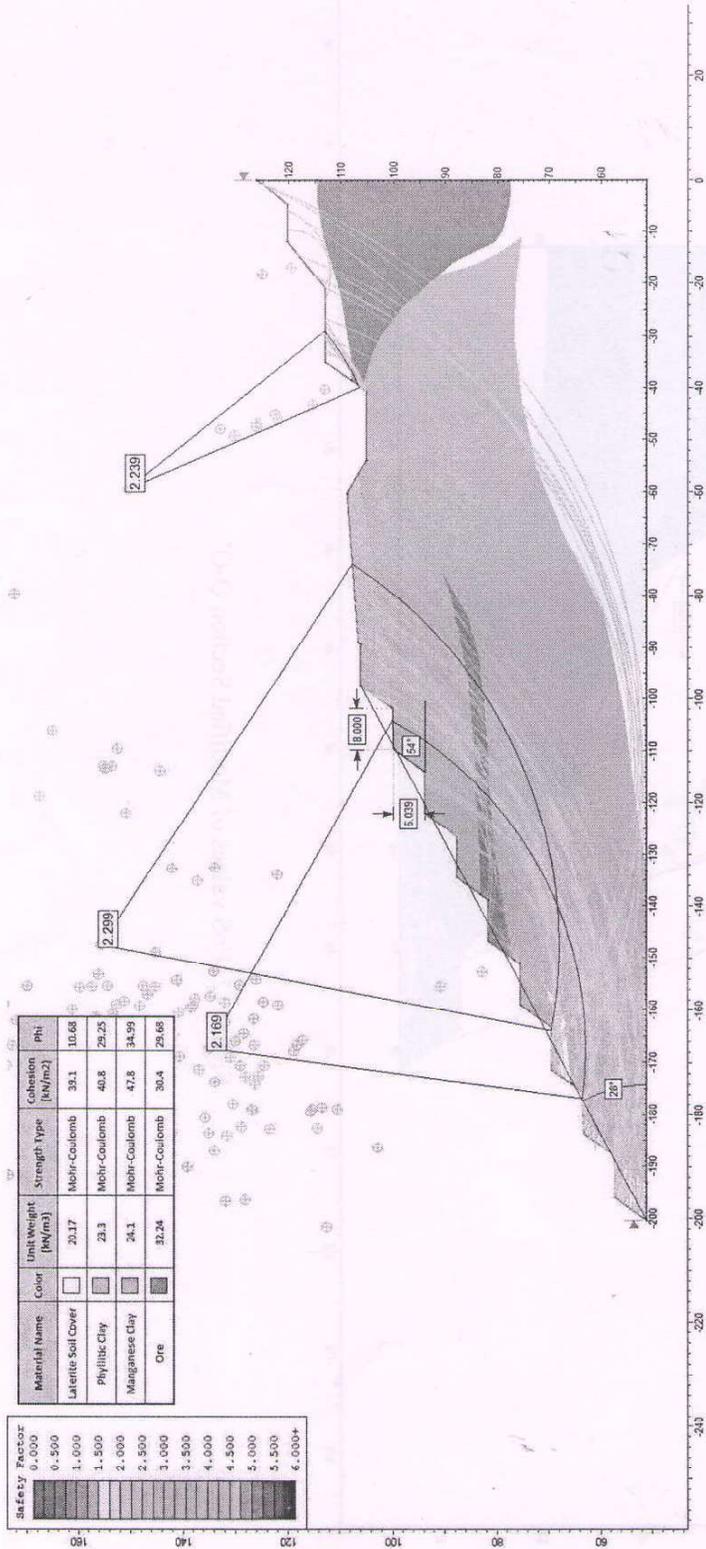


Figure 13: FoS values of Modified Section P-P'



Table 4: Summary of the FoS values of modified sections

Sl No	Existing Section	Minimum FoS	Maximum FoS
1	L-L'	1.365	1.394
2	M-M'	1.283	1.447
3	N-N'	1.377	1.474
4	O-O'	1.325	1.429
5	P-P'	2.169	2.299

The modified slopes and the factor of safety values of individual benches at analyzed sections were between 1.283 to 2.299 and the benches indicate long term stability. The ultimate pit angle is being maintained at 27° and individual bench angle of 54° . The bench height is 6m and bench width is 8m.

The mine boundary to be extended up to 73.84m from the existing mine boundary. The figure 14 shows the schematic diagram of modified ultimate pit of the mine and figure 15 is the surface plan of the mine with proposed mine boundary. The existing depth of the pit is 65.98m and it is proposed for further deepening of the pit by 24.05m from the existing pit limit. Thus, the ultimate pit limit is 90m. With the modified bench parameters, the mine can be safely operated up to the ultimate pit limits and thereby not losing any valuable ore.

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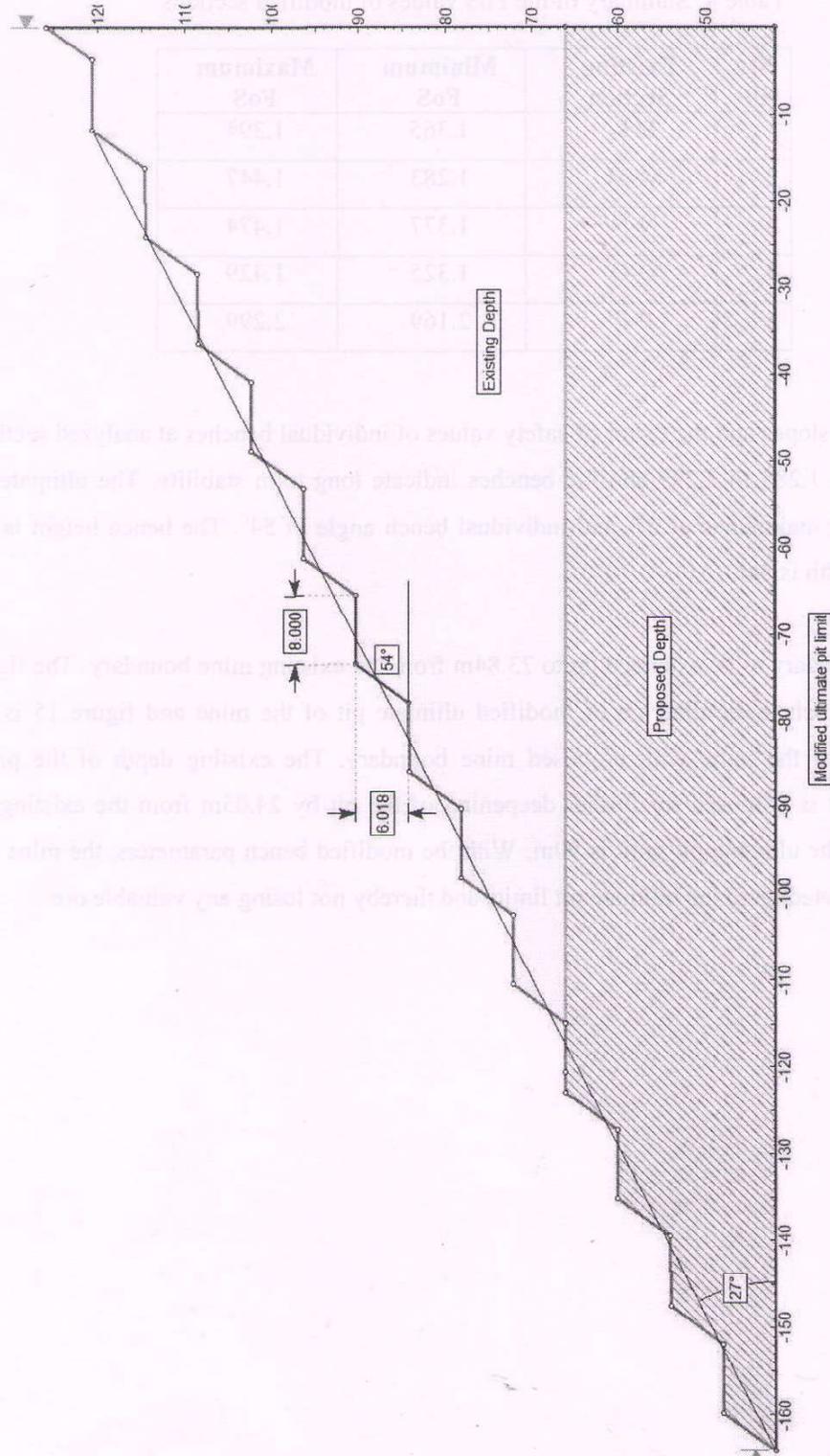


Figure 14: Schematic diagram of the modified ultimate pit

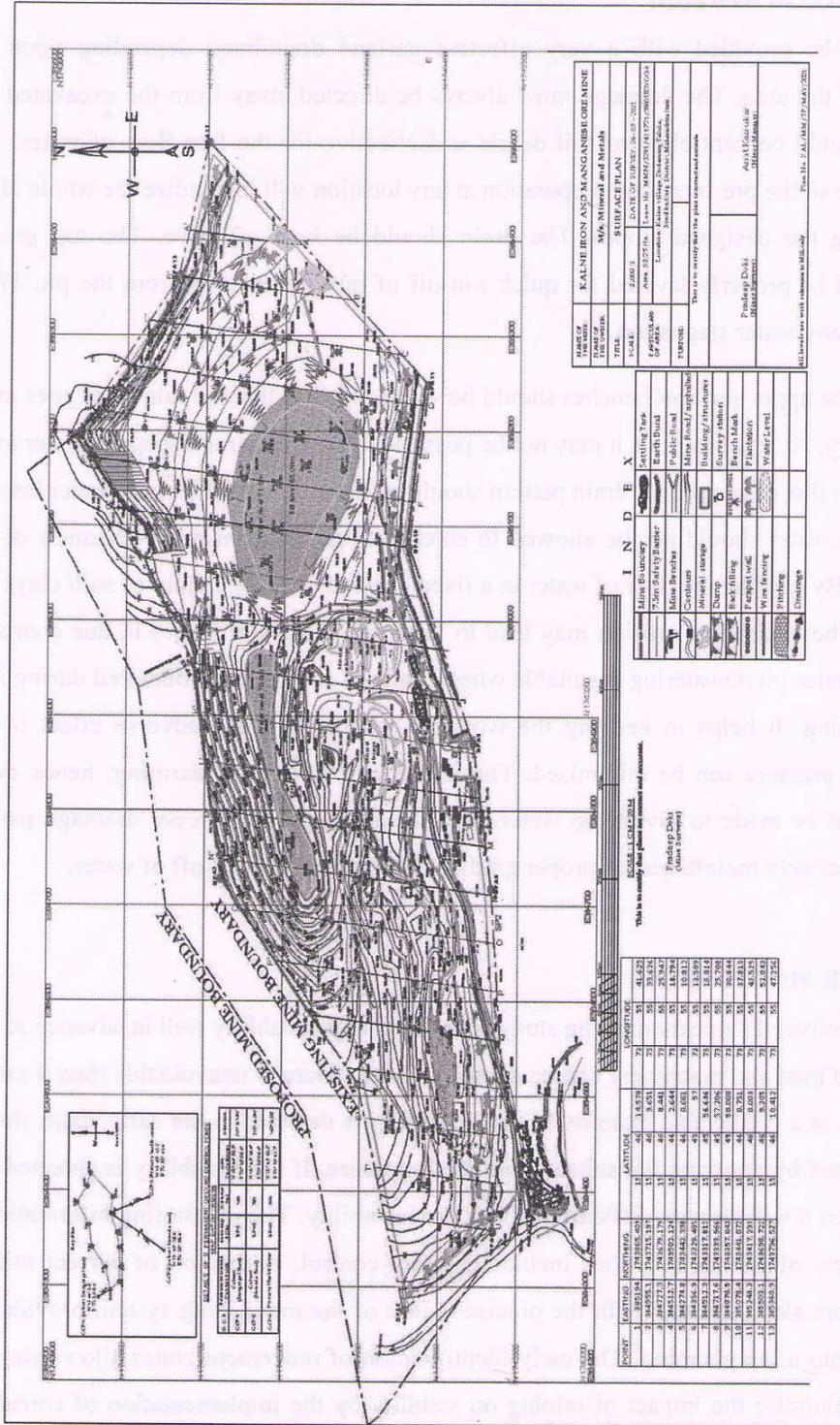


Figure 15: Surface plan of the mine with proposed mine boundary



7.0 DRAINAGE SYSTEM

The pit must be provided with a very effective garland drain/bund depending upon the topography of the area. The drainage must always be directed away from the excavated pit. The drains should be kept clear of soil debris and effective for the free flow of water. The discontinuance of the pre-monsoon preparation at any location will jeopardize the whole effort of maintaining the designed slopes. The drain should be kept effective. The top ground surface should be properly leveled for quick run-off of rain water away from the pit. There should not be any water stagnation.

The slope of the upper surface/ benches should be well graded so that the rainwater goes away from the quarry. At few locations it may not be possible to divert the rain/ seepage water away from the pit, in that case a proper drain pattern should be developed to divert the water into the pit sump. The water should not be allowed to enter into the pit from many channels or left uncontrolled. By guiding the flow of water in a fixed channel erosion/ failure of soil/ clays can be checked. The unchecked erosion may lead to failure in these soil slopes in due course of time. The advance pit dewatering is suitable when confined aquifer is encountered during later stages of mining. It helps in keeping the working benches dry and adverse effect of the ground water pressure can be minimised. The influence of water is alarming; hence every attempt should be made to divert the water away from the pit and proper drainage pattern should be effectively maintained. A proper gradient helps for quick run-off of water.

8.0 SLOPE MONITORING

The main objective of slope monitoring study is to detect any instability well in advance so that any damage to men and machinery can be avoided. If the failure is unavoidable then it can be brought down in a predictable manner. If any instability is detected in the early stage, then it can be stabilised by applying the suitable remedial measure. If the instability is detected at a later stage, then it will be very difficult to check the instability. The monitoring information is used for variety of crucial functions including safety control, evaluation of current mining plans and future slope design. With the precise nature of the monitoring system provides an active input into mine planning. The early identification of movement zones allows steps to be taken to minimise the impact of mining on stability by the implementation of corrective measures and at the same time provides for optimum mineral extraction. The system contrasts



strongly with more common 'passive' systems that frequently only record the occurrence of an event for subsequent post-mortem examination. The active monitoring system permits early and confident decision making by management both for safety purposes and for optimum excavation sequencing. The slope monitoring based on standard surveying techniques have found wide acceptance because of the ability to remotely monitor a wall following the establishment of targets. Use of Total Station techniques along with angular measurements have become most popular because of the perceived advantage of only having to monitor from one location.

The suggested monitoring scheme for the mine is as follows:

- Base station should be located at stable location in opposite side of the monitoring stations. All the monitoring stations should be visible from the base stations.
- The monitoring stations should be located from crest of the zone to the bottom. The base station and monitoring stations should be so located that inter-visibility should be there.
- The gap between the stations can be increased or decreased for clear visibility. It is a general guideline, which may be changed to meet the local requirement.
- The monitoring can be done with the presently available instrument (Total station) with the mine management. The monitoring stations should be constructed about 1m to 2m below from bench top edge or 1m to 2m above from the toe of the bench. The slope monitoring initially may be done departmentally to determine any movement of benches at a vertical interval of 50m and at a horizontal distance of 100m to predict the date of failure in advance for the safety of men and equipment.
- If any deformation observed, the monitoring shall be done once in every day and details shall be sent to a scientific agency for analysis. Based on monitoring information effective stabilization measures need to be taken in the destabilized area.



9.0 CONCLUSIONS & RECOMMENDATIONS

These conclusions are made based on the details provided by the mine management, laboratory testing, analysis etc., This recommendation is made on the fact that the extraction of mining will be carried out by systematic manner for optimum production and concern towards conservation of the mineral with safe working conditions. The slope stability analysis indicates that the benches are stable for quarrying.

- The failed benches have to be leveled properly
- The analysis for the modified benches indicated that the bench angle shall be 27° , the maximum height shall be 6m and width of 8m.
- The modified slopes and the factor of safety values of individual benches at analyzed sections were between 1.283 to 2.299 and the benches indicate long term stability.
- The mine boundary to be extended up to 73m from the existing mine boundary.
- The ultimate pit limit is estimated to be 90m.
- To ensure the safety and to understand the slope movements monitoring shall be carried out.
- The benches need to be properly sloped and no undercutting is permitted to prevent danger from fall of sides.
- Whenever any geological weakness like faults, folds and weathered/loose material etc are encountered during extraction process the same shall be treated before proceeding with further operation.
- These recommendations are valid with well-developed drainage system and controlled blasting. If any observance is made for the occurrence of adverse hydrological condition or the remedial measures are not effective then this slope angle has to be corrected accordingly. The slope monitoring should be done for active/ultimate mine slope to detect any instability well in advance.
- To reduce the ground water pressure, surface drains should be made, and all visible or identified tension cracks should be filled up to restrict the rain water from entering into the slopes.
- The intact strata have to be regularly monitored for movement along the joints if any, using scientific instruments.



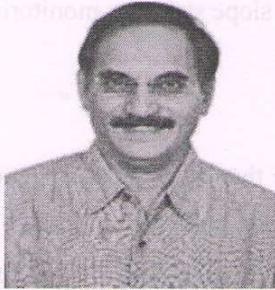
- Training of mine personnel is an immediate requirement so as to enhance the knowledge on safety related to technical aspects such as slope stability, monitoring, environment impacts etc.

ACKNOWLEDGEMENTS

We have great pleasure in expressing our gratitude and sincere thanks to the management of Ms. Minerals & Metals for sponsoring the work to NIRM. We are thankful to all the officers of Kalane iron ore mine for their kind cooperation and hospitality extended to us during the studies and for their support in successful completion of the field studies. We are also thankful to those who have directly and indirectly supported for the successful completion of the field investigations. We are extremely thankful to the Director, NIRM for his valuable advice and technical guidance for successful completion of this project. The services of Shri Victor Royston, Shri. Udayakumar, Shri. Arun Kumar and Shri Vinod Kumar of NIRM is highly acknowledged. We also extend our thanks to all the associated departments of NIRM and in particular CTS, PMC and administration for their support and cooperation.

*****End of Report*****

KEY PERSONNEL

**Dr. H.S. Venkatesh, Director**

Dr. H. S. Venkatesh is a graduate in Mining Engineering from Osmania University and obtained his M. Tech from IT, BHU, Varanasi. He obtained doctorate in Mining Engineering from NITK, Mangalore University. Dr. Venkatesh joined NIRM in the Rock Blasting & Excavation Engineering Department in the year 1990 as Scientist B and is Director of the institute as well as Head, RB&EE Department. Dr. Venkatesh is well versed with opencast and underground blasting operations and has acquired expertise in the area of controlled blasting. He has authored over 65 papers and about 150 research and industry sponsored projects as principal and co-investigator. Dr. Venkatesh is the recipient of the prestigious National Mineral Award, Govt. of India for the year 2004 in Mining Technology. He organized RARE 2016 an International Conference under the aegis of ISRM during November 2016. He is a Fellow of the Institution of Engineers, Member International Society of Explosives Engineers and a member in several professional bodies like MEAI, ISRM, ITA, ISRMTT, MGMI, ISEG, Visfotak etc. He has visited USA, Australia, Singapore and Bhutan. He has been in committees constituted by the State Govt. of Andhra Pradesh, Uttarakhand and Telangana. He also represented NIRM as a member in the "Expert Body" as an expert in Blasting & Tunnelling constituted by MoEF & CC, Govt. of India to assess environmental degradation due to Hydroelectric power projects (existing and under construction) in the river basins of Alaknanda, Bhagirathi and their tributaries.

**Shri A Rajan Babu, Scientist-F & HoD, FIE**

Presently serving as Principal Scientist, Centre for Testing Services - an integrated unit catering to the needs of Rock testing, Rock fracture mechanics, Soil testing, Materials testing - destructive tests on wire ropes, In-situ Non-destructive testing of various vital components of Mine hoisting systems, aerial rope ways, processing units etc and quarrying technology for dimensional stone mining. Head of the Department - Geomechanics and Ground Control department & Officer-in-charge, NIRM, Registered Office, KGF. Obtained Ph.D in Mining Engineering from Einstein International University, New York, USA, 2011 (Through DE). B.Tech (Mining), First class with distinction, Karnataka Regional Engineering College, Surathkal, Mangalore University, Karnataka, (1985-89), Diploma in Mining and Mine Surveying, School of Mines, Kolar Gold Fields, Karnataka, (1982-85), Secured a 2nd rank and Bachelor of Law (LL.B), Kolar Gold Fields, Karnataka (1992-95). Level - II certificate holder from ASNT in Magnetic

particle testing (MPT), Ultrasonic Testing (UT), Visual Testing (VT) and Penetrant Testing (PT). Served as "National Expert" and Consultant for the United Nations Industrial Development Organisation (UNIDO), October 10, 2004, Fellow, Institute of Engineers, 2015, Member, Governing Board of the Stone Crafts Foundation, Ministry of Textiles, Government of India, March 6, 2006, Member, Editorial Board, StonEdge, Journal on Indian dimensional stone industry, Jaipur, January 20, 2007, Member, Stones Sectional Committee, CED 6 and Rock Mechanics Sectional Committee, CED 48, Bureau of Indian Standards, New Delhi, Member, International Society for Rock Mechanics and Tunneling Technology, India.

Shri. Amrith Renaldy, Scientist-E1



Shri. Amrith Renaldy holds BE (Mining) degree from VTU, Karnataka. He joined NIRM on October 2008. He worked as senior research fellow at Department of Mining Engineering, Anna University, Chennai. He is having experience in various S&T and Sponsored Mining Projects involving in Strata Control Studies in both Coal and Metal Mines, GIS and real time kinematics GPS survey, 3D Digital Terrain Modelling, High resolution micro seismic monitoring, base line data generation for EIA and EMP, and Environmental pollution modelling. Currently Shri. Amrith is pursuing PhD from ISM-IIT Dhanbad.

Shri. Sultan Singh Meena, Scientist-E1



Shri. Sultan Singh Meena holds B.Tech (Hons.) Mining degree from IIT Kharagpur. He joined NIRM on October 2008. He has executed various projects related Dimensional Stone quarries, Scientific studies of both Coal and Metal Mines etc., He is having experience in various S&T and Sponsored Mining Projects He's currently the Scientist in charge holding additional responsibility. Currently Shri. Sultan is pursuing PhD from ISM-IIT Dhanbad. He has published various technical papers and visited Norway as part of knowledge sharing.

Shri Bharath Kumar A Y, Scientist-C



Shri Bharath Kumar A Y is a graduate in Mining Engineering from NITK, Surathkal and currently pursuing his Master's from Centre of Disaster Mitigation & Management (CDMM), VIT. He worked as Assistant Manager (Mining), in an underground mine of M/s. Coal India Limited. He joined NIRM in the year 2015. His expertise lies in application of rock mechanics in coal and non-coal mines. He has executed various projects related Dimensional Stone quarries as well. He has published various technical papers. He is a member of IEI, MEAI and ASCI.

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National Institute of Rock Mechanics

Disclaimer

Being a Government of India research Institute, NIRM will not accept any kind of penalty or liquidity conditions towards the projects executed by it. The projects undertaken by it are either for scientific research or advisory in nature, and NIRM cannot enter into any contractual obligations. Performance Guarantee / Bank Guarantee / Warranty and other similar conditions are not applicable to NIRM works.

NIRM studies are based on investigations within a limited area of interest, on samples collected from a few sites, and on the information provided by the project authorities. It is not possible for NIRM to carry out exhaustive investigations in the given time period. Within these limitations, a number of assumptions may have to be made during the analysis. By the very nature of the ground conditions, there may be hidden slips and geological surprises within the rock mass which could not be anticipated or presumed. NIRM is not responsible for the authenticity of the input data provided to it by other organizations. Further, the day-to-day activities at the project site will neither be under NIRM control nor it is feasible.

In view of the above, NIRM will in no way be responsible for proper implementation of its recommendations. The authors of NIRM reports, and NIRM in general, assume no responsibility for any untoward incident which might occur in the course of implementation of the recommendations of the reports, nor any liability with respect to any financial claims, damages or losses that may arise from the use of the results of the studies carried out by NIRM.

NIRM reports are only for a guidance to the project management, and the management has to decide on all other safety and operational aspects during the actual execution.

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NIRM reports of investigations are classified as confidential, and are meant only for the internal use of the project authorities to whom they are submitted. The reports, in full or part, can neither be quoted nor published anywhere by anybody other than the investigators. They should not be communicated / circulated to agencies other than the concerned government departments. However, as the studies are based on the investigations carried out by NIRM, NIRM reserves the right to publish the results of the research for the larger benefit of scientific community and the industry.



NIRM

is the only institution in south Asia exclusively devoted to research in rock mechanics. Over a period of last 25 years, the institute has the privilege to provide its expertise to various central, state government agencies and public-sector units in the field of mining, hydroelectric projects, nuclear power projects, oil and gas sector and various infrastructure project authorities including rail, road, airports, hospital etc. The Institute has been developed as a Centre of Excellence for Rock Engineering, with the following broad areas of activities:

- **Design of mine workings for improved safety and productivity**
- **Design of rock excavations, support systems for safety and stability**
- **Optimal site characterisation for strategic constructions**
- **Instrumentation and monitoring for ensuring stability of excavations**
- **In-situ and laboratory-based tests as per ISRM standards**
- **Rock deformability Characteristics**
- **Information dissemination by training programs and short-term courses**

Apart from these activities, the Institute also offers facilities for postgraduate and doctoral research in applied rock mechanics. The high-quality services provided by NIRM have found wide acceptance in the industry. With modern equipment and a coherent team of experienced and dedicated scientists, NIRM combines research activities and consulting services to provide solutions for a wide range of rock engineering problems. The sphere of NIRM activities comprises the following eminent scientific departments with a specialist team for each:

- Engineering Geology
- Engineering Geophysics
- Engineering Seismology
- Geotechnical Engineering
- Numerical Modelling
- Geomechanics and Ground Control
- Rock Blasting & Excavation Engineering
- Testing Services
- Seismotectonics

The key to our success lies in "Excellence through Innovation"



NATIONAL INSTITUTE OF ROCK MECHANICS

(An Autonomous Research Institute under Ministry of Mines, Govt. of India)

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MINERALS & METALS

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At Post Kalane, Taluka Dodamarg, Dist. Sindhudurg, Maharashtra.

MPCB
Annexure
R-1511

दिनांक: ३० ऑक्टोबर २०२०

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प्रति,

जिल्हा खनिकर्म अधिकारी,

जिल्हाधिकारी कार्यालय,

ओरोस सिंधुदुर्ग.

विषय :- आपल्या खालील संदर्भित पत्रास अनुसरून केलेल्या कार्यवाही बाबत माहिती देणे बाबत.

संदर्भ :- आपले दिनांक १६.१०.२०२० रोजीचे पत्र क्र. COLL MIN / २८६५.

महाशय,

दिनांक २१.१०.२०२० रोजी आपण व आपल्या सोबत महाराष्ट्र प्रदूषण नियंत्रण मंडळाचे अधिकारी, तसेच गावांचे सरपंच व इतर ग्रामपंचायत सदस्य, शासकीय अधिकारी यांनी केलेल्या पाहणी वेळी असे निदर्शनास आले होते कि आमच्या खाणी पट्ट्या लगत नैसर्गिक पाण्याचा स्रोत निर्माण झालेला असून त्याचे पाणी कळणे नदी मध्ये जाऊन मिळत होते.

या बाबत आपण व महाराष्ट्र प्रदूषण नियंत्रण मंडळाचे अधिकारी यांनी दिलेल्या सूचनांस अनुसरून आमच्याकडून प्रतिबंधात्मक उपाय योजना करण्यात आल्या असून त्यामुळे कळणे नदी पात्रात मिसळणारा पाण्याचा स्रोत ३० ऑक्टोबर २०२० रोजी बंद झालेला आहे.

सदरची उपाय योजना करत असताना आमच्या सोबत कळणे गावांचे सरपंच व उपसरपंच, ग्रामसेवक, तंटामुक्ती अध्यक्ष, ग्रामपंचायत सदस्य, आजी माजी पदाधिकारी व गावातील इतर ग्रामस्थांना विश्वासात घेऊन त्यांनी दिलेल्या सूचनांचे पालन करून उपाय योजना केलेली आहे.

कळावे.



Mines Manager
Kalane Iron Ore Mine

प्रत माहिती साठी.

1. प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, रत्नागिरी.
2. उप प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, कोल्हापूर.
3. प्राथमिक आरोग्य केंद्र, मोरगाव.
4. मा. सरपंच, ग्रामपंचायत कळणे भिकेकोनाळ.

Translated Copy of "R-16"**M/S. MINERALS AND METALS****AT. POST KALANE, TALUKA, DODAMARG, DIST. SINDHUDURG, DIST SINDHUDURG.**

Date: 30/10/2020

TO,

The District Mining Officer,

District Sindhudurg.

Sub: Submission of action taken on your below referred letter.

Reference: Your later dated 16/10/2020 bearing letter no. COLL MIN / 2865.

Dear Sir,

During your site visit on 21.10.2020 along with MPCB officers, Sarpanch Kalane village panchayat, other panchayat members it is observed that natural water source is generated nearby our mining lease area, and said water is flowing towards the the kalane village river.

As per the instructions given by your office and from the MPCB officer's we have taken necessary action to stop the meeting of water from natural source to Kalane river and accordingly on 30.10.2020 it is completely stopped.

During conducting all these activities, we have followed the instructions given by Sarpanch Kalane village panchayat, Dy. Sarpanch, Secretary Village Panchayat, Chairman Tanta Mukti Committee and other ex-panchayat members, and accordingly completed the work.

Yours Truly,

For Minerals and Metals,

S/d

Mines Manager

TRUE COPY



ADVOCATE FOR RESPONDENT NO.6



महाराष्ट्र शासन

जिल्हा आपत्ती व्यवस्थापन प्राधिकरण,

जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, सिंधुदुर्ग

मुख्य प्रशासकीय इमारत, पहिला मजला, सामान्य शाखा, ओरोस, सिंधुदुर्गनगरी- ४१६८१२

क्रमांक- जि.आ.व्य.प्रा./कळणे खाण/८/२०२१,

दिनांक- ०२/०८/२०२१

वाचले- (१) आपत्ती व्यवस्थापन अधिनियम, २००५

(२) तहसिलदार दोडामार्ग यांचेकडील पत्र क्र. नै.आपत्ती/व्य.क.मा./०७/२०२१, दि. २९/०७/२०२१

(३) कंपनीचे संचालक व व्यवस्थापक यांना कळविलेबाबत, या कार्यालयाकडील पत्र क्र. खनिज/डेस्क-१७ प्रमुख खनिज/कळणे माईन्स/दुर्घटना/२०२१-२२/३७९५, दि. २९/०७/२०२१

(४) उपविभागीय अधिकारी, सावंतवाडी यांचेकडील पत्र क्र. जबाबी कळणे माईन्स/दुर्घटना/ अहवाल/ २०२१, दि. ०१/०८/२०२१

विषय- आपणास मंजूर असलेल्या मौजे कळणे (ता.दोडामार्ग) जि.सिंधुदुर्ग येथील ३२.२५ हे.आर. क्षेत्रावरील खाणपट्ट्यामध्ये दि. २९/०७/२०२१ रोजी झालेल्या दुर्घटनेच्या पार्श्वभूमिवर खाणपट्ट्यातील खाणकाम तात्काळ थांबविण्याबाबत.

आदेश

ज्याअर्थी, उक्त संदर्भिय क्र. २ च्या पत्रान्वये तहसिलदार दोडामार्ग यांनी कळविलेनुसार दि. २९/०७/२०२१ रोजी सकाळी ८.०० ते ८.३० वा मौजे कळणे, ता.दोडामार्ग येथील आपणास मंजूर असलेल्या प्रमुख खनिज (Iron Ore) खाणपट्ट्यातून पाण्याचा विसर्ग मोठ्या प्रमाणावर होवून, २० ते २५ कुटुंबाच्या घरांमध्ये पाणी गेलेले असून, शेतीचे व बागायतीचे नुकसान झालेले आहे.

ज्याअर्थी, उक्त संदर्भ क्र. ३ अन्वये जिल्हा खनिकर्म अधिकारी, सिंधुदुर्ग यांनी कळविलेनुसार सदर दुर्घटना झालेल्या ठिकाणची प्रत्यक्ष पाहणी केली असता, आपणास मंजूर असलेल्या खाणपट्ट्याच्या उत्तरेकडील बाजूस असलेल्या डोंगराचा काही भाग व बेंचेस, पाणी भरलेल्या खड्ड्यामध्ये पडले. त्यामुळे खड्ड्यातील पाणी मोठ्या प्रमाणावर बाहेर फेकले गेले व त्यामुळे सदर खड्ड्यास असलेला बांध फुटून पाणी दुस-या खड्ड्यामध्ये आले. त्यामुळे पाण्याच्या अतिरिक्त दबावामुळे खाणीच्या दक्षिणेकडील बांध फुटला व त्यातील माती मिश्रीत पाणी मोठ्या प्रमाणात गावाच्या दिशेने प्रवाहित झाले. सदरचे पाणी हे गावातील स्थानिकांच्या घरांमध्ये, शेतामध्ये व बागायतींमध्ये शिरले. सदर पाण्याचा प्रवाह हा मोठ्या प्रमाणावर असल्यामुळे गावातील स्थानिकांच्या घरांचे, शेतीचे व बागायतींचे व प्रापंचिक साहित्याचे नुकसान झाले आहे.

त्याअनुषंगाने आपणास तात्काळ सदर खाणपट्ट्यातून उत्खनन व वाहतूक बंद करणेबाबत कळवून, खाणीच्या आणि खाणक्षेत्रामध्ये सुरक्षिततेच्या दृष्टीकोनातून आवश्यक उपाययोजना तात्काळ हाती घेण्यात याव्यात असे कळविलेले आहे.

ज्याअर्थी, उक्त संदर्भ क्र. ४ अन्वये उपविभागीय अधिकारी, सावंतवाडी यांनी सादर केलेल्या अहवानुसार सदर घटनेमुळे प्राथमिक पाहणीनुसार एकूण १४ घरे/ गोठे यांचे एकूण रक्कम रु. १४,००,०००/- (अक्षरी रक्कम रु. चौदा लाख) आणि भातशेती, नांगली बागायती अंदाजे ३० हेक्टर क्षेत्राचे सर्वेक्षण व पंचनामे करण्याचे काम कृषी विभागामार्फत सुरू असल्याचे कळविले आहे.

ज्याअर्थी, आपत्ती व्यवस्थापन अधिनियम, २००९ चे कलम ३० मधील पोटकलम (iii) व (v) अन्वये जिल्हाधिकारी तथा अध्यक्ष, जिल्हा आपत्ती व्यवस्थापन प्राधिकरण यांना जिल्ह्यातील आपत्ती प्रवण भाग ओळखून सदर ठिकाणी आपत्तीस प्रतिबंध करण्यासाठी आणि आपत्तीची तिव्रता कमी करण्यासाठी संबंधित विभागाने आवश्यक त्या उपाययोजना केलेल्या आहेत अगर कसे याची खात्री करणे तसेच अशा आपत्तीस प्रतिबंध करण्याच्या उपाययोजना संबंधित विभागाकडून केल्या गेल्या नसतील तर त्याअनुषंगाने संबंधित विभागाला आवश्यक ते निर्देश देणे व आपत्तीची तिव्रता कमी करण्यासाठी आवश्यक त्या उपाययोजना त्वरीत अंमलात आणण्याचे आदेश देण्याचे अधिकार प्राप्त झालेले आहेत.

त्याअर्थी, वरील वस्तुस्थितीचा विचार करता, सद्यस्थितीत पावसाळी हंगाम चालू असल्याने, अतिवृष्टी, ढगफुटी इ. मुळे खाणपट्ट्यात पुनश्चः बंधारा फुटणे, भूस्खलन होणे इ.ची पुनरावृत्ती होवून खाणीमधील भाग पाण्याने व गाळाने भरलेल्या खड्यांमध्ये पडून जिवीत व वित्तहानी होण्याची शक्यता याचा विचार करता, मी जिल्हाधिकारी सिंधुदुर्ग तथा अध्यक्ष, जिल्हा आपत्ती व्यवस्थापन प्राधिकरण, सिंधुदुर्ग वर नमूद केलेप्रमाणे मला प्राप्त झालेल्या अधिकारान्वये, आपल्या खाणपट्ट्यातील खाणकाम व खनिजाची वाहतूक (Mining activities) या कार्यालयाकडील पुढील आदेश प्राप्त होईपर्यंत तात्काळ बंद करण्याचे अणि खाण सुरक्षा निर्देशालय, प्रादेशिक कार्यालय, गोवा यांचे निर्देशानुसार आवश्यक त्या उपाययोजना हाती घेणेबाबत आदेशित करित आहे.



(के. मंजुलक्ष्मी)

जिल्हाधिकारी तथा अध्यक्ष जिल्हा आपत्ती
व्यवस्थापन प्राधिकरण, सिंधुदुर्ग

प्रति,

(१) मे. मिनरल्स अँड मेटल्स, करिता डायरेक्टर श्री. संदीप श्रीवास्तव, रा. ३४ 'आशुतोष, नेपेनसिया रोड, मुंबई व व्यवस्थापक/ माईन्स मॅनेजर, कळणे माईन, ता.दोडामार्ग, जि.सिंधुदुर्ग यांना अनुपालनार्थ.

प्रत-

- (२) मा. विभागीय आयुक्त, कोकण विभाग, सी.बी.डी., बेलापूर, नवी मुंबई यांना माहितीस्तव सादर.
- (३) मा. अवर सचिव, उद्योग, उर्जा व कामगार विभाग, महाराष्ट्र शासन, मंत्रालय, मुंबई यांना माहितीस्तव सादर.
- (३) संचालक, भूविज्ञान आणि खनिकर्म संचालनालय, महाराष्ट्र शासन, खनिज भवन, सिमेंट रोड, नागपूर यांना माहितीस्तव सादर.
- (४) उपसंचालक, भूविज्ञान आणि खनिकर्म संचालनालय, महाराष्ट्र शासन, प्रादेशिक कार्यालय, नागळा पार्क, कोल्हापूर यांना माहितीस्तव सादर.
- (५) जिल्हा खनिकर्म अधिकारी, सिंधुदुर्ग (खनिकर्म शाखा), जिल्हाधिकारी कार्यालय, सिंधुदुर्ग यांना माहिती तथा पुढील कार्यवाहिस्तव.

(के. मंजुलक्ष्मी)

जिल्हाधिकारी तथा अध्यक्ष जिल्हा आपत्ती
व्यवस्थापन प्राधिकरण, सिंधुदुर्ग

Translated copy of Annexure "R-17"

Government of Maharashtra

District Disaster Management Authority

District Collector and District Magistrate Office, Sindhudurg

Main Administrative Building, First Floor, General Department,

Oross, Sindhudurg – 416812

No. : D.D.M.B./Kalane Mine/8/2021

Date 02.08.2021

Read:-

1. Disaster Management Act, 2005
2. Letter of Tahsildar Dodamarg bearing No. Natural Disaster/V. No/07/2021,dt.29/07/2021.
3. Letter of this Office bearing No. Khani/Desk-17/Pramu.Khanij/Kalane Mines Durghatana/2021-22/3795dt.29/07/2021, marked to Director and Mines Manger of Minerals and Metals.
4. Letter of Sub Divisional Officer (Revenue) Sawantwadi No. Jababi/ Kalane Mine/ Durghatana/Report/ 2021, dt.01.08.2021.

down and water accumulated inside the old pit spread towards the residential area and damage was caused to some houses, house hold properties and agricultural farm.

Due to the incident, you are directed to stop mining and transportation activities immediately and to take immediate action to restore the safety measures at mining lease.

The Sub Divisional Officer, Sawantwadi through his letter as referred at no.4, submitted his primary report stating total 14 houses were damaged and approximately Rs.14,00,000/-collectively loss is caused to house properties and around 30 Hectares of agricultural area of paddy, Nagli crops and cashew trees was damaged and accordingly panchnama has been started by agricultural department.

As per section 30, sub section (iv) &(v) of Disaster Management Act 2005, The District Collector being the Chairperson of District Disaster Management Authority having powers to identify disaster prone zone and to avoid any further disaster or to reduce the risk of disaster can orders to respective departments to take necessary actions

to reduce or avoid disaster and to verify whether such action is taken by the respective departments.

Considering the ongoing monsoon season the possibility of loss of finance and life by falling in the pits filled with water and sludge in the mine as there may be again possibility of land sliding, breaking of dam, cloud bursting etc. in the mining area due to heavy rain, rainstorm etc. as rainy season continues on the background of accident took place on 29.07.2021 in the Iron ore mining area situated on area admeasuring 32.25 (H.A.) at Village Kalane, (Tal. Dodamarg), Dist. Sindhudurg, pursuant to order referred above at reference No.1, the mining and mining activities in the said mining lease has been ordered to stop immediately and take work of making necessary arrangement in hand to avoid the situation of accident as earlier by making necessary arrangement in view of safety.

Sd/-

(K. Manjulaxmi)

District Collector and Chairperson
District Disaster Management Authority,
Sindhudurg

To,

1. For M/s. Minerals and Metals, Director Shri Sandip Shrivastav, r/at 34, 'Ashutosh Nepeansea Road, Mumbai and Manager/Mines Manager, Kalane Mine, Tal. Didamarg, Dist. Sindhudurg for compliance.
2. Submitted to Resp. Divisional Commissioner, Konkan Division, C.B.D. Belapur, Navi Mumbai for information.
3. Submitted to Resp. Under Secretary, Industry, Energy and Labour Department, Government of Maharashtra, Mantralay, Mumbai for information.
4. Submitted to Director, Directorate of Geology and Mines, Government of Maharashtra, Khanij Bhavan, Cement Road, Nagpur for information.
5. Submitted to Dy. Director, Directorate of Geology and Mines, Government of Maharashtra, Regional Office, Nagala Park, Kolhapur for information
6. District Mining Officer, Sindhudurg (Mining Branch), Collector, Office, Sindhudurg for information and further action.

Sd/-

(K. Manjulaxmi)

District Collector and Chairperson
District Disaster Management Authority,
Sindhudurg

B8h
True copy



BY E-MAIL / REGISTERED A/D

भारत सरकार/Government of India

खान मंत्रालय/Ministry of Mines

भारतीय खान ब्यूरो/Indian Bureau of Mines

क्षेत्रीय खान नियंत्रक, गोवा का कार्यालय/Office of the RCOM, Goa



Phone No.: (0832)-2741757
 Fax No. : (0832)-2741758
 E-mail : ro.goa@ibm.gov.in

Opp. R.T.O. Office,
 P.O. FATORDA – 403 602,
 MARGAO - GOA.

File No. MAH/SDG/Fe-46/Goa Vol.I

Date : 11th February, 2022

Mine Code : 30MSH28029

To,

Mr. Sandeep Shrivastava,
 Partner & Nominated Owner,
 Kalne Iron & Mn. Ore Mine,
 M/s. Minerals & Metals,
 34, Ashutosh, Napaen Sea Road,
 Mumbai - 400 036

✓ Mr. Manoj Thakur, Mines Agent,
 Kalne Iron & Mn. Ore Mine,
 M/s Minerals & Metals,
 Village & P.O.-Kalane,
 Taluka - Dodamarg
 District - Sindhudurg,
 Maharashtra - 416511.

Sub: *Revocation of Order of Suspension of Mining Operations* under Rule 11(2) of Mineral Conservation and Development Rules, 2017 (MCDR' 2017) in respect of Kalne Iron & Manganese Ore Mine, Lessee- Minerals & Metals, over an area of 32.25 ha. situated in Kalne Village, Dodamarg Taluka, Sindhudurga District of Maharashtra State.

Ref: (i) This office violation letter of even number dated 26.07.2021
 (ii) Your letter no. Nil dated 02.09.2021
 (iii) This office showcause notice vide letter of even number dated 08.09.2021
 (iv) Your letter no. Nil dated 17.09.2021
 (v) This office order of suspension of mining operations vide letter of even number dated 04.10.2021.
 (vi) Your reply with compliance status submitted vide your letter no. Nil dated 21.01.2022.

Sir,

Please refer to the Order of Suspension of mining operations issued to you vide this office letter of even number dated 04.10.2021 in respect of your above mine. Through the aforesaid order, you were directed to suspend all the mining operations under Rule 11(2) of MCDR'2017 for non-compliance of Rule 11(1) of Mineral Conservation & Development Rules, 2017 (MCDR'2017).

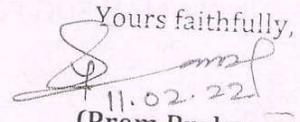
...2/-

:: 2 ::

Vide your letter referred at sl.no. (vi) addressed to this office, you have submitted compliance status of rule violated and requested to revoke the order of suspension of mining operations. The said request and the compliance status as submitted by you have been duly examined by this office and verified at the mine site on 01.02.2022 and found that you have rectified violation of Rule 11(1) of Mineral Conservation & Development Rules, 2017 (MCDR'2017).

In view of above and based on the compliance status, I am reasonably satisfied with the compliance of 11(1) of Mineral Conservation & Development Rules, 2017 (MCDR'2017) and hereby *revoke the order of suspension of Mining Operation with immediate effect.*

Yours faithfully,

11.02.22
(Prem Prakash)

Deputy Controller of Mines & Officer Incharge
Indian Bureau of Mines, Goa

Copy forwarded for information & necessary action to :-

- 1) The Director, Directorate of Geology & Mining, Government of Maharashtra, "Khanij Bhawan", Plot No. 27, Shivaji Nagar, Cement Road, NAGPUR- 440010.
- 2) The District Mining Officer, Collector Office, Sindhudurgnagari, District-Sindhudurg, Maharashtra State.
- 3) The District Collector, Collector Office, Sindhudurgnagari, District-Sindhudurg, Maharashtra State.
- 4) The Director, Directorate of Mines Safety, Goa Region, Fatorda - Goa 403602.

(Prem Prakash)
Deputy Controller of Mines & Officer Incharge
Indian Bureau of Mines, Goa



महाराष्ट्र शासन

जिल्हा आपत्ती व्यवस्थापन प्राधिकरण,

जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, सिंधुदुर्ग

मुख्य प्रशासकीय इमारत, पहिला मजला, सामान्य शाखा, ओरोस, सिंधुदुर्गनगरी- ४१६८१२

क्रमांक- जि.आ.व्य.प्रा./कळणे खाण/३/२०२१,

दिनांक- ४/४/२०२२

- वाचने- (१) या कार्यालयाकडील आपत्ती व्यवस्थापन कायदा अधिनियम, २००५ अन्वये खाणकामास स्थगिती देण्याबाबत दि. ०२/०८/२०२१ रोजीचे आदेश.
- (२) मे. मिनरल्स अँड मेटल्स, कळणे, दोडामार्ग यांचेकडील दि. ११/०२/२०२२ रोजीचे खाणकाम पुनःश्च चालू करण्याबाबतचे मागणी पत्र.
- (३) जिल्हा खनिकर्म कार्यालय, सिंधुदुर्ग यांचेकडील पत्र क्र. खनि/डेस्क-१७/प्रमु.खनिज/कळणे माईन्स/दुर्घटना/स्थगिती/२०२१-२२/१३०, दि. १६/०२/२०२२
- (४) महाराष्ट्र शासन, उद्योग, उर्जा व कामगार विभाग, मंत्रालय, मुंबई यांचेकडील पत्र क्र. एमएनजी-०२२२/ प्र.क्र.४३/उद्योग-९३, दि. १४/०३/२०२२

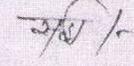
आदेश

दि. २१/०७/२०२१ रोजी मौजे कळणे, (ता.दोडामार्ग), जि.सिंधुदुर्ग येथील ३२.२५ हे.आर. क्षेत्रावरील लोहखनिज खाणपट्ट्यामध्ये घडलेल्या दुर्घटनेच्या पार्श्वभूमीवर दुर्घटनेच्या दरम्यान, पावसाळी हंगाम चालू असल्याने, अतिवृष्टी, दगफुटी इ. मुळे खाणपट्ट्यात पुनःश्च: बंधारा फुटणे, भूस्खलन होणे इ.ची पुनरावृत्ती होवून खाणीमधील भाग पाण्याने व गाळाने भरलेल्या खड्यांमध्ये पडून जिवीत व वित्तहानी होण्याची शक्यता याचा विचार करता, उक्त संदर्भिय क्र. ०१ अन्वये, सदर खाणपट्ट्यातील खाणकाम व खनिजाची वाहतूक (Mining activities) या कार्यालयाकडील पुढील आदेश प्राप्त होईपर्यंत तात्काळ बंद करण्याचे आणि आवश्यक त्या उपाययोजना हाती घेणेबाबत आदेशित करण्यात आले होते.

उक्त नमुद लोहखनिज खाणपट्ट्यामध्ये दि. २१/०७/२०२१ रोजी झालेल्या दुर्घटनेच्या अनुषंगाने उक्त संदर्भ क्र. ०१ अन्वये दिलेला स्थगिती आदेश रद्द करून, सदर खाणपट्ट्यातून पुनःश्च खाणकाम करण्यास उक्त संदर्भ क्र. ०२ नुसार खाणपट्टाधारक यांनी परवानगी मागीतलेली होती व त्यासोबत मा. खाण उपनियंत्रक, भारतीय खाण ब्युरो, गोवा यांनी खाणपट्ट्यातील कामकाजास दिलेली स्थगिती उठविलेबाबतचे दि. ११/०२/२०२२ रोजीचे आदेश जोडण्यात आले होते.

त्याअनुषंगाने सदर खाणकाम करण्याबाबतचा मागणी प्रस्ताव उक्त संदर्भ क्र. ०३ अन्वये शासनास सादर करण्यात आला होता. त्याअनुषंगाने उक्त संदर्भ क्र. ०४ चे शासनाकडील पत्रान्वये "आपत्ती व्यवस्थापन कायदा, २००५ चे कलम ३०(२) मधील पोटकलम (iii) व (v) मधील तरतुदी विचारात घेता भविष्यात अशा प्रकारची आपत्ती घडू नये या प्रयोजनार्थ आवश्यक त्या प्रतिबंधात्मक उपाययोजना करण्याबाबत दिलेल्या निर्देशानुसार खाणपट्टाधारकाने आवश्यक त्या उपाययोजना करून भारतीय खाण ब्युरो, गोवा (IBM) यांना दि. २१/०१/२०२२ रोजीचे पत्रान्वये अवगत केले असल्याचे दिसून येते. सदर पत्रास अनुसरून भारतीय खाण ब्युरो, गोवा यांच्या अधिका-यांनी दि. ०१/०२/२०२२ रोजी खाणपट्ट्याच्या ठिकाणी जावून प्रत्यक्ष पाहणीअंती आपण खाणपट्टाधारकांनी केलेल्या उपाययोजना समाधानकारक असल्याचा निष्कर्ष नोंदवून भारतीय खाण ब्युरो यांच्या दि. ०४/१०/२०२१ रोजीच्या पत्राद्वारे देण्यात आलेले खाणपट्टा बंद करण्याचे आदेश दि. ११/०२/२०२२ च्या आदेशान्वये रद्द केले. सबब भारतीय खाण ब्युरो, गोवा यांचे सदरहू आदेश विचारात घेता आपत्ती व्यवस्थापन कायदा, २००५ मधील तरतुदीनुसार प्रस्तुत खाणपट्ट्यावरील स्थगिती रद्द करण्याच्या अनुषंगाने पुढील आवश्यक ती कार्यवाही करण्याचे निर्देश देण्यात आलेले आहेत.

त्याअर्थी, सदयस्थितीमध्ये मौजे कळणे, (ता.दोडामार्ग), जि.सिंधुदुर्ग येथील ३२.२५ हे.आर. क्षेत्रावरील खाणपट्ट्यामधील लोहखनिज निर्गतीकामी भारतीय खाण ब्यूरो यांनी खाणपट्टा स्थगितीवेळी सुचविलेल्या सुधारणा (Rectification) पूर्ण करण्याच्या निर्देशास अधिन राहून आणि येणारा पावसाळ हंगाम याचा विचार करून, खाणीतील सुरक्षिततेच्या दृष्टीकोनातून आवश्यक त्या उपाययोजना हाती घेवून पुनःश्च आपत्तीसारखी परिस्थिती उद्भवणार नाही याची दक्षता घेण्याच्या अटीस अधिन राहून, उक्त संदर्भ क्र. ०१ अन्वये देण्यात आलेली स्थगिती उठविण्यात येत आहे.

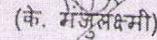


(के. मंजुलक्ष्मी)

जिल्हाधिकारी तथा अध्यक्ष जिल्हा आपत्ती
व्यवस्थापन प्राधिकरण, सिंधुदुर्ग

प्रति,

- (१) मे. मिनरल्स अँड मेटल्स, करिंता डायरेक्टर श्री. संदीप श्रीवास्तव, रा. ३४ 'आशुतोष, नेपेनरिया रोड, मुंबई व व्यवस्थापक/ माईन्स मॅनेजर, कळणे माईन, ता.दोडामार्ग, जि.सिंधुदुर्ग यांना अनुपालनार्थ.
- (२) मा. खाण उपनियंत्रक, भारतीय खाण ब्यूरो, भारत सरकार, फातोर्डा, मडगांव-गोवा यांना माहितीस्तव व आवश्यक त्या कार्यवाहीस्तव सविनय सादर.
- (३) मा. संचालक, खाण सुरक्षा निर्देशालय, प्रादेशिक कार्यालय, गोवा यांना माहितीस्तव व आवश्यक त्या कार्यवाहीस्तव सविनय सादर.
- (४) मा. विभागीय आयुक्त, कोकण विभाग, सी.बी.डी., बेलापूर, नवी मुंबई यांना माहितीस्तव सादर.
- (५) मा. अवर सचिव, उद्योग, उर्जा व कामगार विभाग, महाराष्ट्र शासन, मंत्रालय, मुंबई यांना माहितीस्तव सादर.
- (६) संचालक, भूविज्ञान आणि खनिकर्म संचालनालय, महाराष्ट्र शासन, खनिज भवन, सिमेंट रोड, नागपूर यांना माहितीस्तव सादर.
- (७) महाराष्ट्र प्रदूषण नियंत्रण मंडळ, प्रादेशिक कार्यालय, जिल्हाधिकारी कार्यालय, रत्नागिरी यांना माहितीस्तव सादर.
- (८) उपसंचालक, भूविज्ञान आणि खनिकर्म संचालनालय, महाराष्ट्र शासन, प्रादेशिक कार्यालय, नागाळा पार्क, कोल्हापूर यांना माहितीस्तव सादर.
- (९) जिल्हा खनिकर्म अधिकारी, सिंधुदुर्ग (खनिकर्म शाखा), जिल्हाधिकारी कार्यालय, सिंधुदुर्ग यांना माहिती तथा पुढील कार्यवाहीस्तव.



(के. मंजुलक्ष्मी)

जिल्हाधिकारी तथा अध्यक्ष जिल्हा आपत्ती
व्यवस्थापन प्राधिकरण, सिंधुदुर्ग

Translated copy of Annexure "R-19"

Government of Maharashtra

District Disaster Management Authority

District Collector and District Magistrate Office, Sindhudurg

Main Administrative Building, First Floor, General Department,

Oros, Sindhudurg – 416812

No. : D.D.M.B./Kalane Mine/3/2021

Date:04.04.2022

Read:-

1. Order dated 02.08.2021 from this office for grating stay to the mining work under Disaster Management Act, 2005
2. Request Letter from M/s. Minerals and Metals Kalane, Dodamarg dated 11.02.2022 for restarting the mining work.
3. Letter No. Khani/Desk-17/Pramu.Khanij/Kelane Mines Durghatana /Sthagiti/2021-22/130 dt. 16.02.2022 from District Mining Office, Sindhudurg
4. Letter No. NMG/0222/Pr.Kr.43/ Udyog-9B dt.14.3.2022 from Government of Maharashtra, Industry, Energy and Labour Department, Mantralay, Mumbai.

11.02.2022 from Regional Controller of Mines, Indian Bureau of Mines, Goa for revocation of suspension order and granted for activities in mining lease.

In accordance thereto, the request proposal for doing mining activities was submitted to the Government under letter referred at reference No. 3. In accordance with the aforesaid letter referred at reference No. 4 from the Government, it is noted that considering the provisions under Sub-Section (iv) and (v) of Section 30(2) of Disaster Management Act, 2005, the mining leaseholder after making necessary arrangement as per directions in respect of taking necessary preventive measures to avoid any such accident in future informed to Indian Bureau of Mines, Goa vide letter dated 21.02.2022. With reference to the said letter, Officers of Indian Bureau of Mines, Goa personally visited the site of mining lease on 01.02.2022 and after inspection recorded finding that the measures taken by mining leaseholder are satisfactory and Indian Bureau of Mines pursuant to order dated 11.02.2022 revoked the Order dated 04.10.2021 for suspension of the mining activities. Therefore considering the said order of Indian Bureau of

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Mines, Goa, as per provisions under Disaster Management Act, 2005, directions are given to take further necessary action in accordance with revocation of the stay on the said mining belt.

Therefore, the stay order given vide above referred order at No. 1 is hereby revoked for removing the iron ore in mining lease at area admeasuring 32.25 (H. A.) at Village Kalane, Tal. Dodamarg, Dist. Sindhudurg subject to directions given by Indian Bureau of Mines, Goa to make changes suggested at the time of stay to activities on mining belt and subject to taking prevention measures to avoid the situation of accident as earlier by making necessary arrangement in view of safety in mine by considering the upcoming rainy season.

Sd/-

(K. Manjulaxmi)

District Collector and Chairperson
District Disaster Management Authority,
Sindhudurg

To,

1. For M/s. Minerals and Metals, Director Shri Sandip Shrivastav, r/at 34, 'Ashutosh Nepeansea Road, Mumbai and Manager/Mines Manager, Kalane Mine, Tal. Didamarg, Dist. Sindhudurg for compliance.
2. Humbly submitted to Regional Controller of Mines, Indian Bureau of Mines, Government of India, Farorda, Madgaon-Goa for information and necessary procedure.
3. Humbly submitted to Resp. Director, Directorate General of Mine Safety, Regional Office Goa, for information and necessary procedure.
4. Submitted to Resp. Divisional Commissioner, Konkan Division, C.B.D. Belapur, Navi Mumbai for information.

5. Submitted to Resp. Under Secretary, Industry, Energy and Labour Department, Government of Maharashtra, Mantralay, Mumbai for information.
6. Submitted to Director, Directorate of Geology and Mines, Government of Maharashtra, Khanij Bhavan, Cement Road, Nagpur for information.
7. Submitted to Maharashtra Pollution Control Board, Regional Office, Collector Office, Ratnagiri for information.
8. Submitted to Dy. Director, Directorate of Geology and Mines, Government of Maharashtra, Regional Office, Nagala Park, Kolhapur for information
9. District Mining Officer, Sindhudurg (Mining Branch), Collector, Office, Sindhudurg for information and further action.

Sd/-

(K. Manjulaxmi)

District Collector and Chairperson
District Disaster Management Authority,
Sindhudurg

BST
True copy